



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT ITS WESTERN ZONE BENCH AT PUNE**

ORIGINAL APPLICATION NO. 138 OF 2024 (WZ)


IN THE MATTER OF:

Surti Mohammed Irfan ... Applicant
Versus
NHH Textile Processors and others ... Respondents


REPLY OF THE RESPONDENT NO.1 - NHH TEXTILE PROCESSORS

The Respondent No.1 most respectfully states and submits as follows:

1. At the outset, the Respondent No.1 denies all the statements, averments, contentions and allegations raised/made in the aforesaid Original Application No.138 of 2024 (WZ) (hereinafter referred to as the 'application'). The failure of Respondent No.1 in dealing with any of the statements, averments, contentions or allegations raised/made in the application may not be construed as an admission on its part, and the Respondent No.1 denies the same as if the same are specifically set out herein and traversed in seriatim.
2. Before raising preliminary objections to the maintainability of the application and before dealing with the contents of the application, the Respondent No.1 seeks to place certain relevant facts for the kind consideration of this Hon'ble Tribunal, and the same are narrated hereinbelow.

- 
- 2.1 The Respondent No.1 is a registered partnership firm constituted in the year 1964 under the provisions of the Partnership Act, 1932. At present, the Respondent No.1 is a partnership between (i) Mr. Yasin F. Hokabaj, (ii) Mr. Salim F. Hokabaj, (iii) Mr. Ayub F. Hokabaj, and (iv) Mr. Maqsood F. Hokabaj.
- 2.2 The Respondent No.1 is, inter alia, engaged in dyeing and printing of textiles since inception. Prior to the constitution of Respondent No.1 as a partnership firm i.e., since the year 1949, the business of the Respondent No.1 was conducted in the form of a sole proprietorship of Mr. Chhaba Hajiji Hokabaj. The premises of the Respondent No.1 was earlier located at Raipur, Ahmedabad. From the year 1968 onwards, and after receiving the requisite approvals/permissions, the Respondent No.1 has been carrying out its activities from its present address as mentioned in the cause-title of the application (hereinafter referred to as the 'said premises'). It is stated that in the year 1985, the Respondent No.1 has also received an Udyog Patra award from the then Vice-President of India.
- 2.3 The textile dyeing and printing activities of the Respondent No.1 at the said premises involve different stages/processes, viz. (i) desizing, (ii) stentering, (iii) dyeing, (iv) printing, (v) curing, and (vi) finishing. Different types of machineries are used in the aforesaid processes depending on the type of fabric being dyed and printed. Earlier, the water used in the aforesaid processes would undergo primary, secondary, and tertiary treatment and would thereafter be discharged into the drainage line of the Ahmedabad Municipal






Corporation ('AMC' for short) in accordance with the permissions received as per the applicable law.

2.4 At this juncture, it may be pertinent to note that the Hon'ble High Court of Gujarat had *suo moto* initiated a public interest litigation, being Writ Petition (PIL) No. 98 of 2021, inter alia, in respect of discharge of treated effluents by various industrial entities in the drainage line of AMC. Pursuant to the directions given by the Hon'ble High Court of Gujarat in Writ Petition (PIL) No.98 of 2021, the drainage connection of various industrial entities of Ahmedabad, including the Respondent No.1, were disconnected. The drainage of the Respondent No.1 was disconnected on 7th December 2021, and thereafter, the Respondent No.1 upgraded its water treatment and discharge process to incorporate the concept of 'Zero Liquid Discharge' ('ZLD' for short) and adopt the 'Dry Processing' method in addition to the existing 'Wet Processing' method in its cloth printing and dyeing activities.

2.5 ZLD involves treatment of trade effluents to reusable levels so that the treated water may be captively consumed and reused for subsequent/further industrial purpose. Thus, ZLD ensures that pursuant to recycling and treatment process, the plant discharges no liquid effluent into surface waters. It also makes effective use of the waste-water treatment, recycling, and reuse, thereby contributing to the water conservation through the reduced intake of fresh water.





2.6 In order to incorporate ZLD and Dry Processing in its industrial process, the Respondent No.1 was required to seek and obtain necessary permissions from the Gujarat Pollution Control Board ('GPCB' for short) – the Respondent No.2. Accordingly, the Respondent No.1 made an application to the GPCB on 9th May 2022 for amendment of Consent to Establish ('CTE'). A copy of the said application dated 9th May 2022 is annexed hereto and marked as **Annexure-A**. Pursuant to the aforesaid application, the GPCB amended the CTE granted to the Respondent No.1 on 20th July 2022. A copy of the Amendment to CTE dated 20th July 2022 is annexed hereto and marked as **Annexure-B**.

2.7 In the meantime, on 8th July 2022, the Respondent No.1 also applied to GPCB for amendment in the Consolidated Consent and Authorization ('CCA') that was renewed earlier on 4th January 2019 and was valid upto 25th November 2023. Such amendment was necessary in order to enable the Respondent No.1 to undertake operations through its upgraded facilities as mentioned hereinabove. A copy of the Respondent No.1's application dated 8th July 2022 seeking amendment to CCA is annexed hereto and marked as **Annexure-C**. Pursuant to the said application, GPCB amended the CCA on 14th October 2022 without changing the period of validity. A copy of the amendment to CCA issued by GPCB on 14th October 2022 is annexed hereto and marked as **Annexure-D**.

2.8 As mentioned hereinabove, the CCA granted to the Respondent No.1 was valid upto 25th November 2023. As the end date of the validity period was nearing, the Respondent No.1 made an application to





GPCB for the renewal of CCA on 28th September 2023. A copy of the said application dated 28th September 2023 is annexed hereto and marked as **Annexure-E**.

2.9 Following receipt of the aforesaid application for renewal of CCA made by the Respondent No.1, GPCB raised certain queries on 19th October 2023. The Respondent No.1 responded to the queries raised by GPCB and provided necessary particulars vide its letter dated 23rd November 2023. The officials of the GPCB undertook site inspection of the said premises on 30th January 2024, 26th February 2024, and 16th May 2024. The Respondent No.1 responded to all the queries/observations of GPCB during the said site inspections. Copies of the letter dated 31st January 2024, 27th February 2024, and 20th May 2024 addressed by the Respondent No.1 to GPCB are annexed hereto and marked as **Annexure-F (Colly)**.

2.10 While considering the Respondent No.1's request for renewal of the CCA, GPCB had sought a "No Drainage Certificate" issued by AMC in respect of the said premises of Respondent No.1 to ensure compliance of the directions of the Hon'ble High Court of Gujarat in Writ Petition (PIL) No. 98 of 2021. Although the Respondent No.1 had been following up for issuance of a 'No Drainage Certificate', AMC was not processing the requests of the Respondent No.1. A copy of the letter dated 17th May 2024 addressed by the Respondent No.1 to AMC is annexed hereto and marked as **Annexure-G**. The GPCB rejected the Respondent No.1's application for renewal of CCA on 21st May 2024, inter alia, because of the absence of 'No Drainage Certificate' issued by the AMC,. A copy of the rejection letter dated


21st May 2024 issued by GPCB is annexed hereto and marked as **Annexure-H.**



2.11 The Respondent No.1 immediately re-applied to GPCB for renewal of CCA on 27th May 2024, wherein it also addressed the observations/concerns raised by GPCB in its rejection dated 21st May 2024. A copy of the Respondent No.1's application dated 27th May 2024 is annexed hereto and marked as **Annexure-I.** Following Respondent No.1's application dated 27th May 2024, GPCB conducted one more site inspection on 19th July 2024. The Respondent No.1 responded to the observations made during the said inspection vide its letter dated 20th July 2024. A copy of the letter dated 20th July 2024 (without enclosures) addressed by the Respondent No.1 is annexed hereto and marked as **Annexure-J.**

2.12 In the meanwhile, the Respondent No.1 came across a communication dated 1st April 2024 addressed by AMC, which was forming part of the record of Writ Petition (PIL) No.98 of 2021 pending before the Hon'ble High Court of Gujarat. In the said letter dated 1st April 2024, AMC had clearly stated as to how the drainage of the Respondent No.1 had been disconnected. A copy of the said letter dated 1st April 2024 is annexed hereto and marked as **Annexure-K.** Thereafter, the Respondent No.1 produced the said letter dated 1st April 2024 addressed by AMC before the GPCB in lieu of 'No Drainage Certificate'.

2.13 The Respondent No.1 answered all the queries raised by the GPCB and responded to all its observations made during various site

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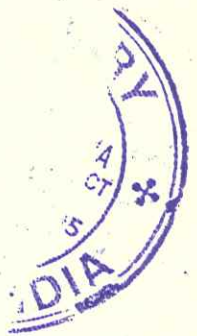
inspections. The Respondent No.1 has also made payment of necessary fees for the renewal of CCA. The Respondent No.1 submits that the GPCB has also undertaken site inspection as recently as on 26th September 2024, and the PM levels have been found to be within permissible limits by the GPCB. A copy of the Analysis Report for Air conducted by GPCB in respect of the Respondent No.1's premises is annexed hereto and marked as **Annexure-L**.

2.14 In light of the submissions of the Respondent No.1, the GPCB has issued a provisional CCA on 16th November 2024, which is valid upto 25th November 2025. A copy of the said provisional CCA dated 16th November 2024 is annexed hereto and marked as **Annexure-M**.

3. In the aforesaid factual background, the Respondent No.1 seeks to raise the following preliminary objections as to the maintainability of the application.

3.1 The application has been filed by the Applicant for personal vendetta and to arm twist the partners in Respondent No.1. The Applicant is neither an environmental activist nor a social activist as claimed in the application. In fact, the Applicant is engaged in the business of manufacturing and trading of textile machineries. There is a personal animosity between (i) the Applicant and his brother on the one hand, and (ii) Mr. Altaf Aslam Sagar – the nephew of one of partners in the Respondent No.1 (Mr. Yasin Hokabaj) on the other hand. Following a violent attack at the instance of the Applicant upon Mr. Altaf Aslam Sagar, criminal proceedings have been

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initiated against the Applicant, inter alia, under Section 307 of the Indian Penal Code, 1860. A copy of the affidavit dated filed by Mr. Altaf Aslam Sagar in November 2023 objecting to the grant of bail to the Applicant is annexed hereto and marked as **Annexure-N**. Therefore, the Applicant has initiated counter-proceedings against the family members of Mr. Altaf Aslam Sagar in order to pressurize him into withdrawing the aforesaid criminal proceedings. Thus, the application is an abuse of the process of law and has been filed in order to harass and arm twist the partners in Respondent No.1. The application is required to be rejected on the said ground alone. The details of some of the other proceedings initiated by the Applicant against the family members of Mr. Altaf Aslam Sagar are as follows:

- (a) The Applicant has filed applications before the Hon'ble High Court of Gujarat in Writ Petition (PIL) No.98 of 2021, making allegations and seeking prayers against M/s. NHH Textile Processors.
- (b) The Applicant has filed an application before this Hon'ble Tribunal, being Original Application No.221 of 2023, inter alia, against Anar Hand Process. The proprietor of Anar Hand Process is the father of Mr. Altaf Aslam Sagar. The said Original Application No.221 of 2023 has already been disposed of by this Hon'ble Tribunal vide its order dated 2nd January 2024. A copy of the said order dated 2nd January 2024 is annexed hereto and marked as **Annexure-O**.





(c) The Applicant's son had earlier filed an application before this Hon'ble Tribunal, being Original Application No.15 of 2024, inter alia, against M/s. A.R. Enterprise, alleging gap in the claimed implementation of ZLD at its premises. The proprietor/ representative of A.R. Enterprise is the father-in-law of Mr. Altaf Aslam Sagar. The said Original Application No.15 of 2024 was disposed of by this Hon'ble Tribunal vide its order dated 31st January 2024. A copy of the said order dated 31st January 2024 is annexed hereto and marked as **Annexure-P**. Now, the Applicant's son has filed another application, being Original Application No.179 of 2024 (WZ), raising fresh allegations about the lack of water scrubber at the premises of M/s. A.R. Enterprise.

Thus, it is clear that the Applicant and his son are raising one baseless allegation after another against the family members of Mr. Altaf Aslam Sagar only with a view to harass and arm-twist them.

3.2 The Applicant has invoked Sections 14 and 15 of the National Green Tribunal Act, 2010 ('NGT Act' for short) in the application. As far as invocation of Section 14 of the NGT Act is concerned, the Applicant has failed to point out the enactment specified in Schedule I out of which an alleged substantial question relating to environment is arising in the facts related to the Respondent No.1. The application is replete with bald assertions. The Applicant has not even pointed out the alleged damage caused to him or the environment because of the activities of the Respondent No.1. Therefore, the invocation of Section 15 of the NGT Act is also not maintainable. Thus, the

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application is required to be rejected on account of non-maintainability as well.

4. The Respondent No.1's paragraph-wise reply to the application is as follows:
- 4.1 With reference to paragraph 1 of the application, the Respondent No.1 denies that the Applicant is a social activist or an environmental activist, as alleged or otherwise. In fact, the Applicant is engaged in the business of manufacturing and trading of textile machineries.
- 4.2 With reference to paragraph 2 of the application, the Respondent No.1 denies that it utilizes sulphuric acid or hazardous chemicals in its industrial process at the said premises, as alleged or otherwise. The rest of the contents of the paragraph under reply are a matter of record, and the Respondent No.1 denies anything contrary thereto.
- 4.3 With reference to paragraph 3 of the application, the Respondent No.1 denies that its unit comprises of a power plant, as alleged or otherwise. The rest of the contents of the paragraph under reply are a matter of record, and the Respondent No.1 denies anything contrary thereto.
- 4.4 The entire content of paragraph 4 of the application is denied. As submitted hereinabove, the Respondent No.1 has upgraded its facilities and incorporated ZLD and Dry Processing in its industrial





process. Therefore, no effluent is discharged by the Respondent No.1 into open pipelines or rivers. The fact that the Respondent No.1 is undertaking industrial activities at the said premises by using ZLD and Dry Processing (in addition to existing Wet Processing) is apparent from the inspection reports of GPCB.

- 4.5 The entire content of paragraph 5 of the application is denied. The content of the paragraph under reply is a bald assertion, and the Applicant may be put to strict proof of the same.
- 4.6 With reference to paragraph 6 of the application, the Respondent No.1 does not admit that the Applicant had obtained information under the Right to Information Act, 2005 ('RTI Act' for short), as alleged or otherwise. The Applicant has not produced any details in respect of the alleged application made by it under the RTI Act.
- 4.7 With reference to paragraph 7 of the application, the Respondent No.1 reiterates the contents of the foregoing paragraphs of this reply. The Respondent No.1 submits that at the time of inspection held on 30th January 2024, the application for renewal of CCA filed by the Respondent No.1 was pending consideration before the GPCB. It may be pertinent to note that the CCA stands renewed, as on today.
- 4.8 The contents of paragraph 8 of the application are a matter of record, and the Respondent No.1 denies anything contrary thereto.
- 4.9 The entire content of paragraph 9 of the application is denied. It is submitted that collection of samples from (i) collection tank and (ii)

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final holding tank, itself reflects stage wise sample collection. In fact, testing the sample from final holding tank would by itself throw light upon as to whether implementation of ZLD is effective or not. It is stated that under the ZLD mechanism, after tertiary treatment, the effluents undergo ultrafiltration and reverse osmosis ('RO') process. The effluent is further processed in the Multi Effect Evaporator ('MEE' for short) and Agitated Thin Film Dryer ('ATFD'). Thereafter, the treated water is collected in the final holding tank and is then once again used in the industrial process. Thus, testing of water sample collected from the final holding tank would give a clear indication as to whether ZLD has been effectively implemented or not.

4.10 With reference to paragraph 10 of the application, the Respondent No.1 submits that different industrial premises and the processes undertaken therein are distinct from one another. Therefore, the manner of inspection of one industrial premise cannot be replicated in respect of another industrial premise. Therefore, the reliance placed upon the inspection report of another industry in the paragraph under reply, is misconceived.

4.11 The entire content of paragraph 11 of the application is denied. It is denied that the sampled were taken only from ETPs, as alleged or otherwise. It is denied that effluent is not passed through stages of RO, MEE, and ATFD, as alleged or otherwise. As stated hereinabove, GPCB has collected samples, inter alia, from the final holding tank.

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4.12 With reference to paragraphs 12 and 13 of the application, the Respondent No.1 denies that its air pollution control equipment are not working or need to overhauled, as alleged or otherwise. It is submitted that the Respondent No.1 had not utilized its boiler for a period of 1 week prior to the inspection held on 30th January 2024 on account of low production. Therefore, when the boiler was started during the inspection, some particulate matters were released from the boiler on account of non-operation and consequently the PM level was found to be marginally higher. The Respondent No.1 has already installed multi-cyclone separator and bag filter with economiser as an adequate Air pollution control measure. The Respondent No.1 took immediate corrective steps pursuant to the site inspection report of 30th January 2024. Even recently on 17th September 2024, the Respondent No.1 has undertaken testing of its air-pollution control equipment through a private agency – Satva Environ Consultancy. The said tests undertaken on 17th September 2024 reflects that PM levels are within permissible limits. A copy of the analysis report dated 18th September 2024 by Satva Environ Consultancy is annexed hereto and marked as **Annexure-Q**. As stated in the earlier paragraphs of this reply, GPCB has also undertaken site inspection as recently as on 26th September 2024, and the PM levels were found to be within permissible limits by the GPCB.

4.13 The contents of paragraphs 14 and 15 of the application are not relevant to the facts of the Respondent No.1. It is reiterated that the Respondent No.1 is undertaking its industrial activity at the said





premises in accordance with law and pursuant to requisite permissions/approvals from appropriate authorities.

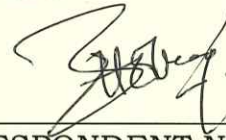
4.14 The entire content of paragraph 16 of the application is denied. The Respondent No.1 submits that pursuant to the observations of GPCB, it has gotten the flow meter repaired and reinstalled. The necessary compliance report in this regard has also been filed with the GPCB.

4.15 The entire contents of paragraphs 17 and 18 are denied. The Respondent No.1 reiterates the submissions made in the foregoing paragraphs in respect of renewal of CCA. It may be pertinent to note that the CCA stands renewed, as on today.

5. In light of the aforesaid submissions, the Respondent No.1 states and submits that the application is required to be dismissed with exemplary costs. The Applicant is not entitled to any reliefs, much less the reliefs sought in the application.

Place: Ahmedabad
Date: 20.11.2024

FOR, N. H. H. TEXTILE PROCESSORS


PARTNER

RESPONDENT NO.1



ADVOCATE OF RESPONDENT NO.1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT ITS WESTERN ZONE BENCH AT PUNE**

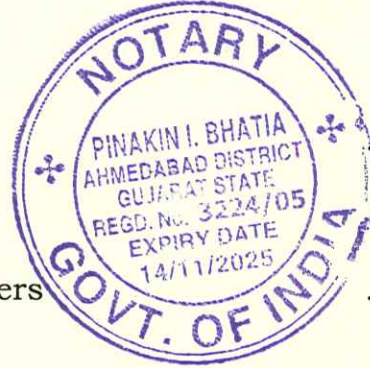
ORIGINAL APPLICATION NO. 138 OF 2024 (WZ)

IN THE MATTER OF:

Surti Mohammed Irfan

Versus

NHH Textile Processors and others



... Applicant

... Respondents

**VERIFYING AFFIDAVIT IN SUPPORT OF THE REPLY OF THE
RESPONDENT NO. 1**

I, Yasin F. Hokabaj, son of Shri Faridbhai N. Hokabaj, aged about 74 years, being the Authorized Representative of the Respondent No.1, having address at New Dhor Bazar, Behrampura, Suez Farm, Pirana Road, Ahmedabad – 380 022, do hererby on solemn affirmation state and declare as follows:

1. I state that I am the Authorized Representative of NHH Textile Processors – the Respondent No.1 in the aforesaid Original Application No.138 of 2024. I am fully aware of the facts of the case and have been authorized to swear this affidavit on behalf of the Respondent No.1.
2. I hereby verify and state that what is stated in paragraphs 2(part), 2.1(part), 3, 3.1(part), 4, 4.2(part), 4.3(part), 4.4(part), 4.6(part), 4.12(part), and 4.14(part) of the accompanying reply is true to my knowledge and belief, what is stated in paragraphs 2.1(part), 2.2 to 2.14, 3.1(part), 4.1, 4.2(part), 4.3(part), 4.4(part), 4.6(part), 4.7, 4.8,



4.9(part), 4.12(part), 4.14(part), and 4.15 of the accompanying reply is based on information and record, which I believe to be true, and what is stated in paragraphs 1, 2(part), 3.1(part), 3.2, 4.5, 4.9(part), 4.10, 4.11, 4.12(part), 4.13, and 5 of the accompanying reply are legal submissions.

Place: Ahmedabad
Date: 20.11.2024

FOR, M. H. H. TEXTILE PROCESSORS
[Signature]
DEPONENT
PARTNER

VERIFICATION

I, Yasin F. Hokabaj, son of Shri Faridbhai N. Hokabaj, aged about 74 years, being the Authorized Representative of Respondent No.1, having address at New Dhor Bazar, Behrampura, Suez Farm, Pirana Road, Ahmedabad – 380 022, do hereby state that what is stated in the aforesaid affidavit is true and correct to the best of my knowledge, belief, and information.

Place: Ahmedabad
Date: 20.11.2024

IDENTIFIED BY ME
[Signature]
ADVOCATE

FOR, M. H. H. TEXTILE PROCESSORS
[Signature]
DEPONENT
PARTNER

Serial No. 5-26 /2024

[Signature]
PINAKIN I. BHATIA
NOTARY
GOVT. OF INDIA

20 NOV 2024

SOLEMNLY AFFIRMED
BEFORE ME

[Signature]
PINAKIN I. BHATIA
NOTARY.
GOVT. OF INDIA

20 NOV 2024



ANNEXURE - 'A'

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N.H.H. TEXTILE PROCESSORS
(N.H. HOKABAJ GROUP)

Opp. Shell Petrol Pump,
Danilimda - Behrampura BRTS Road,
Behrampura, Ahmedabad-380022. (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

PCB ID: 12676

Date: 09-05-2022

To

ENVIRONMENT ENGINEER

Unit Head – Ahmedabad

Gujarat Pollution Control Board

Paryavaran Bhavan

Sector 10-A,

Gandhinagar

Sub: Application **Amendment in CTE for our unit namely M/s. N.H.H. Textile Processors** located at Opp, New Dhor Bazar, Behrampura, Ahmedabad-380022.

Ref:

1. CCA: AWH-98473 issued Outward No: 492741, issued dated 04-01-2019 and valid upto 25-11-2023.

Respected Sir,

We, **M/s. N.H.H. Textile Processors (Unit-I)** operating our unit at Opp, New Dhor Bazar, Behrampura, Ahmedabad-380022. We are having valid Consolidated Consent and authorization AWH-98473 issued dated 04-01-2019 and valid upto 25-11-2023 for Processing of Cloth having capacity of 4,00,000 Meter/Month. Now the unit intends to add product namely Dry Processing of Cloths. Hence we are applying for CTE Amendment.

The details of Production, Water consumption, and sewage generation and disposal, APCM and hazardous waste generation and disposal is given hereunder.

The product details are as per below.

Product Details

SR. NO	Product Name	Existing Meter/Month	Proposed Meter/Month	Total Meter/Month
1	Processing of Cloth	4,00,000 Meter/Month	-	4,00,000 Meter/Month
2	Dry Processing of Cloth (Job work of Stentering & Finishing)	-	4,00,000 Meter/Month	4,00,000 Meter/Month
3	Dry Processing of Cloth (Job work of Calendering)			
4	Dry Processing of Cloth (Job work of Felt & Zero)			

A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGN on 10/05/2022 12:38:13 from IP No: 49.34.129.175.

B. 12676-N.H.H.Textile Processors accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

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N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)

Opp. Shell Petrol Pump,
Danilimda - Behrampura BRTS Road,
Behrampura, Ahmedabad-380022. (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

The details regarding water consumption, waste water generation and its disposal, details regarding Air Part, Hazardous waste generation are as below.

Raw Material

Sr No.	Name of Raw Material	Existing (Month)	Proposed (Month)	Total (Month)
1	Grey Cloth	4,00,000 Meter/Month	4,00,000 Meter/Month	8,00,000 Meter/month
2	Hydrogen Peroxide	650 Kg/month	-	650 Kg/month
3	Caustic Flakes	3000 Kg/month	-	3000 Kg/month
4	Soda Ash	1900 Kg/Month	-	1900 Kg/Month
5	Dyes	1600 Kg/month	-	1600 Kg/month
6	Maize Starch	-	12.0 MT/Month	12.0 MT/Month
7	Dextrine	-	12.0 MT/Month	12.0 MT/Month
8	PVA	-	5.0 MT/Month	5.0 MT/Month
9	Silicon Oil	-	200.0 Kg/Month	200.0 Kg/Month

WATER PART

Source of Water: Borewell

Details of Water Consumption & Waste Water Generation

Water Consumption

Sr. No	Category	Water Consumption KLD
1.	Domestic Purpose	2.0
2.	INDUSTRIAL	
	Process & Washing	55.0
	Boiler	12.0
	Cooling	3.0
	Total water Consumption (Domestic)	2.0
	Total water Consumption (Industrial)	70.0

Wastewater generation

Sr. No	Category	Waste Water Generation KLD
1.	Domestic Purpose	1.8
2.	INDUSTRIAL	
	Process & Washing	48.0
	Boiler	1.0
	Cooling	1.0

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B. 12676-N.H.H.Textile Processors accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

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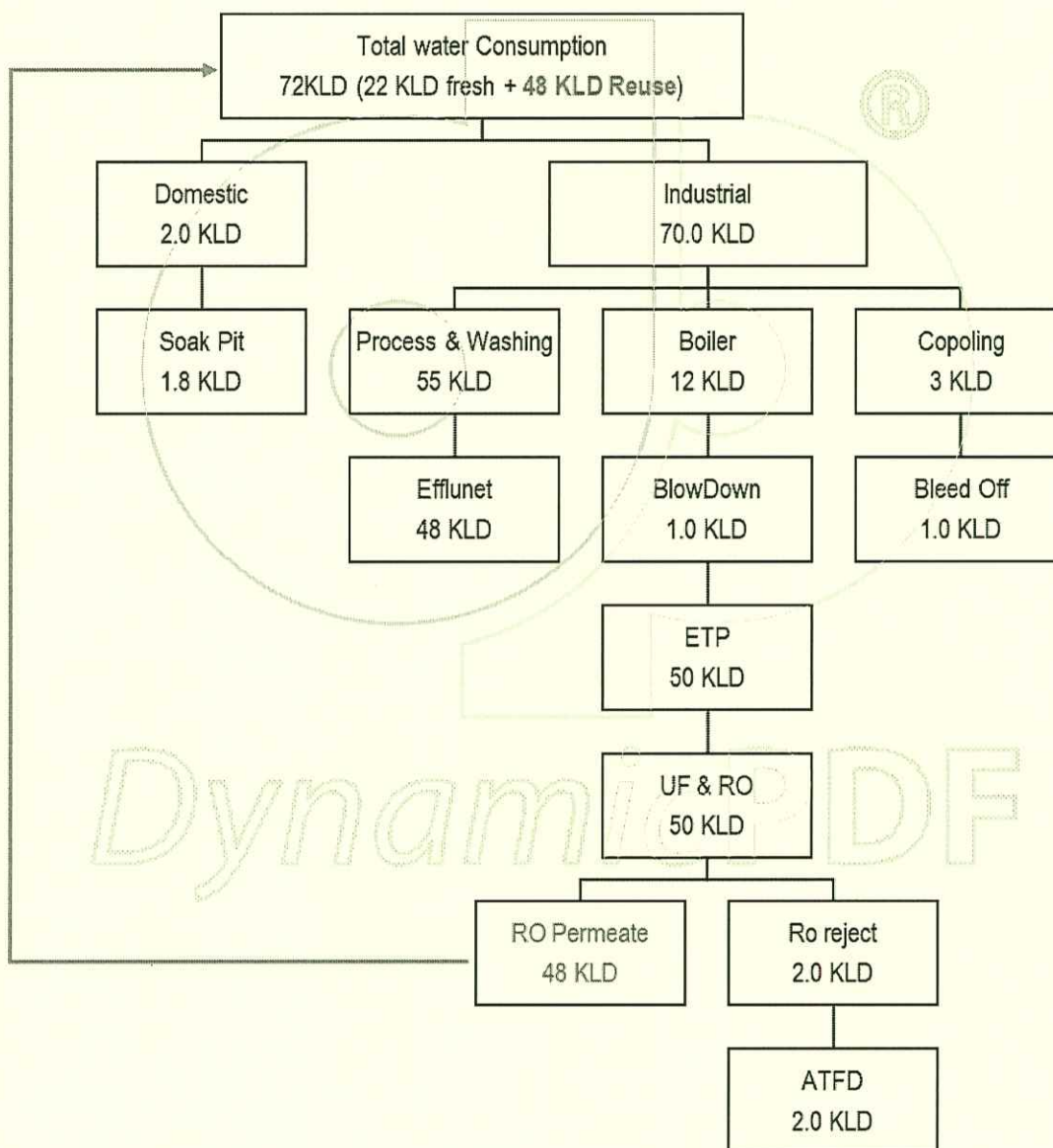


N.H.H. TEXTILE PROCESSORS
(N.H. HOKABAJ GROUP)

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Behrampura, Ahmedabad-380022. (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

Total wastewater Generation (Domestic)	1.8
Total wastewater generation (Industrial)	50.0

WATER BALANCE DIAGRAM



METHOD OF DISPOSAL

Domestic: Generated sewage will be discharged through Soak pit/Septic Tank.

- A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGN on 10/05/2022 12:38:13 from IP No: 49.34.129.175.
B. 12676-N.H.H.Textile Processors accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

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N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)

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E-mail : nhhtextile@gmail.com

Industrial: The industrial wastewater is treated in dedicated ETP consisting of Primary, Secondary, Tertiary, RO, UF and treated wastewater to be utilized in manufacturing process and other utility. There will be no discharge after installation of plant and unit will maintain Zero Liquid Discharge.

ETP TREATMENT SCHEME

Attached as Annexure-A

AIR PART:

There will be no additional utility required for this proposed change. The existing utility is adequate to handle the proposed change.

Flue Gas Emission Details

Sr. no	Stack attached to	Stack height in meter	Fuel	Quantity of Fuel MT/Day	APCM	Types of Emission
1	Thermic Fluid Heater (1000 U)	30.0	Wood	6.5 MT/ Day	Multi Cyclone+ Common Bag Filter	PM SOx NOX
2	Boiler (2 TPH)	30.0	RDF	5 % of Total Solid Fuel	Multi Cyclone+ Common Bag Filter	PM SOx NOX

Note: There is no Process Gas Emission.

HAZARDOUS WASTE GENERATION

The details regarding Hazardous Waste generation as per Hazardous and Other Waste (Management and Transboundary Movement) rules 2016 as below:

Sr. No	Types of Hazardous Waste	Specific Source of generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules.	Existing Quantity (Year)	Proposed Quantity (Year)	Total Quantity (Year)	Management of HW
1.	ETP Sludge	ETP Area	35.3	8 MT/year	-	8 MT/year	Collection, Storage,

A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGN on 10/05/2022 12:38:13 from IP No: 49.34.129.175.

B. 12676-N.H.H.Textile Processors accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

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N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)


Opp. Shell Petrol Pump,
Danilimda - Behrampura BRTS Road,
Behrampura, Ahmedabad-380022. (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

							Transportation and Disposal at TSDf-SEPPL, Kutch
2.	Used Oil	Plant Machinery	5.1	16 Lit/Year	-	16 Lit/Year	Collection, Storage, Decontamination, Disposal by selling to Registered Recycler.
3.	Discarded Container and Bag	Material Storage and Handling	33.1	2.5 MT/Year	-	2.5 MT/Year	Collection, Storage, Decontamination.
4.	MEE/ATFD Salt	MEE/ATFD	-	-	5 MT/Year	5 MT/Year	Collection, Storage, Transportation and Disposal at TSDf.

Looking to the above facts we assure your good office that we have adequate Environment Management facility and will maintain the same. We are also committed to compliance with environmental laws and norms.

In view of above we are requesting to kindly consider this submission and grant **Amendment for Consent to Establish.**

Thanking You,

Thanking you

 Authorized Signatory
 M/s. N.H.H. Textile Processors (Unit-I)

Authorized Signatory
 M/s. N.H.H. Textile Processors

ANNEXURE - 'B'



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D.

Consent to Establish
CTE Amendment No. 120072

No: GPCB/ABD/AMC/CCA-796(02)/ID: 12676/678476

Date: 20/07/2022

To,
M/s. N.H.H. Textile Processors,
Opp. New Dhor Bazar,
Behrampura,
Ahmedabad - 380 022.

Sub: Amendment to CTE under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.
Ref: Your application inward no: 255882 dated 04/05/2022.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board Grants **Amendment to Consent to Establish** to your industries located at Opp. New Dhor Bazar, Behrampura, Ahmedabad for addition of dry process, ETP upgradation and for change in mode of discharge of effluent to Zero Liquid Discharge.

Sr. No.	Name of Product	Quantity (meter/month)		
		Existing	Proposed	Total
1.	Processing of Cloth	4,00,000	--	4,00,000
2.	Dry Processing of Cloth (Job Work of Stentering & Finishing)			
3.	Dry Processing of Cloth (Job work of Calendaring)	--	4,00,000	4,00,000
4.	Dry Processing of Cloth (Job work of Felt & Zero)			

- The Validity period of the order will be up to 31/05/2029.

SPECIFIC CONDITIONS:

- Unit shall comply with the order of the Hon'ble High Court in the matter of writ petition no.PIL 98/2021 and PIL 110/2021.
- Unit shall submit "No drainage connection" letter from AMC prior to CCA-amendment.
- Unit shall renew CGWA permission for withdrawal of Ground Water prior to expiry time to time & submit a copy to this office.
- No ground water shall be withdrawal without prior permission from CGWA as per NCT order
- Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46))

Page 1 of 4

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

6. As per the provision of Rule 18 of Solid waste Management Rule-2016, you are directed to make arrangement in utility to replace at least five percent (5%) of your solid fuel requirement by 'Refused Derived Fuel' i.e RDF.

CONDITIONS UNDER WATER ACT 1974:

1. Source of water: Bore well.
2. There shall be no change in existing quantity of domestic water consumption (02 KL/Day) and domestic sewage (1.8 KLD), due to CTE-Amendment.
3. Domestic effluent shall be disposed off through septic tank/soak pit system.
4. There shall be no change in existing quantity of industrial water consumption (70 KL/Day), and industrial effluent generation (50 KLD) due to CTE-Amendment. (Fresh: 22 KLD + RO Permeate: 48 KLD)
5. Industry shall provide following units of ETP to achieve ZLD, as proposed by you:
 - o Bar Screen (Cap. 0.30 KL)
 - o Collection Tank (Cap. 210 KL)
 - o Flash Mixer (Cap. 1.20 KL)
 - o Flocculation Tank (Cap. 1.72 KL)
 - o Primary Clarifier (Cap. 14.70 KL)
 - o Aeration Tank (Cap. 188 KL)
 - o Secondary Clarifier Circular (Cap. 14.70 KL)
 - o Sludge Drying Bed 02 Nos. (Cap. 09 KL)
 - o Filter Feed Tank (Cap. 14.70 KL)
 - o Multi grade Filter (Cap. 0.56 KL)
 - o Activated Carbon Filter (Cap. 4.52 KL)
 - o Filter Press (Cap. 37 Nos)
 - o UF Feed Tank (Cap. 29 KL)
 - o RO-1 Feed Tank (Cap. 29 KL)
 - o RO-2 Feed Tank (Cap. 29 KL)
 - o MEE Feed Tank (Cap. 14.7 KL)
 - o ATFD Feed Tank (Cap. 14.7 KL)
6. Industrial effluent shall be treated into ETP followed by Ultra filtration, RO (Two Stage), MEE & ATFD. RO Reject (02 KLD) from RO plant, shall be subjected to MEE + ATFD within premises and RO Permeate (48 KLD) shall be reused in process in order to achieve Zero Liquid Discharge.
7. Industry shall provide fixed pipeline with flow meter for reuse/recycling of RO permeate, MEE & ATFD condensate and maintain its records at site.
8. Unit shall maintain daily log book of quantity of water consumption, waste water generation and condensate reuse, waste water evaporate in MEE + ATFD.

CONDITIONS UNDER THE AIR ACT:

9. There shall be no change in existing fuel consumption, type of fuel & flue gases stack due to CTE amendment.

(Signature)

Outward No: 678647, 21/06/2024



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

10. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 18th November-2009. In addition to following parameters Industry shall also carry out AAQ monitoring of all other applicable parameter as per MoEF notification dated 18/11/2009 and submit the report to the Board.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/ m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/ m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 mm) OR PM 2.5 µg/ m ³	Annual 24 Hours	40 60

11. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

CONDITIONS UNDER HAZARDOUS WASTE:

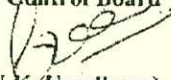
12. Applicant shall have to comply with provisions of Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
13. The applicant shall obtain membership of common TSDF site for disposal of Hazardous waste as categorized in Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
14. The applicant shall obtain membership of common Hazardous Waste incinerator for disposal of incinerable waste.
15. The applicant shall provide temporary storage facilities for each type of Hazardous Waste as per Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
16. The applicant shall obtain registration/authorization for recycling/reprocessing any hazardous waste before procuring material/starting production as per HW Rules 2016.
17. The applicant shall obtain authorization for recovery/reuses of any hazardous waste material as per HW Rules 2016.

GENERAL CONDITION:

18. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of adequate meters width is developed.
19. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.

20. Applicant is required to comply with the Environment (Protection) Act-1986.
21. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property, in that case they are obliged to pay the compensation as determined by the competent authority.
22. Unit shall have to comply with Hazardous and Other Wastes (Management & T.M.) Rules-2016.

For and on behalf of
Gujarat Pollution Control Board


(Smt U.K. Upadhyay)
Senior Environment Engineer

Outward No: 678647, 21/07/2022

ANNEXURE - 'e'

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N.H.H. TEXTILE PROCESSORS
 (N.H. HOKABAJ GROUP)

 Opp. Shell Petrol Pump,
 Danilimda - Behrampura BRTS Road,
 Behrampura, Ahmedabad-380022. (INDIA)
 Tele +91-79-25359132, 25397787
 E-mail : nhhtextile@gmail.com
PCB ID: 12676**Date: 08-07-2022**

To

ENVIRONMENT ENGINEER**Unit Head – Ahmedabad**

Gujarat Pollution Control Board

Paryavaran Bhavan

Sector 10-A,

Gandhinagar

Sub: Application **Amendment in CCA for our unit namely M/s. N.H.H. Textile Processors** located at Opp, New Dhor Bazar, Behrampura, Ahmedabad-380022.

Ref:

1. CCA: AWH-98473 issued Outward No: 492741, issued dated 04-01-2019 and valid upto 25-11-2023.

Respected Sir,

We, **M/s. N.H.H. Textile Processors (Unit-I)** operating our unit at Opp, New Dhor Bazar, Behrampura, Ahmedabad-380022. We are having valid Consolidated Consent and authorization AWH-98473 issued dated 04-01-2019 and valid upto 25-11-2023 for Processing of Cloth having capacity of 4,00,000 Meter/Month. Now the unit intends to add product namely Dry Processing of Cloths and we have also Change mode Of Waste water Discharge AMC to Zero Liquid Discharge.

The details of Production, Water consumption, and sewage generation and disposal, APCM and hazardous waste generation and disposal is given hereunder.

The product details are as per below.

Product Details

SR. NO	Product Name	Existing Meter/Month	Proposed Meter/Month	Total Meter/Month
1	Processing of Cloth	4,00,000 Meter/Month	-	4,00,000 Meter/Month
2	Dry Processing of Cloth (Job work of Stentering & Finishing)	-	4,00,000 Meter/Month	4,00,000 Meter/Month
3	Dry Processing of Cloth (Job work of Calendering)			
4	Dry Processing of Cloth (Job work of Felt & Zero)			

The details regarding water consumption, waste water generation and its disposal, details regarding Air Part, Hazardous waste generation are as below.

A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGN on 08/07/2022 16:24:46 from IP No: 103.81.211.232.

B. 12676-N.H.H.Textile Processors accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

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N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)

Opp. Shell Petrol Pump,
Danilimda - Behrampura BRTS Road,
Behrampura, Ahmedabad-380022. (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

Raw Material

Sr No.	Name of Raw Material	Existing (Month)	Proposed (Month)	Total (Month)
1	Grey Cloth	4,00,000 Meter/Month	4,00,000 Meter/Month	8,00,000 Meter/month
2	Hydrogen Peroxide	650 Kg/month	-	650 Kg/month
3	Caustic Flakes	3000 Kg/month	-	3000 Kg/month
4	Soda Ash	1900 Kg/Month	-	1900 Kg/Month
5	Dyes	1600 Kg/month	-	1600 Kg/month
6	Maize Starch	-	12.0 MT/Month	12.0 MT/Month
7	Dextrine	-	12.0 MT/Month	12.0 MT/Month
8	PVA	-	5.0 MT/Month	5.0 MT/Month
9	Silicon Oil	-	200.0 Kg/Month	200.0 Kg/Month

WATER PART

Source of Water: Borewell

Details of Water Consumption & Waste Water Generation

Water Consumption

Sr. No	Category	Water Consumption KLD		
		Existing	Additional	Total
1.	Domestic Purpose	2.0	NIL	2.0
2.	INDUSTRIAL			
	Process & Washing	55.0	NIL	55.0
	Boiler	12.0	NIL	12.0
	Cooling	3.0	NIL	3.0
	Total water Consumption (Domestic)	2.0	NIL	2.0
	Total water Consumption (Industrial)	70.0	NIL	70.0

Wastewater generation

Sr. No	Category	Waste Water Generation KLD		
		Existing	Additional	Total
1.	Domestic Purpose	1.6	NIL	1.6
2.	INDUSTRIAL			
	Process & Washing	48.0	NIL	48.0
	Boiler	1.0	NIL	1.0
	Cooling	1.0	NIL	1.0
	Total wastewater Generation (Domestic)	1.6	NIL	1.6
	Total wastewater generation (Industrial)	50.0	NIL	50.0

A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGN on 08/07/2022 16:24:46 from IP No: 103.81.211.232.

B. 12676-N.H.H.Textile Processors accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

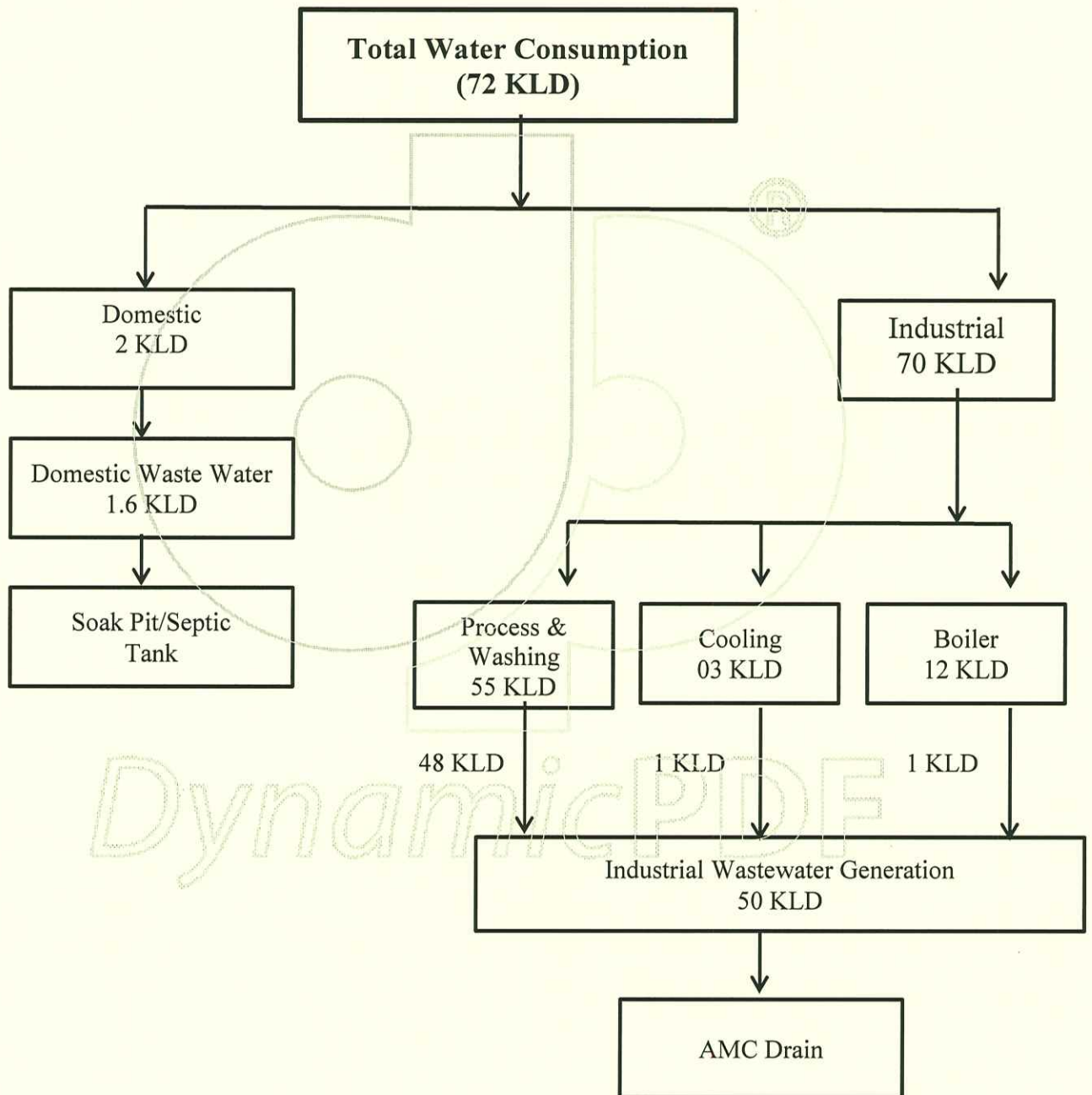
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Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

SCHEMATIC DIAGRAM OF WATER BALANCE (Existing)



A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGN on 08/07/2022 16:24:46 from IP No: 103.81.211.232.
B. 12676-N.H.H.Textile Processors accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

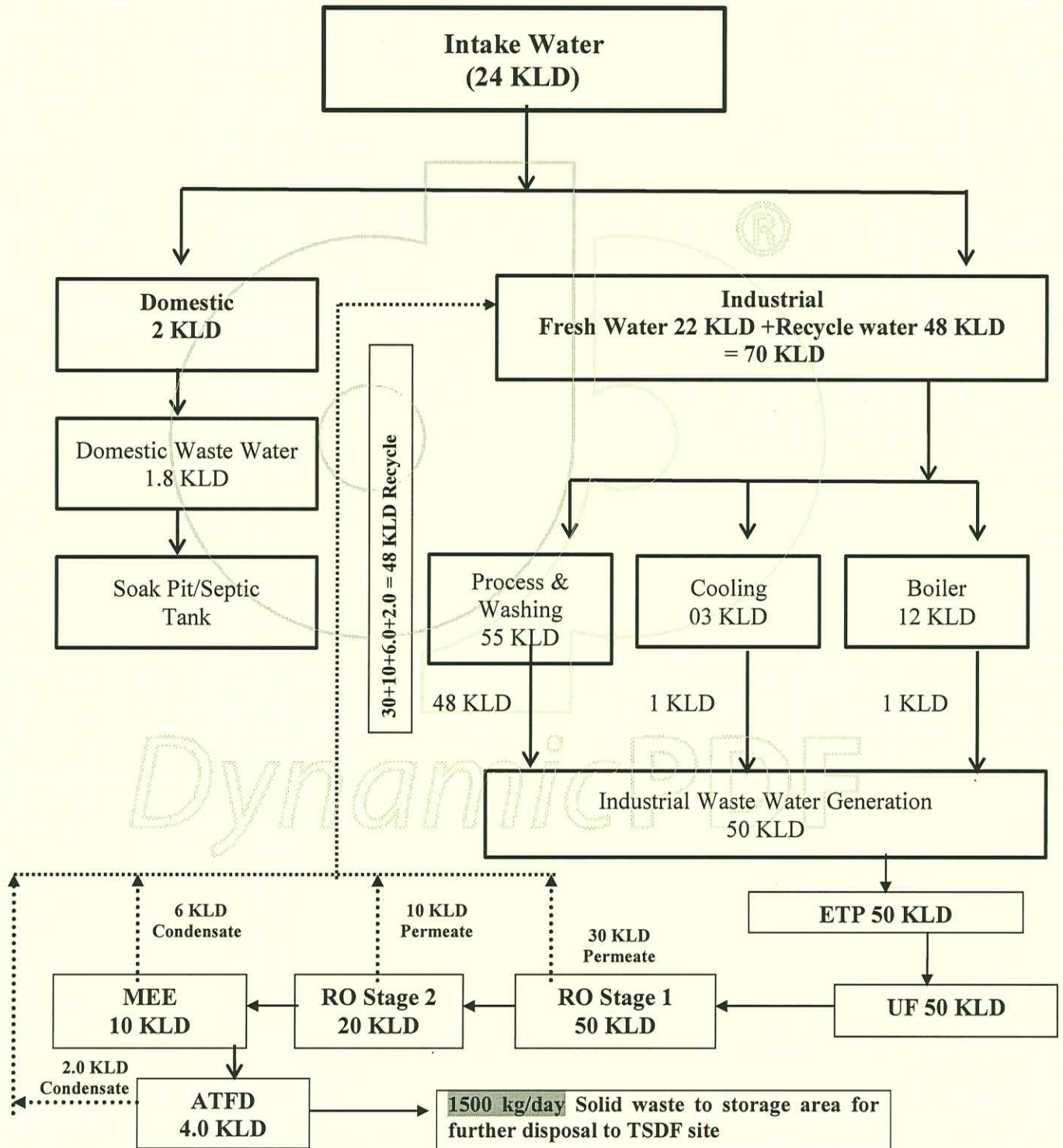
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N.H.H. TEXTILE PROCESSORS
(N.H. HOKABAJ GROUP)

Opp. Shell Petrol Pump,
Danilimda - Behrampura BRTS Road,
Behrampura, Ahmedabad-380022. (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

SCHEMATIC DIAGRAM OF WATER BALANCE (PROPOSED)



A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGN on 08/07/2022 16:24:46 from IP No: 103.81.211.232.
B. 12676-N.H.H.Textile Processors accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

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FASHION CREATORS

N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)

Opp. Shell Petrol Pump,
Danilimda - Behrampura BRTS Road,
Behrampura, Ahmedabad-380022. (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

METHOD OF DISPOSAL

Domestic: Generated sewage will be discharged through Soak pit/Septic Tank.

Industrial: Tertiary treated industrial wastewater from ETP shall be treated further through Ultrafiltration and RO system. The product water shall be reused in the process and the reject shall be evaporated through MEE and ATFD to achieve Zero liquid Discharge.

ETP TREATMENT SCHEME

Attached as Annexure-A

AIR PART:

There will be no additional utility required for this proposed change. The existing utility is adequate to handle the proposed change.

Flue Gas Emission Details

Sr. no	Stack attached to	Stack height in meter	Fuel	Quantity of Fuel MT/Day	APCM	Types of Emission
1	Thermic Fluid Heater (1000 U)	30.0	Wood	6.5 MT/ Day	Multi Cyclone+ Common Bag Filter	PM SOx NOX
2	Boiler (2 TPH)	30.0	RDF	5 % of Total Solid Fuel	Multi Cyclone+ Common Bag Filter	PM SOx NOX

Note: There is no Process Gas Emission.

HAZARDOUS WASTE GENERATION

The details regarding Hazardous Waste generation as per Hazardous and Other Waste (Management and Transboundary Movement) rules 2016 as below:

- A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGN on 08/07/2022 16:24:46 from IP No: 103.81.211.232.
B. 12676-N.H.H.Textile Processors accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

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N.H.H. TEXTILE PROCESSORS
(N.H. HOKABAJ GROUP)

Opp. Shell Petrol Pump,
Danilimda - Behrampura BRTS Road,
Behrampura, Ahmedabad-380022. (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

Sr. No	Types of Hazardous Waste	Specific Source of generation (Name of the Activity, Product etc.)	Category and Schedule as per HW Rules.	Existing Quantity (Year)	Proposed Quantity (Year)	Total Quantity (Year)	Management of HW
1.	ETP Sludge	ETP Area	35.3	8 MT/year	-	8 MT/year	Collection, Storage, Transportation and Disposal at TSDF-SEPPL, Kutch
2.	Used Oil	Plant Machinery	5.1	16 Lit/Year	-	16 Lit/Year	Collection, Storage, Decontamination, Disposal by selling to Registered Recycler.
3.	Discarded Container and Bag	Material Storage and Handling	33.1	2.5 MT/Year	-	2.5 MT/Year	Collection, Storage, Decontamination.
4.	MEE/ATFD Salt	MEE/ATFD	-	-	450 MT/Year	450 MT/Year	Collection, Storage, Transportation and Disposal at TSDF.

Looking to the above facts we assure your good office that we have adequate Environment Management facility and will maintain the same. We are also committed to compliance with environmental laws and norms.

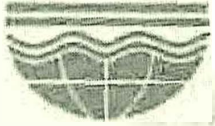
In view of above we are requesting to kindly consider this submission and grant **Amendment for Consent to Establish.**

Thanking You,

Thanking you
Authorized Signatory
M/s. N.H.H. Textile Processors (Unit-I)

Authorized Signatory
M/s. N.H.H. Textile Processors

ANNEXURE - 'D'



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,

(T) 079-23232152

BY RPAO

CCA-Amendment(H-122042)

No: GPCB/ABD/AMC/CCA-796(2)/ID:12676/

Date:

To,

M/s. N.H.H. Textile Processors,
Opp. New Dhor Bazar,
Behrampura,
Ahmedabad - 380 022.

SUB: Amendment in the consolidated consent & Authorization of the Board.

REF: 1) CCA issued by this office vide order no: AWH-98473 dated 04/01/2019 valid up to 25/11/2023.

2) CTE amendment issued by this office vide order no: 678476 dated 20/07/2022 valid up to 31/05/2029

3) Your CCA Amendment Application inward Id No. 261238 dated 30/07/2022.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and TranBoundary) Rules 2016 & framed under the Environment (Protection) Act-1986 The Board has granted CCA vide order No AWH-98473 issued vide this office order no GPCB/ABD/AMC/CCA-796/ID:12676/492741 dated 29/01/2019 valid upto 25.11/2023.

The Board has right to review and amend the conditions of the said CCA and its amendment orders. Now considering your application for CCA amendment inward ID no. 261238 dated 30/07/2022 the said CCA order is amended as below:

1. The order shall be read as CCA amendment Order No.: H- 122042 Date of Issue: 14/10/2022, valid up to 25/11/2023.

2. Condition No.2 of the Said CCA order is amended below:

2. The consents shall be valid up to 25/11/2023 for use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacture of the following items / products is amended as below

Sr No.	Name of Product	Quantity (meter/month)		
		Existing	Proposed	Total
1.	Processing of Cloth	4,00,000	-	4,00,000

Page 1 of 6

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

	Dry Processing of Cloth (Job Work of Stentering & Finishing)			
2.	Dry Processing of Cloth (Job work of Calendaring)	-	4,00,000	4,00,000
	Dry Processing of Cloth (Job work of Felt & Zero)			

SPECIFIC CONDITIONS:

1. Unit shall comply with the order of the Hon'ble High Court in the matter of writ petition no.PIL 98/2021 and PIL 110/2021.
 2. Unit shall submit "No drainage connection" letter from AMC.
 3. Unit shall renew CGWA permission for withdrawal of Ground Water prior to expiry time to time & submit a copy to this office.
 4. No ground water shall be withdrawal without prior permission from CGWA as per NGT order
 5. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46))
 6. As per the provision of Rule 18 of Solid waste Management Rule-2016, you are directed to make arrangement in utility to replace at least five percent (5%) of your solid fuel requirement by 'Refused Derived Fuel' i.e RDF.
3. The condition no. 3 of the said CCA is amended as below:

3. "Condition Under Water Act" 1974

- 3.1. Water Source: Borewell.
- 3.2. There shall be no change in existing quantity of domestic water consumption (02 KL/Day) and domestic sewage (1.8 KLD), due to due to CCA-Amendment.
- 3.3. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.4. There shall be no change in existing quantity of industrial water consumption (70 KL/Day), and Industrial effluent generation (50 KLD) due to CTE-Amendment. (Fresh: 22 KLD + RO Permeate: 48 KLD)
- 3.5. Industrial effluent shall be treated into ETP followed by Ultra filtration. RO (Two Stage), MEE & ATFD. RO Reject (02 KLD) from RO plants, shall be subjected to MEE + ATFD within premises and RO Permeate and Condensate of MEE & ATFD (48 KLD) shall be reused in process in order to achieve Zero Liquid Discharge.
- 3.6. Industry shall provide fixed pipeline with flow meter for reuse/recycling of RO permeate, MEE & ATFD condensate and maintain its records at site.
- 3.7. Unit shall maintain daily log book of quantity of water consumption, waste water generation and condensate reused, waste water evaporate in MEE + ATFD.

Outward
AP: 8/8/2021



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

4. The condition no. 4.1 & 4.2.1 of the said CCA is amended as below after CCA-Amendment:

4.1 The following shall be used as fuel consumption in steam boiler:

Sr. No.	Fuel	Existing Quantity	Proposed Quantity	Total Quantity After CCA amendment
1	Wood	6.5 MT/Day	NIL	6.5 MT/Day
2	RDF			

5 % of Total Solid Fuel

4.2.1 The flue gas emission through stack attached to Steam Boiler shall conform to the following standards:

Sr. No.	Stack attached to	Stack Height (m)	APCM	Parameter	Permissible Limit
1.	Steam Boiler (Cap. 02 TPH) (Existing)	30	Multi Cyclone + Bag Filter	Particulate matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
2	TFH (1000 U)	30	Multi Cyclone + Bag Filter		

5. Condition No.5 Under the Hazardous waste & Other Wastw Rules-2016 be amended as below:

5. Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Tran boundary Movement] Rules - 2016. [Form -2]

5.1 Number of authorization: H- 122042 Date of Issue: 14/10/2022.

5.2 M/s. N.H.H. Textile Processors is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous waste on the premises situated at Opp. New Dhor Bazar, Behrampura, Ahmedabad - 380 022.

Sr. No.	Hazardous Waste	Existing Quantity	Proposed Quantity	Total Quantity	Schedule Category	Method of Disposal
1.	ETP Sludge	08 MT/yr	NIL	08 MT/yr	I- 35.3	Collection, Storage, Transportation & Disposal at TSDf-SEPPL Kutch.
2.	Used Oil	16 Lit/yr	NIL	16 Lit/yr	I- 5.1	Collection, Storage and reuse for lubricant in the plant
3.	Discarded Container	2.5 MT/yr	NIL	2.5 MT/yr	I-33.1	Collection, Storage, Decontamination, Transportation & Disposal by selling to authorized recycle.

Page 3 of 6

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Outward No: 686682-19/10/2022

- 5.3 The authorization shall be valid upto 25/11/2023.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

5.6 TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty".
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The Importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.

Outward

[Handwritten Signature]



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

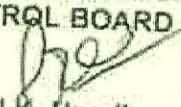
6 SPECIFIC CONDITIONS:-

- 6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 6.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 6.7 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.8 The occupier shall maintain the records of generation, sale, storage, transport, recycling, re processing and disposal of hazardous waste and make available during the inspection.
- 6.9 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

7 GENERAL CONDITIONS: -

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2 Applicant shall also comply with the general conditions given in annexure I.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 7.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 7.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 7.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.8 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 7.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.
- 8 Rest of conditions of Consolidated Consent & Authorization (CC&A) order No: AWH-98473 issued vide this office order no. GPCB/ABD/AMC/CCA-796/ID:12676/492741 dated 29/01/2019 shall remain unchanged and industry shall comply with the same judicially.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(Smt. U.K. Upadhyay)
Senior Environment Engineer

Outward No: 686682, 19/10/2022

ANNEXURE - 'E'


N.H.H. TEXTILE PROCESSORS
 (N.H. HOKABA.J GROUP)

Opp. Shell Petrol Pump.
 Danilimda - Behrampura BRTS Road.
 Behrampura, Ahmedabad-380022. (INDIA)
 Tele +91-79-25359132, 25397787
 E-mail : nhhtextile@gmail.com

PCB ID: 12676/CCA Renewal

Date: 28-09-2023

To
SENIOR ENVIRONMENT ENGINEER
Unit head – Ahmedabad (East)
 Gujarat Pollution Control Board
 Paryavaran Bhavan
 Sector 10-A,
 Gandhinagar

Sub: Application of CCA Renewal for M/s. N.H.H. Textile Processors, located at Opp, New Dhor Bazar, Behrampura, Ahmedabad-380022.

Ref:

1. CCA Order no: AWH-98473 issued vide Letter No.GPCB/ABD/AMC/CCA-796/ID:12676/492741 on dated 29/01/2019
2. CCA Amendment order (H-122042) issued vide Letter No.GPCB/ABD/AMC/CCA-796(2)/ID:12676/686682 on dated 19/10/2022

Respected Sir,

We, **M/s. N.H.H. Textile Processors (Unit-I)** located at located at Opp, New Dhor Bazar, Behrampura, Ahmedabad-380022. We are having valid Consolidated Consent and authorization (1) Order no. AWH-98473 issued dated 29/01/2019 (2) Amedmnet in CCA order No: AWH-98473 on dated 19/10/2022 for product mentioned in order and having validity up to **25/11/2023**. Now as the part of compliance of our existing CCA, we are applying obtain CCA renewal to the board for manufacturing of Product as per mention in Earlier CCA order.

Now as part of compliance of our Existing CCA, we are applying to the board to obtain CCA Renewal there will be no change in production activity, raw material consumption, water consumption as well as wastewater generation, Fuel Consumption and hazardous waste generation will remain same as it is.

The details of Production, Water Consumption, Wastewater Generation and Disposal, APCM and Hazardous Waste Generation and Disposal for our CCA renewal is given hereunder

Product Details

Sr. No.	Product	Quantity
1	Processing of Cloth	4,00,000 Meter/Month
2	Dry Processing of Cloth (Job work of Stentering & Finishing)	4,00,000 Meter/Month
	Dry Processing of Cloth (Job work of Calendering)	
	Dry Processing of Cloth (Job work of Felt & Zero)	



N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)

Opp. Shell Petrol Pump,
Danilimda - Behrampura BRTS Road,
Behrampura, Ahmedabad-380022. (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

Raw material

Sr No.	Name of Raw Material	Total (Month)
1	Grey Cloth	8,00,000 Meter/month
2	Hydrogen Peroxide	650 Kg/month
3	Caustic Flakes	3000 Kg/month
4	Soda Ash	1900 Kg/Month
5	Dyes	1600 Kg/month
6	Maize Starch	12.0 MT/Month
7	Dextrine	12.0 MT/Month
8	PVA	5.0 MT/Month
9	Silicon Oil	200.0 Kg/Month



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E-mail : nhhtextile@gmail.com

WATER PART

Source of Water: Borewell

Details of Water Consumption

Sr No	Category	Fresh Water consumption (KLD)(A)	Recycled / Reused Water consumption (KLD)(B)	Total Water consumption (KLD) (A+B)
1.	Domestic Purpose	2.0	0.0	2.0
2.	INDUSTRIAL			
	Process & Washing	55.0	48.0	7.0
	Boiler	12.0	0.0	12.0
	Cooling tower	3.0	0.0	3
	Total (Industrial)	70.0	48.0	22.0
	Total Water requirement (1 + 2)	72.0	0.0	72.0

Detail of wastewater generation

Sr No	Category	Wastewater generation (KLD) (C)	Recycled / Reused (KLD) (D)	Wastewater disposal quantity (KLD) (E) (E= C-D)	Remark
1.	Domestic Purpose	1.6	0.0	1.6	
2.	INDUSTRIAL				
	Process & washing	48.0	46.0	2.0	Totally Reuse Process and 2.0 KLD ETP Sludge will be disposed to TSDF
	Boiler	1.0	1.0	0.0	
Cooling Bleed off	1.0	1.0	0.0		
	Total (Industrial)	50.0	48.0	2.0	
	Grand Total (Dom. + Ind.)	51.6	48.0	3.6	

METHOD OF DISPOSAL

Domestic: The generated sewage @1.6 KLD will be disposed through soak pit/septic tank.

Industrial: Tertiary treated industrial wastewater from ETP shall be treated further through Ultrafiltration and RO system. The product water shall be reused in the process and the reject shall be evaporated through MEE and ATFD to achieve Zero liquid Discharge



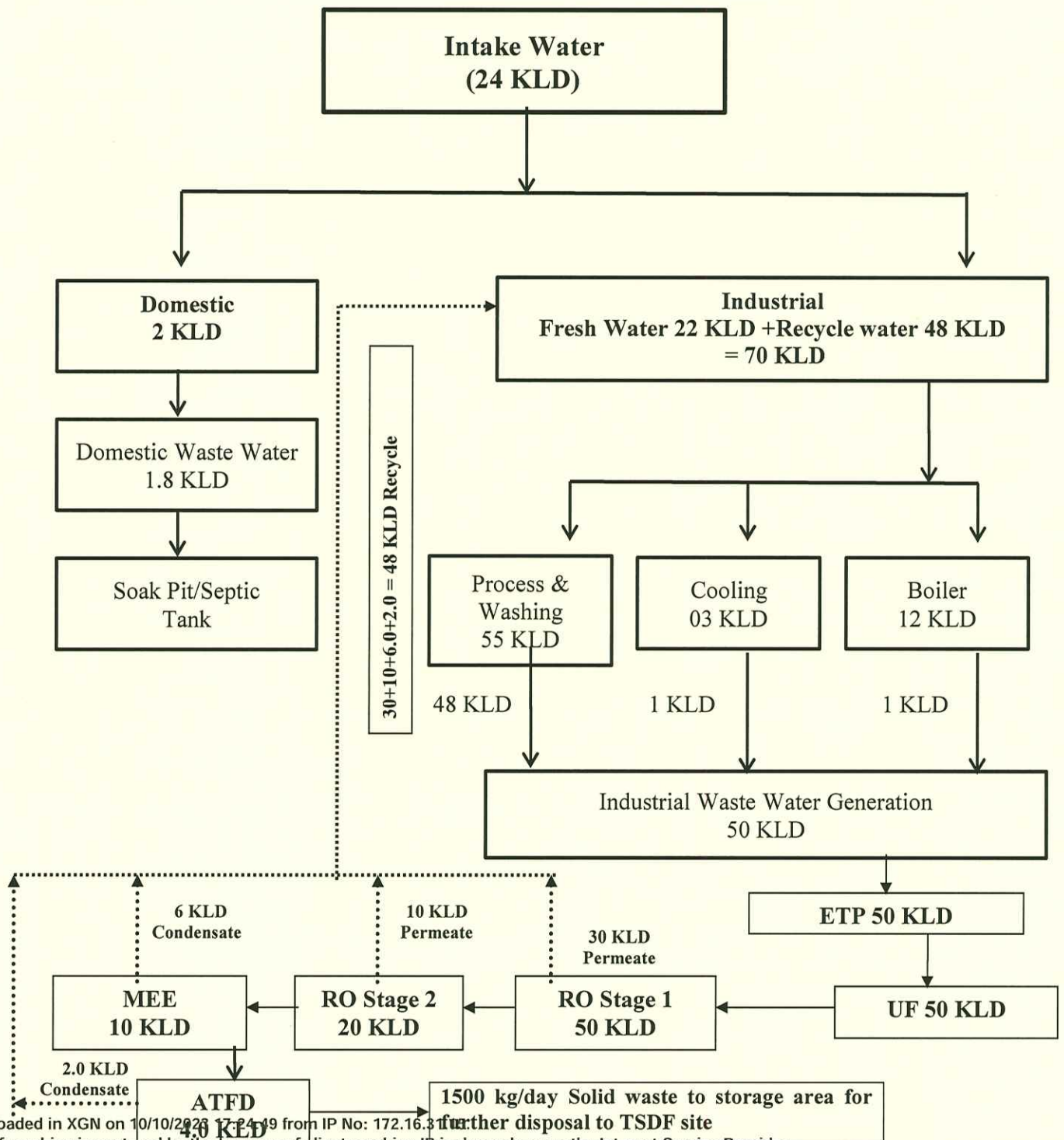
N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)

Opp. Shell Petrol Pump,
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E-mail : nhhtextile@gmail.com

Water balance diagram

SCHEMATIC DIAGRAM OF WATER BALANCE (PROPOSED)





N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)

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AIR PART

Flue Gas Emission

Sr. No.	Stack attached to (Name of utility)	Capacity of utility	Name of Fuel	Quantity of fuel	Air Pollution Control Measure (APCM)	Stack Height in Meter (From G.L.)	Parameter & Permissible limit
1	Thermic Fluid Heater	1000 U	Wood/ Agro waste briquette	6.5 MT/ Day	Multi Cyclone + Bag Filter	30	PM 150 Mg/Nm3 SO2 100 ppm
2	Boiler	2 TPH	RDF	5 % of Total Solid Fuel	Multi Cyclone + Bag Filter	30	NOX 50 ppm

Process Gas Emission

There will be no any process gas emission

HAZARDOUS WASTE GENERATION

Our management is always committed to fulfill legal requirements and hence our technical team of the plant carried out survey and based on that survey we have calculated generation of hazardous waste from our plant. Due to addition in product, the generation of the hazardous will increase. The generation and disposal method of hazardous waste is tabulated below.

Sr. No	Types of Hazardous Waste	Source of Generation	Category	Quantity MT/Year	Disposal management
1	ETP Waste and Evaporation residue	ETP Area	I-35.3	8 MT	Collection, storage, Transportation and Dispose at active TSDF Site
2	Used Oil	Plant Machinery	I-5.1	0.016	Collection, storage, Transportation and Dispose by selling to Authorized recycler or used in lubrication with in plant premises
3	Discarded Container/Bag	Material Storage and handling	I-33.1	2.5	Collection, storage, Transportation and Dispose at Authorized Recycler Decontamination

In view of above, we are requesting to kindly consider this submission and grant Renewal of existing Consolidated Consent and Authorization obtained in Existing CCA.

Thanking You

Authorized signatory

M/s. N.H.H. Textile Processors

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- Note: IP of machine is captured by the browser of client machine.IP is depends upon the Internet Service Provider.

ANNEXURE - ' F '

N.H.H. TEXTILE PROCESSORS

Opp. New Dhor Bazar, Sewage Farm Road, Behrampura, Ahmedabad 380 022

PCB ID: 12676

Date: 31-01-2024

To

SENIOR ENVIRONMENTAL ENGINEER
Regional office – Ahmedabad (City)
Gujarat Pollution Control Board (Old Building)
Paryavarn Bhavan, Sector 10-A
Gandhinagar-382010.

Sub: Reply of Written Instruction given during Board official inspection dated 30-01-2024.

Ref: Inspection of Board official dated 30-01-2024 and written instruction given during inspection.

Kind Attention: Shri P.A Parikh (AEE), Shri J.V. Lakdivala (APE, GCPC)

Respected Sir,

We, N.H.H Textile Processors (Unit-I) is having its unit for Processing of Cloth having capacity of 4,00,000 Meters/Month at Opp, New Dhor Bazar, Behrampura Ahmedabad-380022 for which we have obtained Consolidated Consent & Authorization having Vide Order No: AWH-98473 dated 04-01-2019 and CCA amendment vide order No; H-122042 on dated 19/10/2022, which is valid up to 25-11-2023 for processing of cloth having capacity of 4,00,000 Meter/Month Job work for Stentering, Finishing, Calendaring and felt having capacity of 4,00,000 Meter/Month granted Gujarat Pollution Control Board. we have also applied for CCA renewal application vide inward no: 303780.

We are informing you that Board Officials has inspected our site on dated 30-01-2024. The point wise compliance of the same is as below for your kind consideration.

Point No 1: During visit Unit was under operation condition

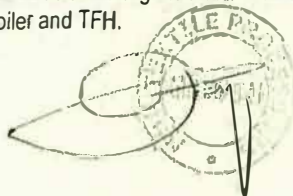
Compliance: In Connection with we would like to inform you that we have obtained Consolidated Consent & Authorization having Vide Order No: AWH-98473 dated 04-01-2019 and CCA amendment vide order No; H-122042 on dated 19/10/2022, which is valid up to 25-11-2023 for Production as per mention in CCA order and we have also applied for CCA renewal application vide inward no: 303780. Yes, the Plant is in operation, and all the units are in working condition as the Processing of Cloth and job work for Dry Process for stentering, calendaring, Finishing, Zero is going on. We assure you that we will comply the all condition mention CCA order, which is issued by board

Point No 2: Collected two number wastewater sample from ZLD unit (1) Collection tank, (2) Final Holding Tank.

Compliance: We assure you that we will comply the all condition mention CCA order, which is issued by board. Board office was collected two number wastewater sample from Collection tank and Final holding tank.

Point No 3: during visit boiler and TFH was in operation condition and collected air sample form its common stack.

Compliance: In this regard, we would like to inform you that we have already provide adequate APCM and we have also operate on regular basis. During visit board office was collected air sample form Common stack, which is attached with Boiler and TFH.



Page 1 of 3

N.H.H. TEXTILE PROCESSORS

Opp. New Dhor Bazar, Sewage Farm Road, Behrampura, Ahmedabad 380 022

Point No 4: To submit Last three-month data for production, raw material purchase, Selling, Chemical consumption for ETP operation, Hazardous waste disposal, Light bill etc.
Compliance: we have given here with last three-month data

Particular	Nov-2023	Dec 2023	Jan 2024			
Production (MT)						
Processing of Cloth	234908	387970	374398			
Dry Processing of Cloth: Stentering, finishing	331752	361437	376732			
Raw material purchase						
Caustic Flakes (kg)	1000	2500	1750			
Dextrine (kg)	0	0	0			
Dyes (kg)	100	127	113			
H2O2 (kg)	1200	1000	759			
Maize Starch (kg)	1010	1250	1200			
PVA (kg)	3000	5000	4550			
Silicon Oils (kg)	50	120	90			
Sosa Ash (kg)	400	550	550			
ETP chemical Consumption						
Chuno (kg)	1075	1010	1050			
Alum (kg)	1105	1110	1130			
Poly granule(kg)	7	10	12			
Micro – anti tint (kg)	22	38	30			
Electricity unit	27466	35654	36354			
Hazardous waste Disposal	Generation	Disposal	Generation	Disposal	Generation	Disposal
ETP Sludge (MT)	0.3	NIL	0.21	NIL	0.35	NIL

Point No 5: To submit last three-month data for ETP operation logbook

Compliance: In connection with we have attached here with last three-month data for ETP operation logbook we assure your good office that we will maintain all record for the same.

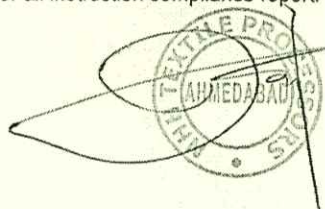
Point No 6: To submit last three-month data for Energy meter which attached with ETP.

Compliance:

Particular	Nov-2023	Dec-2023	Jan-2024
Energy meter data for ETP	7770	8650	9473

Point No 7: To submit compliance of given earlier Instruction.

Compliance: We assure your good office that we comply the condition of CCA and we have already uploaded in XGN portal earlier all instruction compliance report.



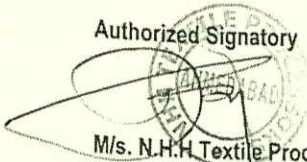
N.H.H. TEXTILE PROCESSORS

Opp. New Dhor Bazar, Sewage Farm Road, Behrampura, Ahmedabad 380 022

In view of above we are requesting to kindly consider this submission and not to take any action against our unit.

Thanking You,

Authorized Signatory



M/s. N.H.H. Textile Processors (Unit-I)

Encl.

1.0 Last three month ETP logbook

PCB ID: 12676

Date: 27-02-2024

To

SENIOR ENVIRONMENTAL ENGINEER
Regional office – Ahmedabad (City)
Gujarat Pollution Control Board (Old Building)
Paryavarn Bhavan, Sector 10-A
Gandhinagar-382010.

cc: Ho GPCB

Sub: Reply of Written Instruction given during Board official inspection dated 26-02-2024.
Ref: Inspection of Board official dated 26-02-2024 and written instruction given during inspection.

Kind Attention: Shri D.S. Dave (SO), Shri V.U. Dave (APE)

Respected Sir,

We, **N.H.H Textile Processors (Unit-I)** is having its unit for Processing of Cloth having capacity of 4,00,000 Meters/Month at Opp, New Dhor Bazar, Behrampura Ahmedabad-380022 for which we have obtained Consolidated Consent & Authorization having Vide Order No: AWH-98473 dated 04-01-2019 and CCA amendment vide order No; H-122042 on dated 19/10/2022, which is valid up to 25-11-2023 for processing of cloth having capacity of 4,00,000 Meter/Month Job work for Stentering, Finishing, Calendaring and felt having capacity of 4,00,000 Meter/Month granted Gujarat Pollution Control Board. we have also applied for CCA renewal application vide inward no: 303780 which is accepted by board. In compliance, Board Officials has inspected our site on dated 26-02-2024. The point wise compliance of the same is as below for your kind consideration.

Point No 1: During the visit the unit is found to be operating as per ZLD condition

Compliance: In Connection with we would like to inform you that we have obtained Consolidated Consent & Authorization having Vide Order No: AWH-98473 dated 04-01-2019 and CCA amendment vide order No; H-122042 on dated 19/10/2022, which is valid up to 25-11-2023 for Production as per mention in CCA order and we have also applied for CCA renewal application vide inward no: 303780. Yes, the Plant is in operation, and all the units are in working condition with Zero liquid Discharge Condition. We assure you that we will comply the all condition mention CCA order, which is issued by board.

Point No 2: ETP adjacent RO and its MEE-ATFD at the unit have been seen operation condition.

Compliance: We would like to inform you that we have installed adequate Zero liquid discharge Effluent treatment plant with RO and MEE-ATFD. At the time of inspection, we were operated ETP-RO and MEE with ATFD within consented quantity and we assure your good office that we will operated on regular basis and maintain for the same.

Point No 3: A stock mix of ETP sludge and MEE salt is kept at the unit to be stored separately as per category and to explain the discrepancy of sludge generation with the details submitted at the time of CCA proposal.

Compliance: In Connection with we would like to inform you that as per your instruction, we would store ETP sludge and MEE salt in stored separately and we inform you that we have given details for Evaporation slat and ETP sludge in combine Quantity in our CCA proposal, which is 8 MT/year. We also inform your good office that this quantity was sufficient as per the our wastewater characteristic.



Point No 4: Remove steam line of old boiler at unit to Submit photograph for the same

Compliance: As per your instruction we will removed steam line of old boiler as soon as possible and we will submit the photograph for it in your good office for your kind reference.

Point No 5: Running APCM regularly and Maintain screening media pH data in logbook

Compliance: In this regard, we would like to inform you that we have already provide adequate APCM and we have also operate on regular basis. We assure your good office that we will maintain the logbook for the screening media pH data.

Point No 6: R.O. Logbook should be certified and maintained with proper binding and numbering of pages

Compliance: In this regard, we assure your good office that we will maintain certified R.O. logbook with proper binding and numbering of pages.

Point No 7: To clarify that the bore well Flowmeter is found to be 567.5 m3.

Compliance: In connection with we would like to inform you that bore well flow meter was not reset last one month for that reason found to be 567.5 m3, our daily fresh Water requirement was 22 KLD, and monthly requirement was 660 KLD, which is consented limit. We assure your good office that we will maintain daily data for the same

In view of above we are requesting to kindly consider this submission and not to take any action against our unit.

Thanking You,

Authorized Signatory

M/s N.H.H Textile Processors (Unit-I)
Encl.

PCB ID: 12676

Date: 20-05-2024

To
 SENIOR ENVIRONMENTAL ENGINEER
 Regional office – Ahmedabad (City)
 Gujarat Pollution Control Board (Old Building)
 Paryavarn Bhavan, Sector 10-A
 Gandhinagar-382010.

Sub: Reply of Written Instruction given during Board official inspection dated 16-05-2024.
 Ref: Inspection of Board official dated 16-05-2024 and written instruction given during inspection.

Kind Attention: Shri M.J Shah (SO), Shri S.L. Rangpariya (APE)

Respected Sir,

We, N.H.H Textile Processors (Unit-I) is located at Opp, New Dhor Bazar, Behrampura Ahmedabad-380022 for which we have obtained Consolidated Consent & Authorization having Vide Order No: AWH-98473 dated 04-01-2019 and CCA amendment vide order No; H-122042 on dated 19/10/2022, which is valid up to 25-11-2023 for processing of cloth having capacity of 4,00,000 Meter/Month Job work for Stentering, Finishing, Calendaring and felt having capacity of 4,00,000 Meter/Month granted Gujarat Pollution Control Board. we have also applied for CCA renewal application vide inward no: 303780 which is under scrutiny at head office level. Board Officials has inspected our site on dated 16-05-2024. The point wise compliance of the same is as below for your kind consideration.

Point 1. During inspection, the unit is in operation and cloth processing (Dyeing, printing, finishing, etc.) is going on.

Compliance: In Connection with we are informing you that we have obtained Consolidated Consent & Authorization having Vide Order No: AWH-98473 dated 04-01-2019 and CCA amendment vide order No; H-122042 on dated 19/10/2022, which is valid up to 25-11-2023 for Production as per mention in CCA order. The Plant is in operation and manufacturing within consented quantity, and all the units are in working condition as the Processing of Cloth and job work for Dry Process for Stentering, calendaring, Finishing, Zero is going on. We assure you that we will comply the all condition mention CCA order, which is issued by board.

Point 2. Unit has provide primary + secondary+ UF+ RO-1+ RO-2 (operated as required) + MEE + ATFD. During the inspection MEE and ATFD was no in operation which is utilized as per requirement

Compliance: We are informing you that we have installed adequate Zero liquid discharge Effluent treatment plant with RO and MEE-ATFD. At the time of inspection, board officer seen all machinery/ Equipment and we are operated MEE with ATFD with in consented quantity. In additional we are informing you that we are operate MEE/ATFD only after collect sufficient quantity to operate MEE and ATFD for that reason MEE and ATFD was not in operation at the time of inspection. We assure your good office that we will operated on regular basis and maintain for the same.

Point 3. Unit has installed 16 Jigger, 6 jet, 3 Jetty, 6 felt belt and Dry process machinery.

Compliance: We are informing you that we have installed plant machinery as per our CCA and submitted to board at a time of application. We assure your good office that we have no installed any additional plant machinery without obtain permission form the board.

Page 1 of 2

Point 4. Unit has obtain CTE for 50 KLPD wastewater ZLD from the board, CCA application is under scrutiny at HO.

Compliance: In Connection with we would like to inform you that we have obtained Consolidated Consent & Authorization having Vide Order No: AWH-98473 dated 04-01-2019 and CCA amendment vide order No; H-122042 on dated 19/10/2022, which is valid up to 25-11-2023 for ZLD unit and Production as per mention in CCA order. We assure you that we will comply the all condition mention CCA order, which is issued by board. We have applied to obtain for CCA renewal application vide inward no: 303780 on dated 10/10/2023 which is under scrutiny at HO level.

Point 5. Unit has installed Bag filter and MDC attached with Boiler as a APCM and MDC+ Economizer APCM Attached with TFH.

Compliance: We are informing you that we have already provide adequate APCM and we assure your good office operate on regular basis.

Point 6 To submit of latest "No Drainage certificate" of AMC

Compliance: In connection with we are informing you that AMC was disconnect our drainage on dated 07-12-2021 and we have already submitted photograph for the same and in connection with we have already submitted letter two times for issued "No Drainage certificate" from AMC (1) inward no 2855 dated 08/12/2021, (2) inward no 1355 dated 19/07/2023. As per your instruction we have again submit letter to AMC for issuing "No Drainage certificate" which is inward no 514 dated 17-05-2024 and inward copy also attached here with this letter for your kind reference.

Point 7 Store ETP sludge and evaporator residue (salt) separately and maintain records

Compliance: In Connection with we are informing you that as per your instruction, we would store ETP sludge and evaporator residue (salt) in stored separately. We assure your good office that we will maintain record for the same

Point 8 Wastewater samples are taken from collection tank, aeration tank, RO permeate and RO reject.

Compliance: we are informing you that the board officer was taken waste water sample from collection tank, aeration tank, RO permeate and RO reject and we are informing you that we will pay lab bill for the same after issued bill from that board

In view of the above we are requesting to kindly consider this submission and not to take any action against our unit.

Thanking You,

Authorized Signatory

M/s. N.H.H Textile Processors (Unit-I)
Encl.

1. AMC "No Drainage certificate" submission Inward letter

ANNEXURE - 'G'

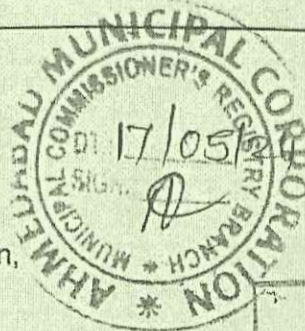
N.H.H. TEXTILE PROCESSORS

OPP. SHELL PETROL PUMP, BEHRAMPURA, AHMEDABAD-380022. M. 9879789786

17TH May, 2024

To,

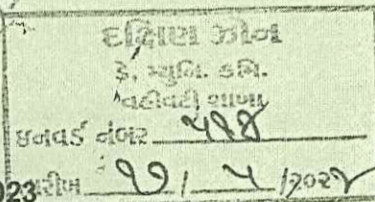
o/c
 The Municipal Commissioner,
 The Ahmedabad Municipal Corporation,
 South Zone, Ahmedabad.



Sub.: 'No Drainage Connection' certificate.

Ref. no: South Zone inward no.: 1355 dated 19-July-2023

Ref. no: South Zone inward no.: 2855 dated 8-Dec-2021



Dear Sir,

We are an established industrial unit at Behrampura (Industrial Zone) since 1966, with the AMC drainage system.

We would like to inform you, that, we are not associated with ASHPA or any other CEPT.

In 2021, The High Court of Gujarat, issued an order restraining all units from the use of AMC's drainage lines. Hence, we complied by the same and we have opted for ZLD which we complied and thereafter a consent was granted by GPCB.

At present again, we have been issued a notice by GPCB to submit the 'No Drainage Connection' dated May 16, 2024 under point no 6.

Humble request you to issue "No Drainage Certificate" within 4 days.

Please note as our drainage was disconnected by AMC on 7-Dec-2021, please issue the certificate, as we do not have any drainage connection. Photographs of disconnection is embedded in ref. letter date 8-dec- 2021.

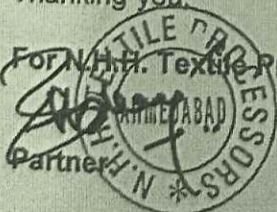
Please note that many labourers would face unemployment too.

Please do the needful at earliest and oblige.

Thanking-you

For N.H.H. Textile Processors,

Partner



Encl.: 1. Copy of "Entry to visit premises" document of GPCB describing requirement of NO DRAINAGE LETTER

c.c. :1. AMC, Danapith, Ahmedabad

ANNEXURE - 'H'



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

Website: www.gpcb.gov.in
https://gpcb.xgn.gujarat.gov.in

REJECTION ORDER**GPCB ID : 12676****NO. GPCB / ABD / CCA / ABD-AMC-88 /811973 dated 21/05/2024**

To,
N.H.H.Textile Processors, Category: RED / SMALL

Plot No: Phase No: ,
opp: new dhor bazar, baehrampura,
AHMEDABAD - 380022
Contact Person: yasin f. hokabaj, Mob:9825009786, Ph:25359132
DIST: Ahmedabad, TAL: Ahmedabad, SIDC: Dani Limda

Subject : CCA-RenewalRejection Order**Reference : Your application Inward No 303780 Dated 22/02/2024**

In exercise of the power conferred by clause (b) of sub-section (1) of section 27 of the Water (Prevention and control of Pollution) Act,1974 and sub-section (4) of section 21 of the Air (Prevention and control of Pollution) Act , 1981 and Rule 7 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, framed under Environment (Protection) Act -1986.This Board is empowered to reject the Consolidated Consent and Authorization.

Your above referred application is hereby refused for the following reasons

- 1 I) We may reject the CCA Renewal for as mention reasons :
 1. Any expansion and in-house ZLD system for existing units are not acceptable considering current scenario of the Ahmedabad city area.
 2. As per AR shows of Air sample 's AR shows results of parameter- PM -433 MG/NM3 which higher than consented norms.
 3. Unit has not pay due lab bill till date.

You shall not carry out any activity mentioned in as applied in above referred application without prior consent of this Board.

Please note that to operate an industrial plant without prior consent is a punishable offence as deemed fit under The Water Act, 1974, The Air Act-1981 and The Environment (Protection), 1986.

Hence you are directed to comply above reasons and re apply for obtaining valid CCA.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(T.C. Patel, EE - Ahmedabad (City))

GPCB ID : 12676

Outward No: 811973

Page 1 of 1

Printed On : 21/05/2024 06:07:PM



ANNEXURE - 'I'



N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)

Opp. Shell Petrol Pump,
Danilimda - Behrampura BRTS Road,
Behrampura, Ahmedabad-380022, (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

PCB ID: 12676/CCA Renewal reapply

Date: 27-05-2024

To
SENIOR ENVIRONMENT ENGINEER
Unit head – Ahmedabad (East)
Gujarat Pollution Control Board
Paryavaran Bhavan
Sector 10-A,
Gandhinagar

Sub: Re apply Application of CCA Renewal for M/s. N.H.H. Textile Processors, located at Opp, New Dhor Bazar, Behrampura, Ahmedabad-380022.

Ref:

1. CCA Order no: AWH-98473 issued vide Letter No.GPCB/ABD/AMC/CCA-796/ID:12676/492741 on dated 29/01/2019
2. CCA Amendment order (H-122042) issued vide Letter No.GPCB/ABD/AMC/CCA-796(2)/ID:12676/686682 on dated 19/10/2022
3. CCA renewal Rejection order issued vide letter No: GPCB / ABD / CCA / ABD-AMC-88 /811973 dated 21/05/2024

Respected Sir,

We, **M/s. N.H.H. Textile Processors (Unit-I)** located at located at Opp, New Dhor Bazar, Behrampura, Ahmedabad-380022. We are having valid Consolidated Consent and authorization (1) Order no. AWH-98473 issued dated 29/01/2019 (2) Amendment in CCA order No: H-122042 on dated 19/10/2022 for product mentioned in order and having validity up to **25/11/2023**. Now as the part of compliance of our existing CCA, we are applying obtain CCA renewal to the board for manufacturing of Product as per mention in Earlier CCA order.

Now as part of compliance of our Existing CCA, we are applying to the board to obtain CCA Renewal vide application inward ID: 303780 Dated 22/02/2024, which was rejected by the board vide above referenced letter mentioning the rejection reason. In connection with we have apply for Reapply for CCA with Compliance of Rejection point as per below

Point 1. Any expansion and in-house ZLD system for existing units are not acceptable considering current scenario of the Ahmedabad city area.

Compliance: We are informing you that we are operating this unit from more than 60 years at this location. There are many laws and regulation comes and we have obtain all permission pertaining to our unit time to time. We have also obtain permission from Gujarat Pollution Control Board since its establishment in 1976. We are also to inform you that the last CCA we have renewed in 2019.

We are informing you that we have obtain CCA vide no. AWH-98473 issued dated 29/01/2019 to discharge effluent in Drainage line of Ahmedabad Municipal Corporation.



N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)

Opp. Shell Petrol Pump,
Danilimda - Behrampura BRTS Road,
Behrampura, Ahmedabad-380022, (INDIA)
Tele +91-79-25359132, 25397787
E-mail : nhhtextile@gmail.com

The Gujarat Pollution Control Board has issued Direction of Closure under Section 33-A of Water Act 1974 vide letter number GPCB/ABD/AMC-796/ID:12676/607251 on dated 27-11-2021 with reason mentioned in that order. We have applied for its revocation after complying with the reason mentioned in that order.

After receiving closure direction we have close down plant operation and as per discussion at that time we have applied to obtain Amendment in CTE for the product mentioned in that order. The application also carried out to change the mode of disposal from AMC Drainage discharge to Zero Liquid Discharge to comply with the direction issued by Hon'ble High Court of Gujarat in the matter of PIL 98/2021. The Gujarat Pollution Control Board has granted this Zero Liquid Discharge application and issued Amendment in CTE 120072 issued on dated 20/07/2022. We are also to inform you that we have also carried out Adequacy Study from Schedule I auditor recognize by Gujarat Pollution Control Board for this establishment

We are informing you that with reference to this CTE we have installed Environment Management System to achieve Zero Liquid Discharge and after installation of the same we have applied to obtain CTO at Gujarat Pollution Control Board.

In connection with our CTE and CC&A application and also based on our establishment of Environment Management System to achieve Zero Liquid Discharge, Gujarat Pollution Control Board has granted revocation and revocation was issued vide letter number GPCB/ABD/AMC/CCA-796(2)/ID:12676/680242 dated 06-08-2022 with mention Condition to comply strictly follow order PIL 98/2021 and also maintain ZLD.

We are also to inform you that after satisfactory inspection by Gujarat Pollution Control Board, they also granted Amendment in CCA order No: H-122042 on dated 19/10/2022 for Zero liquid discharge unit from the board.

In view of above we are informing you that we have obtain all necessary permission from Gujarat Pollution Control Board to establish and operate this Zero Liquid Discharge unit. We are also inform you that Gujarat Pollution Control Board has inspected our site time to time and they also found that this system are in operation at all the time. We are committed to operate this in such efficiency to maintain our unit as Zero liquid Discharge Unit.

We also to inform you that we have also applied to apply Renewal of CC&A at Gujarat Pollution Control Board as per CTE and CC&A issued. There is no change in our application with reference to earlier CTE and CC&A. We are requesting you to kindly consider our submission and grant us CC&A.

Point 2. As per AR shows of Air Sample's AR shows results of parameter- PM -433 MG/NM3 which higher than consented norms.

Compliance: we are informing you that on that time due to low production we are not utilized boiler in last one week. We are also informing you that at the time of board inspection we started our boiler and some particulate matter release form the boiler due to non-operation in last one week for that reason PM was observe higher than consented norms. We assure your good office that we have already provided Multi cyclone separator and bag filter with economiser as an adequate Air pollution control measure and we are operated on regular basis. We assure your good office that we will take precaution in such a way that this type emission will never reoccurred



N.H.H. TEXTILE PROCESSORS

(N.H. HOKABAJ GROUP)

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E-mail : nhhtextile@gmail.com

Point 3. Unit has not pay due lab bill till date.

Compliance: We are informing you that we have Paid All pending Lab bill until date.

The details regarding Product, Raw Material, Water Consumption and Wastewater Generation & its Disposal, details regarding Air Part with its Air Pollution Control Devices and Hazardous Waste Generation are as below.

Product Details

Sr. No.	Product	Quantity
1	Processing of Cloth	4,00,000 Meter/Month
2	Dry Processing of Cloth (Job work of Stentering & Finishing)	4,00,000 Meter/Month
	Dry Processing of Cloth (Job work of Calendering)	
	Dry Processing of Cloth (Job work of Felt & Zero)	

Raw material

Sr No.	Name of Raw Material	Total (Month)
1	Grey Cloth	8,00,000 Meter/month
2	Hydrogen Peroxide	650 Kg/month
3	Caustic Flakes	3000 Kg/month
4	Soda Ash	1900 Kg/Month
5	Dyes	1600 Kg/month
6	Maize Starch	12.0 MT/Month
7	Dextrine	12.0 MT/Month
8	PVA	5.0 MT/Month
9	Silicon Oil	200.0 Kg/Month



N.H.H. TEXTILE PROCESSORS

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WATER PART

Source of Water: Borewell

Details of Water Consumption

Sr No	Category	Fresh Water consumption (KLD)(A)	Recycled / Reused Water consumption (KLD)(B)	Total Water consumption (KLD) (A+B)
1.	Domestic Purpose	2.0	0.0	2.0
2.	INDUSTRIAL			
	Process & Washing	55.0	48.0	7.0
	Boiler	12.0	0.0	12.0
	Cooling tower	3.0	0.0	3
	Total (Industrial)	70.0	48.0	22.0
	Total Water requirement (1 + 2)	72.0	0.0	72.0

Detail of wastewater generation

Sr No	Category	Wastewater generation (KLD) (C)	Recycled / Reused (KLD) (D)	Wastewater disposal quantity (KLD) (E) (E= C-D)	Remark
1.	Domestic Purpose	1.6	0.0	1.6	
2.	INDUSTRIAL				
	Process & washing	48.0	46.0	2.0	Totally Reuse Process and 2.0 KLD ETP Sludge will be disposed to TSDF
	Boiler	1.0	1.0	0.0	
Cooling Bleed off	1.0	1.0	0.0		
	Total (Industrial)	50.0	48.0	2.0	
	Grand Total (Dom. + Ind.)	51.6	48.0	3.6	

METHOD OF DISPOSAL

Domestic: The generated sewage @1.6 KLD will be disposed through soak pit/septic tank.

Industrial: Tertiary treated industrial wastewater from ETP shall be treated further through Ultrafiltration and RO system. The product water shall be reused in the process and the reject shall be evaporated through MEE and ATFD to achieve Zero liquid Discharge

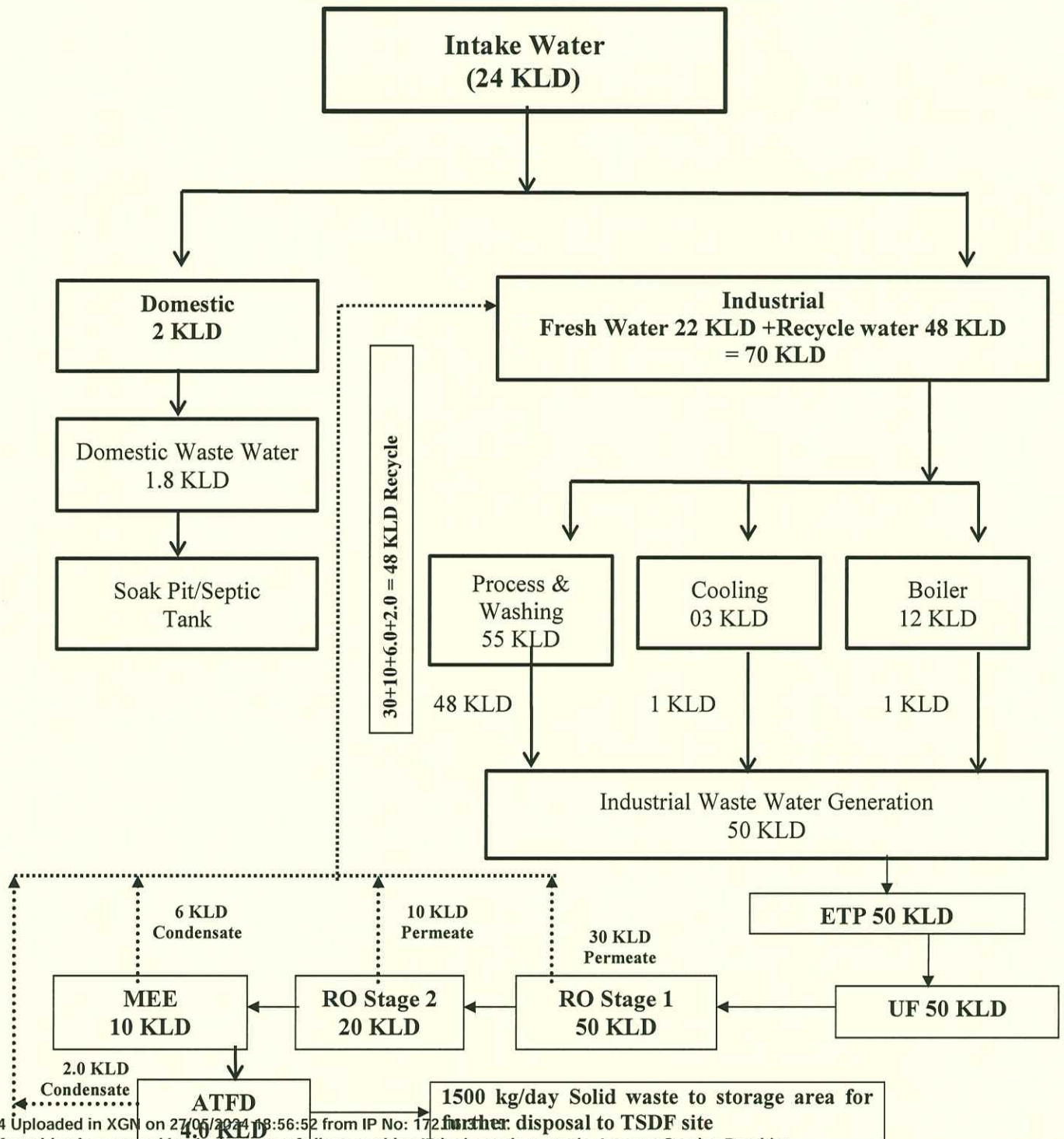


N.H.H. TEXTILE PROCESSORS
(N.H. HOKABAJ GROUP)

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Water balance diagram

SCHEMATIC DIAGRAM OF WATER BALANCE (PROPOSED)



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AIR PART

Flue Gas Emission

Sr. No.	Stack attached to (Name of utility)	Capacity of utility	Name of Fuel	Quantity of fuel	Air Pollution Control Measure (APCM)	Stack Height in Meter (From G.L.)	Parameter & Permissible limit
1	Thermic Fluid Heater	1000 U	Wood/ Agro waste briquette	6.5 MT/ Day	Multi Cyclone + Bag Filter	30	PM 150 Mg/Nm3 SO2 100
2	Boiler	2 TPH	RDF	5 % of Total Solid Fuel	Multi Cyclone + Bag Filter	30	ppm NOX 50 ppm

Process Gas Emission

There will be no any process gas emission

HAZARDOUS WASTE GENERATION

Our management is always committed to fulfill legal requirements and hence our technical team of the plant carried out survey and based on that survey we have calculated generation of hazardous waste from our plant. Due to addition in product, the generation of the hazardous will increase. The generation and disposal method of hazardous waste is tabulated below.

Sr. No	Types of Hazardous Waste	Source of Generation	Category	Quantity MT/Year	Disposal management
1	ETP Waste and Evaporation residue	ETP Area	I-35.3	8 MT	Collection, storage, Transportation and Dispose at active TSDF Site
2	Used Oil	Plant Machinery	I-5.1	0.016	Collection, storage, Transportation and Dispose by selling to Authorized recycler or used in lubrication with in plant premises
3	Discarded Container/Bag	Material Storage and handling	I-33.1	2.5	Collection, storage, Transportation and Dispose at Authorized Recycler Decontamination

In view of above, we are requesting to kindly consider this submission and grant Renewal of existing Consolidated Consent and Authorization obtained in Existing CCA.

Thanking You

Authorized signatory

M/s. N.H.H. Textile Processors

PCB ID: 12676

Date: 20-07-2024

To
SENIOR ENVIRONMENTAL ENGINEER
 Regional office – Ahmedabad (City)
 Gujarat Pollution Control Board (Old Building)
 Paryavarn Bhavan, Sector 10-A
 Gandhinagar-382010.

Sub: Reply of Written Instruction given during Board official inspection dated 19-07-2024.
 Ref: Inspection of Board official dated 19-07-2024 and written instruction given during inspection.

Kind Attention: Shri D.S. Patel (S.O), Mrs. N.R. Prajapati (AEE), Shri T.C. Metaliya (AEE)

Respected Sir,

We, **N. H. HTextile Processors (Unit-I)** is having its unit for Processing of Cloth having capacity of 4,00,000 Meters/Month at Opp, New Dhor Bazar, Behrampura Ahmedabad-380022 for which we have obtained Consolidated Consent & Authorization having Vide Order No: AWH-98473 dated 04-01-2019 and CCA amendment vide order No; H-122042 on dated 19/10/2022, which is valid up to 25-11-2023 for processing of cloth having capacity of 4,00,000 Meter/Month Job work for Stentering, Finishing, Calendaring and felt having capacity of 4,00,000 Meter/Month granted Gujarat Pollution Control Board.

Now as part of compliance of our Existing CCA, we are applying to the board to obtain CCA Renewal vide application inward ID: 303780 dated 22/02/2024, which was rejected by the board vide order no GPCB / ABD / CCA / ABD-AMC-88 /811973 dated 21/05/2024. In compliance, we have already re-applied for CCA renewal rejection with compliance of rejection order vide CCA re-apply inward no 313621 on dated 27/05/2024., which is under scrutiny at Regional office level. Board Officials has inspected our site on dated 19-07-2024. The point wise compliance of the same is as below for your kind consideration.

Point 1. During inspection, the unit is in operation and cloth processing (Dyeing, printing, finishing, etc.) is going on.

Compliance: In Connection with we are informing you that we have obtained Consolidated Consent & Authorization having Vide Order No: AWH-98473 dated 04-01-2019 and CCA amendment vide order No; H-122042 on dated 19/10/2022, which is valid up to 25-11-2023 for Production as per mention in CCA order. We have already re-applied for CCA renewal rejection with compliance of rejection order vide CCA re-apply inward no 313621 on dated 27/05/2024. The Plant is in operation and manufacturing within consented quantity, and all the units are in working condition as the Processing of Cloth and job work for Dry Process for stentering, calendaring, Finishing, Zero is going on. We assure you that we will comply the all condition mention CCA order, which is issued by board.

Point 2. Unit has provide primary + secondary+ UF+ RO-1+ RO-2 + MEE + ATFD. During the inspection MEE and ATFD was no in operation, which is utilized as per requirement. Please clarify for the same and also maintain logbook for MEE and ATFD

Compliance: We are informing you that we have installed an adequate Zero Liquid Discharge Effluent Treatment Plant with RO and MEE-ATFD. During the inspection, the board officer observed all machinery and equipment. We operated the MEE with ATFD within the consented quantity.

Additionally, we inform the board office that at the time of inspection, we started the vacuum process in the MEE early in the morning around 7:00 AM on that day. The MEE operation can only begin after the completion of the vacuum process. Therefore, the MEE and ATFD were not in operation at the time of inspection. We would like to inform you that, as per the given technical details, the MEE+ ATFD requires an input TDS of 150,000 grams per liter to operate MEE. We have attached here with technical details given by suppliers for your kind reference.

We assure your good office that we will operate and maintain the system on a regular basis. We have attached the logbook as an annexure for your reference.

Point 3. During the visits unit has not provide running month ETP logbook, Bore well logbook record, submit details to the board last six month data

Compliance: In connection with we have attached here with last six-month data for ETP operation logbook, bore well logbook we assure your good office that we will maintain all record for the same.

Point 4. UF meter was not in operation.

Compliance: We are informing you that the UF meter is not working due to a technical problem. We have already contacted the supplier for repairs. We have attached herewith copy of Material receive by Supplier. We assure your good office that we will submit a photograph to the board once it is operational.

Point 5. Please clarify during the visit seen may 2024 ETP logbook RO reject meter reading is 1128 m3 and at the time reading is seen 161.4 m3.

Compliance: In connection with this, we inform you that we are complying with all the conditions mentioned in the CCA order and maintaining all records in the ETP logbook. Additionally, we would like to inform you that we replaced the meter in the RO reject line last June due to a major technical issue that the old meter and it is not repairable. As a result, the meter reading was reset to 0.0 m³ after the replacement. Therefore, the current reading is 161.4 m³. We have also attached the invoice for your reference.

Point 6: The unit is currently storing approximately 8 MT of ETP sludge. The last disposal occurred on 13/12/2021 through a manifest. Since then, the unit has not disposed of any ETP sludge.

Compliance: We are informing you that we have given details for Evaporation slat and ETP sludge in combine Quantity in our CCA proposal, which is 8 MT/year and we have store in specific storage are with in plant premises. we are informing you that all TSDF site are not in operation due to start monsoon season We assure your good office that As pre your instruction will dispose active TSDF site though online manifest system.

Point 7: The unit's CCA renewal was rejected, and we have subsequently reapplied. Therefore, compliance with the rejection order is being ensured.

Compliance: we are informing you that we are applying to the board to obtain CCA Renewal vide application inward ID: 303780 dated 22/02/2024, which was rejected by the board vide order no GPCB / ABD / CCA / ABD-AMC-88 /811973 dated 21/05/2024. In compliance, we have already re-applied for CCA renewal rejection with compliance of rejection order vide CCA re-apply inward no 313621 on dated 27/05/2024., which is under scrutiny at Regional office level and we have also attached here with "NO drainage Certificate" issued by Board.

Point 8: To submit last six month data for production, water consumption, waste water generation, water reuse, sludge generation, Chemical consumption for ETP

Compliance: we have attached here with last six-month data for production, water consumption, waste water generation, water reuse, sludge generation, Chemical consumption for ETP

Particular	Jan 2024	Feb-2024	March - 2024	April-2024	May-2024	June-2024
Production (MT)						
Processing of Cloth	374398	235208	325920	262531	265386	285752
Dry Processing of Cloth: Stentering, finishing	376732	323052	364527	313170	327011	334408
Raw material purchase						
Caustic Flakes (kg)	1750	1099	1523	1227	1240	1336
Dextrine (kg)	0	0	0	0	0	0
Dyes (kg)	113	71	98	79	80	86
H2O2 (kg)	759	477	661	532	538	579

Maize Starch (kg)	1200	754	1045	841	851	916
PVA (kg)	4550	2858	3961	3190	3225	3473
Silicon Oils (kg)	90	57	78	63	64	69
Sosa Ash (kg)	550	346	479	386	390	420
Water details KL						
Fresh water (KL)	16.14	15.42	16.97	14.61	16.07	17.02
Reuse water (KL)	44.93	28.22	39.11	31.50	31.85	34.29
Waste water generation (KL)	45.02	28.28	39.19	31.57	31.91	34.36
ETP chemical Consumption						
Chuno (kg)	1050	660	914	736	744	801
Alum (kg)	1130	710	984	792	801	862
Poly granule(kg)	12	8	10	8	9	9
Micro – anti tint (kg)	30	19	26	21	21	23
Hazardous waste Generation	Genera tion	Generati on	Generation	Generatio n	Generatio n	Generatio n
ETP Sludge (MT)	0.35	0.3	0.21	0.20	0.25	0.32

Point 9 Wastewater samples are taken 4 location in ETP in plant premises (1) Inlet ETP, (2) After tertiary treatment (3) RO permeate (4) RO reject.

Compliance: We are informing you that the board officer was taken wastewater sample from Inlet ETP, after tertiary treatment and RO reject and we are informing you that we will pay lab bill for the same after issued bill from that board.

Point 10 To upload CGWA Copy

Compliance: We are informing you that we have attached here with CGWA application copy.

Point 11 Store ETP sludge and evaporator residue (salt) separately

Compliance: In Connection with we are informing you that as per your instruction, we would store ETP sludge and evaporator residue (salt) in stored separately. We assure your good office that we will maintain record for the same

In view of above we are requesting to kindly consider this submission and not to take any action against our unit and grant our CCA renewal application.

Thanking You,

Authorized Signatory

M/s. N.H.H Textile Processors (Unit-I)

Encl.

1. AMC "No Drainage certificate"
2. Last six month Log book for ETP logbook, Bore well logbook
3. Invoice for RO reject line meter
4. MEE technical details given by suppliers
5. Meterial receive letter by supplier
6. CGWA Application copy

TRANSLATION OF PAGE NO. : _____

SUPPLIED AT PAGE NO. : _____

ANNEXURE - 'K'

2589

AHMEDABAD MUNICIPAL CORPORATION
(AMC)

Add. City Engineer

South Zone, Zonal Office, Opp. Rambaug Fire Bridget, Shyama prasad mukharji bhavan, Maninagar, Ahmedabad



date -01/04/2024

પ્રતિ,
ચેરમેનશ્રી,
ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ, પર્યાવરણ ભવન, ચ રોડ,
સેક્ટર ૧૦-એ,
ગાંધીનગર,
અમદાવાદ-૩૮૨૦૧૦

જાહેર સંબંધ સમિતી
P-46
11/12/24

વિષય: નામદાર હાઈકોર્ટના ચાલતી Suo Moto(R/writ petition no-98 of 201) અન્વયે અમ.મ્યુ.કોર્પો.ના દક્ષિણઝોન બહેરામપુરા વોર્ડ, ડ્રેનેજ પ્લોજેક્ટ દ્વારા અમ.મ્યુ.કોર્પો હસ્તાક્ષી જાહેર ગટર વ્યવસ્થામાં ગેરકાયદેસર રીતે કેમીકલ યુક્ત પાણી ડીસ્ચાર્જ કરતા યુનિટો ઉપર યોગ્ય તપાસ કરી જી.પી.સી.બી. એક્ટ મુજબ કાયદેસરની કાર્યવાહી કરવા બાબત.

માનનીયશ્રી,

નામદાર હાઈકોર્ટના ચાલતી Suo Moto(R/writ petition no-98 of 201) અન્વયે અમ.મ્યુ.કોર્પો.ના દક્ષિણઝોન બહેરામપુરા વોર્ડ, ડ્રેનેજ પ્લોજેક્ટ સાથે સંબંધિત રીતે તા.૩૧/૦૩/૨૦૨૪ તથા તા.૦૧/૦૪/૨૦૨૪ ના રોજ ઇન્ડસ્ટ્રીયલ યુનિટ એન.એચ.એચ ટેક્સટાઈલ પ્રોસેસ ખાતે રૂબરૂ તપાસ કરતા સદર ટેક્સટાઈલ ઇન્ડસ્ટ્રીઝમાં તેમનો ઈટીપી પ્લાન્ટ જોવા મળેલ તથા ચકાસણી કરતા અ.મ્યુ.કો.ની ડ્રેનેજ લાઈનમાં તેમનું કોઈ કનેક્શન માલુમ પડેલ નથી. સદર બાબતે આપના ખાતેથી વધુ તપાસ કરી યોગ્ય કાર્યવાહી કરી અત્રે જાણ કરવા વિનંતી. ટેબલમાં દર્શાવેલ યુનિટની વિગત નીચે મુજબ છે.

અનુ. નં	વોર્ડ	ગેરકાયદેસર કનેક્શન ચેક કરેલ હોય તે સ્થળનું નામ અને સરનામું	રીમાર્ક્સ
૧	બહેરામપુરા	એન.એચ.એચ ટેક્સટાઈલ પ્રોસેસ, હોકાબાજ કમ્પાઉન્ડ સીવેજ કાર્મ રોડ, સેલ પેટ્રોલ પંપ સામે બહેરામપુરા	

ઉપરોક્ત સઘળી વિગત આપ સાહેબશ્રીની જાણમાં લઈ જરૂરી તપાસ કરી જી.પી.સી.બી. એક્ટ મુજબ કાયદેસરની કાર્યવાહી કરવા આપશ્રીને જાણ સારૂ.

આ.સી.ઈ.

આ.સી.ઈ.

ડે.સી.ઈ.-૨
(દક્ષિણ ઝોન)

એ.સી.સી.ટી. ઈજનેર
(દક્ષિણ ઝોન)

o/c

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TRANSLATED COPY OF PAGE NO.: _____

2589**AHMEDABAD MUNICIPAL CORPORATION****(AMC)****Add. City Engineer****South Zone, Zonal Office, Opp. Rambaug Fire Bridget, Shyama
prasad mukharji bhavan, Maninagar, Ahmedabad**-----
date:- 01/04/2024

To,
Chairman,
Gujarat Pollution Control Board, Paryavaran Bhavan, CH
Road, Sector 10A,
Gandhinagar,
Ahmedabad-382010

Subject: For conducting appropriate inquiry against the units discharging chemical mixed water illegally in the public sewerage system under the control of Ahmedabad Municipal Corporation by Drainage Project of Baherampura Ward of South Zone of Ahmedabad Municipal Corporation pursuant to SUO MOTO (R/Writ Petition No.98/201) pending in the Hon'ble High Court and to initiate legal proceedings as per G.P.C.B. Act.

Respected Sir,

Upon personal inquiry at the industrial unit N.H.H. Textile Process on 31/03/2024 and 01/04/2024 jointly with Drainage Project, Baherampura Ward of South Zone of Ahmedabad Municipal Corporation pursuant to SUO MOTO (R/Writ Petition No.98/201) pending in the

2

Hon'ble High Court, the ETP plant was found in the said textile industry, but no connection was found for drainage into the drainage line of Ahmedabad Municipal Corporation. You are requested to conduct further inquiry and initiate appropriate proceedings in this regard and inform our office. Particulars of the unit mentioned in the table are as under:

Sr. No.	Ward	Name and address of the place where illegal connection is checked	Remarks
1.	Baherampura	N.H.H. Textile Process, Hokabaj Compound, Sewage Farm Road, Opp. Shell Petrol Pump, Baherampura	

Please take note of all the above particulars and take necessary steps and initiate proceedings in accordance with law as per G.P.C.B. Act.

Sd/- Illegible
A.E.

Sd/- Illegible
A.C.E.

Sd/- Illegible
Dy. C.E.-2
(South Zone)

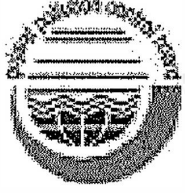
Sd/- Illegible
Addl. City Engineer,
(South Zone)

ANALYSIS REPORT FOR AIR
TYPE : Stack-Flue Gas

Gujarat Pollution Control Board
Central Laboratory
Paryavaran Bhavan
Sector-10A
Gandhinagar-382010
Tele:23222756

Sample ID:457008 - Analysis Completion:30/09/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB
Inward : 109696



1. Name & : N.H.H.Textile Processors - 12676
2. Address of the Unit : Plot No: Phase No: ,OPP: NEW DHOR BAZAR,BAEHRAMPURA
AHMEDABAD - 380022,Taluka : Ahmedabad, District : Ahmedabad, GIDC : Dani Limda
3. Nature of Sample : REP-Representative/Grab , (Insp Type : APP-On Application)
4. Sample Collected By : M.J.Shah, SO
5. Date & Time of Collection & Receipt : 26/09/2024, (1250 to 1320)
6. Date of Start & Completion of Analysis : 30/09/2024 & 30/09/2024
7. Sampling Point : From common Stack attached with Steam Boiler and TFH followed by APCM ~
8. Fuel : Wood
9. APCM : Multi Cyclone with TFH, Multi Cyclone & Bag Filter with Steam Boiler
10. Thimble & Weight (gm) : 22/2196
11. Temperature on Collection : & Volume-Absord Media : 50 mL of each
12. Volume-Gas Passed : 450 Litre for PM and 60 Litre for gases
13. Parameters : 3 & Oper Time(Min) : 30

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part - 1), 1985 (Reaffirmed 1999)	1 - 5000 mg/NM3	49
2	SO2-Stack (PPM)	PPM	IS: 11255 (Part - 2), 1985 (Reaffirmed 2009)	5 - 500 mg/NM3	15.90
3	NOX-Stack	PPM	IS:11255(Part-7), 2005	5 - 500 mg/NM3	0.154

Laboratory Remarks : Approved. By:682-ae_682 Dt.: 30/09/2024

Dr. S. N. Agravat

Field Observation :

30/09/2024 18:04:12

61F2272A-2276-4C97-AA3B-33C2CA7DCAE7

Page 1 of 1



Provisional Consent Order (CCA)

Consent No. AWH-138352 Valid upto: 25/11/2025

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
Tele : 23222756

Application : CtO:CCA-Re Apply, No. 313621 Dt. 25/07/2024, Granted On: 16/11/2024

PCB Id:12676

Besides streamlining and simplifying of regulatory regime, Gujarat Pollution Control Board has taken initiative in from of introduction of Consolidated Consent and Authorization (CC&A) which provides for a one shot application and clearance of the consents under Water Act, Air Act and Authorization under Hazardous Wastes Rules for a period of 5 years.

Board issues consolidated consent and Authorization to an industrial unit for operation of plant/carrying out industrial activity specifying following conditions.

Consolidated Consent and Authorisation

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981

and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management, Handling and Transboundary Movement)

Rules' 2008 framed under the E(P) Act-1986.

And whereas Board has received consolidated Application No. (CtO:CCA-Re Apply) 313621 and Dated 25/07/2024 for the consolidated consent and authorization (CC&A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION : (under the provisions / rules of the aforesaid environmental acts)

To,

M/s. N.H.H. Textile Processors,

Plot No: Phase No.: OPP: NEW DHOR BAZAR,

BAEHRAMPURA, City : AHMEDABAD,

Dist : Ahmedabad, Tal : Ahmedabad, SIDC : Dani Limda

Phone : 25359132

1. Consent Order No: AWH-138352 Valid Upto: 25/11/2025

2. All Conditions under the AIR ACT-1981 WATER ACT-1974 HAZARDOUS ACT-2008 shall be Applicable to you as mentioned in the detailed Consent Order ***

Consented CETP: Not Linked to any CETP

Consented TSDF: Eco Care Infrastructures Pvt Ltd [48212]

3. GENERAL CONDITIONS :-

a) This order is provisional order and detailed order is considered as final.

b) All the conditions & provisions under the Water Act 1974, the Air Act 1981 and the Environment (Protection) Act - 1986 and the rules made there under shall be complied with *.

c) All the conditions & provisions under the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules 2008 as amended shall be complied

d) The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

e) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

f) In case of change of ownership/management the name and address of the new owners/ partners/ directors/ proprietor or equipment or working conditions as mentioned in the consents form / order should immediately be intimated to the Board.

g) Industry shall have to display data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within the factory premises.

h) The CCA shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

i) Any unauthorized change in personnel, equipment or working conditions as mentioned in the CCA order by CCA holder shall constitute a breach of this CCA.

j) Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 5 meters width is developed.

k) The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.

*** Note : ACT-Specific, Industry-specific, Area-specific Conditions alongwith Product, Waste water effluent details shall be precisely mentioned in the DETAILED Consent Order.

*** Note : This is only provisional communication. The final Consent/Authorization in hard copy with duly signed by competent authority shall be the final and valid Consent/Authorization.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker.

(Member Secretary)

TRANSLATION OF PAGE NO.: _____

SUPPLIED AT PAGE NO.: _____

1

અમદાવાદ ના મહેરબાન સીટી સેશન્સ જજ સાહેબની કોર્ટમાં

ગાયકવાડ હવેલી પોલીસ સ્ટેશન

ગુના રજી.નં.એ/૧૧૧૯૧૦૨૧૨૩૦૫૭૨/૨૦૨૩

ઈ.પી.કો. કલમ :- ૩૦૭, ૧૧૪, ૧૨૦(બી) તથા

જી.પી.એક્ટ ની કલમ - ૧૩૫ (૧)

ક્રિમીનલ પરચુરણ અરજી નં. ૯૦૨૦/૨૦૨૩

અરજદાર :- (૧). મોહમદ ઈરફાન સ/ઓફ યાફુબભાઈ સુરતી

વિરુદ્ધ

સામાવાળા :-

સરકાર શ્રી

(મુળ ફરિયાદી :- અલ્તાફ અસ્લમભાઈ સાગર)

બાબત :- અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન

સ/ઓફ યાફુબભાઈ સુરતી નાઓની ક્રિમીનલ

પ્રોસીઝર કોડ ની કલમ - ૪૩૯ અન્વયેની રેગ્યુલર

જમીન મેળવવાની અરજી વિરુદ્ધ અમો મૂળ

ફરિયાદી - અલ્તાફ અસ્લમભાઈ સાગર તરફે

સોગંદનામું/વાંધાઅરજી.

સદર કામના અમો મુળ ફરિયાદી :- અલ્તાફ અસ્લમભાઈ સાગર, ઉ.વ. ૩૬, ઘંધો - વેપાર, રહેવાસી :- મ.નં. ૩૦૪, ત્રીજો માળ, છીપા રોયલ ટાવર કોમ્યુનીટી સેન્ટર ની પાછળ, ગોળલીમડા રોડ, જમાલપુર, અમદાવાદ નાઓ સદર ગુનાના અરજદાર - આરોપી નં. (૧) - મોહમદ ઈરફાન યાફુબભાઈ સુરતી નાઓએ તા.૨૭/૧૦/૨૦૨૩ ના રોજ દાખલ કરેલ રેગ્યુલર જમીન મેળવવાની અરજી વિરુદ્ધ નીચે મુજબ સોગંદનામું/વાંધાઅરજી આપી જણાવીએ છીએ કે,

(૧). હું ઉપર જણાવેલ સરનામે મારી માતા - ચાસ્મીન અસ્લમભાઈ સાગર તથા પિતા - અસ્લમભાઈ મોહમદ શરીફ સાગર અને પત્ની - અફસા અને બાળકો સાથે છેલ્લા ૧૪ વર્ષથી રહું છું. મારે સંતાનમાં બે બાળકો છે. જેમાં

મોટી દીકરી - એમન ઉ.વ.૧૨ તથા તેનાથી નાની દીકરી - અનાબીયા, ઉ.વ.૫ ની છે. અને હું અને મારા પિતા ભેગા મળી દાણીલીમડા કેલીકો ટેકરા પાસે આવેલ અમારી સાગર ટેક્ષટાઈલ નામની ફેક્ટરી ઘરાવી સાગર ડાઈંગ અને અનાર હેન્ડ પ્રોસેસ ના નામથી વેપાર ધંધો કરી અમારા પરિવાર નું ગુજરાન ચલાવીએ છીએ.

- (૨). ગઈ તા.૧૮/૧૦/૨૦૨૩ ના રોજ રાતના હું તથા મારા મિત્ર - યાસીનભાઈ અબ્દુલ લતીફ સોજતવાલા મારા ફ્લેટ "છીપા રોયલ ટાવર" ના પાર્કિંગ માં આશરે સાડા અગિયારેક વાગ્યે ખુશી પર બેસેલ હતા. તે વખતે અમારા ફ્લેટ "છીપા રોયલ ટાવર" ના પાર્કિંગ ના રસ્તે કે જે મેઈન રોડથી અંદરના ભાગે આવેલ છે. તે પાર્કિંગ ના રસ્તા પ્રવેશવા સુધી બે ગેટ આવેલ છે જેમાં પહેલો ગેટ મેઈન રોડ થી અંદરના ભાગે આવતા આવે છે અને પછી તે જ પહેલા ગેટ માં પ્રવેશતા ત્યાંથી આશરે ૧૫ થી ૨૫ મીટરના અંતરે બીજો ગેટ શરુ થાય છે અને ત્યાંથી પાર્કિંગ શરુ થાય છે. જે પાર્કિંગ ના બીજા ચાને કે અંદરના ગેટમાં એક એક્સેસ ટુ વ્હીલર આવીને ઉભી રહેલ અને તેના ઉપર ત્રણ ઈસમો બેસેલ હતા અને તેમાંથી બે ઈસમો ઉતરેલ અને જેમાંથી એક ઈસમના હાથમાં ખુદ્દી તલવાર અને બીજાના હાથમાં બેઝબોલ નો ઝાડો ડંડો હતો. અને તેઓએ ઉતરતાની સાથે મને જોઈને મારી તરફ દોડતા દોડતા આવવા લાગેલ. જેથી મે તેઓની હાથમાં તલવાર અને બેઝબોલ નો ઝાડો ડંડો જોઈ હું ગભરાઈ જતા તરત જ ત્યાંથી ઉભો થઈ ફ્લેટના પાર્કિંગ માંથી જતા અન્ય રસ્તે ફ્લેટના આગળ મેઈન રોડ ના ભાગે ભાગવા લાગેલ અને મારા ફ્લેટ ની બાજુમાં મેઈન રોડ ઉપર આવેલ "રોયલ આઈસક્રીમ એન્ડ કોલ્ડ કોર્નર" નામના પાર્લરની આગળ આવતા ત્યાં મારા કાકા - યુનુસ મોહમદશરીફ સાગર પણ પાર્લર ની આગળ બેસેલ હતા. જેથી હું બુમો પાડતો પાડતો મારા ઓળખીતા અને મિત્ર એવા - મોહસીન મહેમુદભાઈ કેલાવાલા ના 'રોયલ આઈસક્રીમ એન્ડ કોલ્ડ કોર્નર' નામના પાર્લર ની અંદર જઈ બુમાબુમ કરવા લાગેલ અને તે વખતે સદર પાર્લરમાં નોકરી કરતા ઈશ્વરજી રબારી અને ગોરઘનભાઈ રબારી નામના બંને સગા ભાઈઓ પણ પાર્લર ઉપર હાજર હતા અને જેથી હું કઈ બોલું તે પહેલા જ આ કામના આરોપીઓ તલવાર અને બેઝબોલ નો ડંડો લઈ પાર્લર ની અંદર ઘુસતા મારા કાકાએ તેઓને રોકવાની કોશીશ કરતા તેમાંથી એક આરોપી કે જે બેઝબોલ લઈને આવેલ તેણે મારા કાકા ઉપર હુમલો કરી મારા કાકાને બેઝબોલના ડંડા વડે જોર જોરથી મારવા લાગેલ અને આ કામનો બીજો આરોપી કે જેના હાથમાં ખુદ્દી તલવાર હતી તે લઈ મને મારી નાંખવાના ઈરાદે આડેઘડ જેમ ફાવે તેમ મારા માથાના ભાગે બે હાથથી જોર જોરથી તલવાર વડે જીવલેણ હુમલો કરવા લાગેલ અને તે વખતે આ પાર્લર ની અંદર પડેલ ઠંડા પીણાનું કેરેટ પડેલ હોઈ તે લઈ મે તેના વડે તલવાર

થી બચવા આડશ કરવા છતાં પણ આ આરોપીએ મને જાનથી મારી નાંખવાના ઈરાદે સતત તલવાર વડે હુમલો ચાલુ રાખેલ અને જેથી મેં ઠંડા પીણાના કેરેટ વડે જેમ તેમ કરી બચાવ કરતા તલવાર પકડી લેતા આ કામના આરોપીના હાથમાંથી તલવાર છટકી જતા નીચે પડી જતા તેણે પોતાના કમરના ભાગેથી એક છરી કાઢી તેના વડે ફરીથી મારા ઉપર હુમલો કરવાનું ચાલુ કરેલ. જેથી મેં જેમ તેમ કરી બુમાબુમ કરી મારો બચાવ કરેલ અને તે વખતે સદર 'રોયલ આઈસ્ક્રીમ એન્ડ કોલ્ડ કોર્નર' નામના પાર્લર ની અંદર નોકરી કરતા ઈશ્વરભાઈ રબારી અને ગોરધનભાઈ રબારી તથા ભેગા થયેલ લોકોએ વચ્ચે પડી મને છોડાવેલ અને તે વખતે બુમાબુમ થતા મારો મિત્ર - એઝાઝ મહંમદહનીફ અજમેરવાલા તથા મારો સાળો - જાવેદ યાસીનભાઈ સમશીર તથા આજુબાજુના લોકોનું ટોળું ભેગું થતા આ કામના આરોપીઓ તેઓની પાસેના હથિયારો લઈને ત્યાંથી તરત જ ભાગી ગયેલા અને તે વખતે મને માથાના ભાગે તલવાર ઘા મારેલ. હોવાથી ગંભીર ઈજા થયેલ હોવાથી તેમજ આ કામનો આરોપી મને તલવાર વડે માથાના ભાગે સતત મારવાનું ચાલુ રાખેલ હોવાથી મેં બચાવ કરવા માટે તલવાર હાથ વડે પકડી લેતા મને તલવાર વાગવાથી હાથની આંગળીઓ ઉપર પણ ગંભીર ઈજાઓ થયેલ અને ગળાના જમણી તરફના ભાગે પણ તલવાર તથા છરીના ઘા વાગવાને કારણે ઈજાઓ થયેલ હોવાથી ત્યાં હાજર લોકોમાંથી કોઈએ ૧૦૮ ઉપર ફોન કરેલ હોવાથી એમ્બ્યુલન્સ આવી જતા મને અને મારા કાકાને SVP HOSPITAL માં તાત્કાલિક સારવાર માટે લઈ જતા મારા માથાના ભાગે ગંભીર ઈજાઓ થયેલ હોવાથી ત્યાં હાજર ડોક્ટર દ્વારા મારા માથાના ભાગે ટાંકા લેવામાં આવેલ.

(૩). અમો ફરિયાદીને બનાવ બન્યા બાદના તાત્કાલિક આશરે અડધા કલાક ની અંદર યાને કે તા.૧૯/૧૦/૨૦૨૩ ના રોજ આશરે સવા બારેક વાગે હોસ્પિટલ પહોંચી જતા મને સારવાર આપવામાં આવેલ અને ત્યારબાદ તા.૧૯/૧૦/૨૦૨૩ ના રોજ આશરે ૩ વાગે રજા આપવામાં આવતા મને ઘરે લઈ જવામાં આવેલ અને ત્યારબાદ તે જ દિવસે મને જાનથી મારી નાંખવાના ઈરાદે જીવલેણ હથિયારો સાથે આવી અમારી ઉપર હુમલો કરી ગંભીર ઈજાઓ પહોંચાડનાર આરોપીઓ તથા પોલીસ તપાસમાં નીકળે તેઓ તમામની વિરુદ્ધ ગાયકવાડ હવેલી પોલીસ સ્ટેશન માં ગુના રજીસ્ટર નં.૧૧૧ ૯૧૦ ૨૧૨૩ ૦૫૭૨ થી ઈ.પી.કો. કલમ - ૩૦૭, ૧૧૪ તથા જી.પી.એક્ટ ની કલમ - ૧૩૫ (૧) મુજબની F.I.R. નોંધાવેલ.

(૪). ત્યારબાદ સદર ગુનાના કામે તપાસ અધિકારી દ્વારા કુલ ૪ આરોપીઓ પૈકી આરોપી નં. (૧). - મોહમદ ઈરફાન યાકુબભાઈ સુરતી, રહેવાસી : મકાન નં.૪૦૫૧, જૂની અંજુમન સ્કુલની પાછળ, ગોળલીમડા,

જમાલપુર, અમદાવાદ નાઓને તા.૨૩/૧૦/૨૦૨૩ ના રોજ કલાક - ૨૧ : ૧૫ વાગે અટક કરવામાં આવેલ છે તથા આરોપી નં. (૨). - જાવેદ ઉર્ફે ઠાકરે મકસુદખાન પઠાણ, રહેવાસી : મકાન નં.૩૯, અલ્તમસ રો-હાઉસ, ફતેહવાડી, જુહાપુરા, અમદાવાદ તથા આરોપી નં. (૩). નદીમ ઉર્ફે બંટા નિહાલ અહેમદ શેખ, રહેવાસી : મકાન નં.૨, ઉર્વા પાર્ક, યુસુફ મસ્જીદ પાસે, ફતેહવાડી ટાવર, સરખેજ, અમદાવાદ અને આરોપી નં. (૪). - સમીર ઉર્ફે રોટી મુસ્તાકભાઈ શેખ, રહેવાસી : બાબુસિંગ ના છાપરા, મેલડી માતાના મંદિર પાસે, બહેરામપુરા, અમદાવાદ નાઓને તા.૨૩/૧૦/૨૦૨૩ ના રોજ કલાક - ૨૩ : ૦૦ વાગે અટક કરવામાં આવેલ છે અને તા.૨૪/૧૦/૨૦૨૩ ના રોજ નામદાર એડીશનલ મેટ્રોપોલીટન મેજિસ્ટ્રેટ સાહેબ સમક્ષ રજુ કરી સદર ગુનાના કામે તપાસ અધિકારી ધ્વારા ઈ.પી.કો. કલમ - ૧૨૦ (બી) મુજબનો ઉમેરા રીપોર્ટ રજુ કરતા નામદાર મેજિસ્ટ્રેટ સાહેબ ધ્વારા તેને F.I.R. સાથે સામેલ રાખવાનો હુકમ કરવામાં આવેલ છે. અને આ કામના આરોપીઓને જ્યુડીશીયલ કસ્ટડીમાં મોકલી આપવામાં આવેલ છે.

(પ). અમો ફરિયાદી વધુમાં જણાવીએ છીએ કે, આ કામના આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી તથા તેની પત્ની - શાહીના મોહમદ ઈરફાન સુરતી તથા આરોપી નં.(૧) નો સગો ભાઈ - ઈમરાન યાકુબભાઈ સુરતી તથા તેની પત્ની - રૂક્સાના ઈમરાન સુરતી કે જે અમારા ફ્લેટ થી આશરે ૧૫૦ થી ૨૦૦ મીટરના અંતરે સાથે રહે છે અને આ કામના અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી ના નાના ભાઈ - ઈમરાન યાકુબભાઈ સુરતી ની પત્ની - રૂક્સાના ઈમરાન સુરતી આ તમામે ભેગા મળી અમોને ખોટી રીતે હેરાન પરેશાન કરી અમોને જાનથી પતાવી દેવાનું ગુનાહિત ષડ્યંત્ર રચી ભાડુઆતી ગુંડાઓને પૈસા ચૂકવી તેઓની મારફતે અમારી ઉપર જીવલેણ હુમલો કરાવેલ છે. આમ, સદર ગુનામાં પકડાયેલ અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી અમો ફરિયાદીને મારી નાંખવાનું કાવતરું કરનાર મુખ્ય ષડ્યંત્રકાર છે અને સદર ગુનામાં અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી સિવાય તેનો સગો ભાઈ - ઈમરાન યાકુબભાઈ સુરતી પણ સદર ગુનાહિત ષડ્યંત્ર માં પુરેપુરો સામેલ હોવાની અમોને પુરેપુરી શંકા છે અને તેઓ ધ્વારા આ કામના આરોપી નં.(૨) થી (૪) તથા તપાસ માં અન્ય મળી આવે તે તમામ ની સાથે ભેગા મળી મને જાનથી મારી નાંખવાનું આયોજનપૂર્વક નું ષડ્યંત્ર રચી મારી ઉપર જીવલેણ હુમલો કરી મને ગંભીર ઈજાઓ પહોંચાડેલ છે અને જેથી સદર ગુનાના કામે આરોપી નં.(૨) થી (૪) ના મોબાઈલ નંબરો તથા અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી અને તેનો સગો ભાઈ -

ઈમરાન ચાકુબભાઈ સુરતી ના મોબાઈલ નંબરો ના આધારે તેઓની કોલ ડીટેઈલ મેળવી તેની તપાસ થવી ખુબજ જરૂરી છે અને જેથી પણ સદર ગુનાની તપાસ ચાલુ હોઈ સદર ગુનામાં પકડાયેલ અરજદાર - આરોપી.(૧) ને જામીન ઉપર મુક્ત કરવામાં આવે તો પુરાવા સાથે છેડછાડ થવાની અગર તો ખોટા પુરાવાઓ ઉભા કરે તેવી પુરેપુરી શક્યતા રહેલ છે. જેથી પણ આ કામના અરજદાર - આરોપીની જામીન અરજી નામંજૂર થવાને પાત્ર છે.

(૬). અમો ફરિયાદી નો પત્ની તથા બે નાની બાળકીઓ છે. અને આ કામના આરોપીઓએ ભેગા મળીને અમો ફરિયાદીને જાનથી પતાવી દેવા અમારી ઉપર ઘાતક જીવલેણ હથિયારો વડે અમારા શરીરના માથાના ભાગે તલવારો તથા છરી વડે ગંભીર ઈજાઓ પહોંચાડેલ છે અને બનાવ વખતે અમો પાર્લર માં જતા અમારા હાથમાં ઠંડા પીણાનું કેરેટ આવી જતા સદનસીબે અમારો તેનાથી બચાવ થયેલ છે. અમો ફરિયાદીને નાની નાની બે બાળકીઓ છે અને જો આ બનાવ થી અમારું જીવ જાત તો તેઓની દેખભાળ અને સાર સંભાળ કરવા વાળું આ દુનિયામાં કોઈ ના રહેત અને અમારી પત્ની ને પણ નાની વયે વિધવા તરીકે આખી જિંદગી જીવન પસાર કરવું પડત. આ કામના આરોપીઓએ અમારા જીવની પરવા કર્યા વગર અમારી ઉપર આડેઘડ જેમ ફાવે તેમ તલવાર અને છરીથી હુમલા કરેલ છે. જો આવા આરોપીને જામીન ઉપર મુક્ત કરવામાં આવે તો આવા આરોપીઓને કાયદા પર થઈ જાય અને તેઓમાંથી કાયદાનો ભય મરી પરવારે તેમ છે. જેથી પણ આ કામના અરજદાર - આરોપીની જામીન અરજી નામંજૂર થવાને પાત્ર છે.

(૭). સદર ગુનાની ગંભીરતાને ધ્યાનમાં લેતા આ કામના અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન ચાકુબભાઈ સુરતી દ્વારા સદરહુ ગુનામાં મુખ્ય કાવતરાખોર તરીકે ભાગ ભજવી અમો ફરિયાદીનું મૃત્યુ નીપજે તે રીતે ના ઈરાદા અને સંપૂર્ણ જાણકારી સાથે અમારી ઉપર હુમલો કરાવી અમોને માથાના ભાગે તથા ગળાના ભાગે તથા હાથની આંગળીઓ ઉપર ગંભીર ઈજાઓ કરેલ છે. અને સદરહુ હુમલામાં અમારું જીવ જવાનું પૂરેપૂરું જોખમ રહેલ હતું. જેથી આવો ગંભીર પ્રકારનો ગુનો કરવાવાળા ને જો જામીન ઉપર મુક્ત કરવામાં આવે તો તેઓને કાયદાનો કોઈ ડર રહે નહિ અને ફરીથી પણ અમારી ઉપર જાતે કે તેઓના માણસો મારફતે ગમે ત્યારે અને ગમે તે રીતે હુમલો કરે કરાવે તેવું અમોને પૂરેપૂરું જાનનું જોખમ પણ રહેલ છે. જેથી પણ આ કામના અરજદાર - આરોપીની જામીન અરજી નામંજૂર થવાને પાત્ર છે.

(૮). વધુમાં અમો ફરિયાદી જણાવીએ છીએ કે, સદર તા.૧૮/૧૦/૨૦૨૩ ના બનાવ પહેલા પણ અમારી ઉપર ગઈ તા.૦૨/૧૦/૨૦૨૩ ના રોજ આશરે પોણા પાંચેક વાગ્યાના સુમારે દાણીલીમડા, પટેલના મેદાન, ભાટી કમ્પાઉન્ડ ખાતે આવેલ અમારા મિત્ર સફવાન ની ઓફિસે પણ ત્રણ અજાણ્યા ઈસમો અને એક અજાણી સ્ત્રી એ ભેગા મળી મારી મારા ઘરે થી રેડી કરી મારો પીછો કરી મારા મિત્ર ની ઓફિસે હું બેઠેલ હતો તે વખતે ત્યાં આવી તે અજાણી સ્ત્રીએ "મારો પીછો કેમ કરો છો" તેવું ખોટું બહાનું ઉભું કરી તેની સાથે આવેલ ત્રણ અજાણ્યા ઈસમોએ પહેલા મારી ઉપર જાડા હાથ વડે હુમલો કરી અને ત્યારબાદ મને તે પૈકી એક એ તેની ફેંટમાં છુપાવેલ છરી કાઢી મને પેટના ભાગે મારવા જતા મે મારો પગ વચ્ચે લાવી દેતા મને જમણા પગના નળામાં છરી વાગતા મને ગંભીર ઈજા થયેલ છે. અને જે બાબતેની દાણીલીમડા પોલીસ સ્ટેશન માં ગુના રજુ નં.૧૧૧ ૯૧૦ ૧૨૨૩ ૧૧૩૦/૨૦૨૩ થી તા.૨૭/૧૦/૨૦૨૩ ના રોજ ઈ.પી.કો. કલમ - ૩૨૪, ૫૦૬(૨), ૨૯૪ (ખ), ૧૧૪ મુજબની F.I.R. નોંધાયેલ છે અને ત્યારબાદ અમોએ પોલીસની યાદી દ્વારા SVP HOSPITAL માં પોલીસ દ્વારા કરેલ યાદી મુજબ સારવાર કરાવેલ છે અને તેનું સર્ટીફિકેટ અમોને તા.૦૧/૧૧/૨૦૨૩ ના રોજ હોસ્પિટલ તરફથી મળતા અમોએ દાણીલીમડા પોલીસ સ્ટેશન માં તા.૦૧/૧૧/૨૦૨૩ ના રોજ રજુ કરેલ છે. આમ, સદર ગુનામાં પણ આ કામના અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી અને તેનો સગો ભાઈ - ઈમરાન યાકુબભાઈ સુરતી દ્વારા કાવતરું કરી અમોને પતાવી દેવાના ઈરાદાથી અમારી ઉપર હુમલો કરાવેલ છે. જેથી આ કામના અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન યાકુબભાઈ સુરતી ખુબજ મોટા ભેજાબાજ છે. અને તેઓને જામીન ઉપર મુક્ત કરવામાં આવે તો મારી તથા મારા પરિવારનું જીવનું પૂરેપૂરું જોખમ રહેલ છે.

(૯). વધુમાં સદર હાલની ફરિયાદમાં જણાવેલ ગાયકવાડ હવેલી પોલીસ સ્ટેશન માં બનવા પામેલ બનાવ તથા તે અગાઉ તા.૦૨/૧૦/૨૦૨૩ ના રોજ દાણીલીમડા પોલીસ ની હદમાં બનવા પામેલ બનાવ અંગેના સી.સી.ટી.વી. ફૂટેજ જેવા મહત્વના પુરાવાને ધ્યાને લેતા પણ સદર ગુનામાં સામેલ તમામ આરોપીઓનો ઈરાદો અમોને જાનથી મારી નાંખવાનો હોવાનું સ્પષ્ટ થઈ આવે છે અને સદર ગુનાના કામે તપાસ કરનાર અમલદાર દ્વારા ઘણા બધા સાહેદોના નિવેદનો લેવામાં આવેલ છે. તે પૈકી મોટા ભાગના બનાવને નજરે જોનાર સાહેદો છે અને જેથી સાહેદોના નિવેદનો તથા સી.સી.ટી.વી. ફૂટેજથી પ્રથમ દ્રષ્ટીએ ધ્યાને લેવામાં આવે તો સદર ગુનાના અરજદાર - આરોપી કે અન્ય કોઈપણ આરોપીને જામીન ઉપર મુક્ત કરવામાં આવે તો અમોને અન્યાય થવા પાત્ર છે. તેમજ આ કામના

અરજદાર - આરોપી તથા અન્ય તેનો ભાઈ તથા તેઓના ગુંડાઓ દ્વારા અમોને જાનથી મારી નાંખવા જીવલેણ હથિયારોથી બે વખત હુમલો કરી ગંભીર ઈજાઓ કરેલ છે અને હાલમાં પણ અમારી તથા અમારા પરિવારની જાનનું જોખમ છે. સદર કામે અમો ફરિયાદી દ્વારા રજુ કરેલ સી.સી.ટી.વી. ફૂટેજ ધ્યાને લેવામાં આવે તો પણ આ કામના આરોપીઓ માથાભારે અને ઝૂનૂની સ્વભાવના હોવાનું અને ગમે તે વખતે જેલમાંથી છૂટી જઈ અમોને કે અમારા પરિવારને મોટું નુકશાન પહોંચાડે તેવી પુરેપુરી શક્યતાઓ રહેલ છે.

ઉપરોક્ત જણાવ્યા પ્રમાણેની હકીકતોને ધ્યાને લઈ આ કામના અરજદાર - આરોપી નં.(૧) - મોહમદ ઈરફાન ચાકુબભાઈ સુરતી ની રેગ્યુલર જામીન અરજી નામંજૂર કરવા અરજ છે.

ઉપરોક્ત તમામ હકીકત સાચી અને ખરી છે. જે અમોએ સોગંદ ઉપર જાહેર કરેલ છે.

સ્થળ : અમદાવાદ

તા. /૧૧/૨૦૨૩

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સોગંદનામું કરનાર / વાંધેદાર ની સહી

TRANSLATED COPY OF PAGE NO.: _____

**Before the Court of the Honourable City
Sessions Judge of Ahmedabad**

Gaikwad Haveli Police Station

Crime Reg. No.: A/11191021230572/2023

Sections: 307, 114, 120(B) of the IPC

Section 135(1) of the G.P. Act

**Criminal Miscellaneous Application No.
9020/2023**

Applicant:

(1) Mohammad Irfan S/O Yakubbbhai Surati

VERSUS

Opponent: Government

(Original Complainant: Altaf Aslambhai Sagar)

Matter: Affidavit/Objection Application on behalf of the original complainant Altaf Aslambhai Sagar against the application of the applicant accused no. (1) Mohammad Irfan S/O Yakubbbhai Surati for regular bail under Section 439 of the Criminal Procedure Code.

In the said case, the **Original Complainant: Altaf Aslambhai Sagar**, Age 36, Occupation: business, Address: House No. 304, Third Floor, behind Chhipa Royal Tower

Community centre, Gol Limda Road, Jamalpur, Ahmedabad, submits the following affidavit/objection against the regular bail application filed by **applicant accused No. (1): Mohammad Irfan Yakubhai Surati**, on **27/10/2023**, as follows:

1. I have been living at the above-mentioned address with my mother named Yasmin Aslambhai Sagar, my father named Aslambhai Mohammad Sharif Sagar, my wife Afsa named and my children for the past 14 years. I have two children: an elder daughter, Aiman, who is 12 years old, and a younger daughter, Anabia, who is 5 years old. My father and I jointly own a factory near Calico Tekara, Danilimda, called Sagar Textile, where we run a business under the names - Sagar Dyeing and Anar Hand Process, for the livelihood of our family.
2. On the night of 18/10/2023, at around 11:30 PM, my friend Yasinbhai Abdul Latif Sojatwala and I were sitting on chairs in the parking area of my flat, "Chhipa Royal

Tower."At that time, on the path leading to the parking area of our flat, which is located on the inner side from the main road, there are two gates. The first gate leads from the main road to the inner area, and after entering through this first gate, the second gate begins approximately 15 to 25 meters ahead, marking the start of the parking area. In the inner, second gate of the parking area, a two-wheeler came and stopped, with three men seated on it. Two of them got off, one holding an open sword and the other holding a baseball bat. As soon as they got off, they saw me and started running towards me. Seeing the sword and baseball bat in their hands, I panicked and immediately got up and started running from the parking area of the flat, taking another path to the main road in front of the flat. When I reached the main road near my flat, in front of the "Royal Ice Cream and Cold Corner" Parlor, I saw my uncle, Yunus Mohammad Sharif Sagar, also sitting in front of the Parlor. So, shouting for

help, I ran into the "Royal Ice Cream and Cold Corner" Parlor owned by my acquaintance and friend, Mohsin Mohammadbhai Kelawala, and began calling for assistance. At that time, two real brothers, Ishwarji Rabari and Gordhanbhai Rabari, who work at the Parlor, were also present. Before I could say anything, the accused in this case entered the Parlor with a sword and baseball bat. My uncle tried to stop them, but one of the accused, who had the baseball bat, attacked my uncle, hitting him hard multiple times with it. The second accused, who was holding an open sword, began attacking me, aiming directly at my head with both hands, intending to kill me. Despite my attempts to shield myself by using a crate of cold drinks nearby as a shield, the accused continued his relentless attack with the sword, clearly intending to end my life. As I tried to defend myself with the crate of cold drinks and managed to grab hold of the sword, it slipped from the accused's hand and fell to the ground.

At that moment, he took out a knife from his waist and began attacking me again with it. I continued to shout for help and defended myself as best as I could. At that moment, Ishwarbhai Rabari and Gordhanbhai Rabari, who work at the "Royal Ice Cream and Cold Corner" Parlor, along with other gathered people, intervened and rescued me. Hearing the commotion, my friend Azaz Mohammad Hanif Ajmerwala, my brother-in-law Javed Yasinbhai Shamshir, and a crowd from the surrounding area gathered, causing the accused to flee the scene with their weapons. At that time, I sustained a serious head injury due to the sword strike. Since the accused kept hitting me on the head with the sword, I tried to defend myself by grabbing the sword with my hand, resulting in severe injuries to my fingers. Additionally, I suffered injuries on the right side of my neck from both the sword and knife strikes. Someone among the people present called 108, and when the ambulance arrived, My uncle and I were immediately taken to SVP Hospital

for treatment. Due to serious injuries on my head, the doctor stitched my head wounds.

3. After the incident, I reached the hospital within approximately half an hour, around 12:15 AM on 19/10/2023, where I was treated. After receiving treatment, I was discharged around 3:00 PM on the same day and was taken home. Later that day, the accused, with the intention to kill, attacked us with deadly weapons, causing serious injuries. As a result, an FIR was filed against all the accused, who were identified during the police investigation, at Gaikwad Haveli Police Station under Crime Register No. 11191021230572, with charges under Sections 307, 114 of the IPC and Section 135(1) of the G.P. Act.

4. In the investigation of the criminal case, the investigating officer arrested four accused individuals. The **accused No. (1) Mohammad Irfan Yakubhai Surati**, Address: House No. 4051, behind Old

Anjuman School, Gollimda, Jamalpur, Ahmedabad, was arrested on the **date 23/10/2023** at **21:15 PM**. The **accused No. (2) Javed alias Thakre Maksudkhan Pathan**, Address: House No. 39, Altamas Row-House, Fatehwadi, JuhaPura, Ahmedabad, **the accused No. (3) Nadim alias Banta Nihal Ahmed Sheikh**, Address: House No. 2, Urva Park, Yusuf Masjid Area, Fatehwadi Tower, Sarkhej, Ahmedabad, and the **accused No. (4) Samir alias Roti Mustakbhai Sheikh**, Address: Babusingh na Chapra, near Meldi Mata Mandir, Baherampura, Ahmedabad, were all arrested on the **date 23/10/2023** by **23:00**. On 24/10/2023, the investigating officer submitted an additional report under IPC Section 120(B) to the Honourable Additional Metropolitan Magistrate, who ordered that it be included with the FIR. The accused were subsequently sent to judicial custody.

5. I, the complainant, further state that the **accused No. (1) Mohammad Irfan Yakubhai Surati**, along with his wife **Shahina**

Mohammad Irfan Surati, and **real brother of the accused No. 1 Imran Yakubbbhai Surati** along with Imran's wife, **Ruksana Imran Surati**, all live approximately 150 to 200 meters from our flat. The **applicant-accused No. (1) Mohammad Irfan Yakubbbhai Surati**, his younger brother Imran Yakubbbhai Surati and Imran's wife Ruksana Imran Surati collectively conspired to harass and harm me. They devised a criminal plot to endanger my life, hiring and paying thugs to carry out a deadly assault against us. Thus, in this case, the arrested **applicant accused No. (1) Mohammad Irfan Yakubbbhai Surati** is the main conspirator behind the plot to end my life. I strongly suspect that his **real brother Imran Yakubbbhai Surati** is also completely involved in this criminal conspiracy. Together, they, along with accused Nos. (2) to (4) and others identified in the investigation, orchestrated a planned conspiracy to kill me, leading to a deadly attack that resulted in serious injuries to

me. Therefore, in this case, it is crucial to obtain and investigate the call details of accused Nos. (2) to (4), as well as the **applicant accused No. (1) Mohammad Irfan Yakubbbhai Surati** and his real brother **Imran Yakubbbhai Surati**, based on their mobile numbers. Given that the investigation in this case is ongoing, if the arrested applicant accused No. (1) is released on bail then there is a significant risk of tampering with evidence or fabricating false evidence. Consequently, the bail application of the applicant-accused is liable to be rejected.

6. I, the complainant, have a wife and two young daughters. The accused in this case collectively conspired to end my life, attacking us with deadly weapons and inflicting severe injuries on my head with swords and knives. While I was in the Parlor, I narrowly defended myself with the aid of a cold drink crate. With two young daughters, had I lost my life in this

attack, there would be no one left in this world to care for them, and my wife would have had to live her life as a widow at a young age. The accused attacked us recklessly with swords and knives, disregarding the value of my life. Granting bail to such accused would undermine the rule of law, as it would show that they have no fear of legal consequences. Therefore, the bail application of the applicant-accused deserves to be rejected.

7. Given the severity of the offense, the **applicant-accused No. (1) Mohammad Irfan Yakubhai Surati** has played a primary role as the mastermind behind the conspiracy. With full intent and awareness of causing my death, he orchestrated an attack on me, resulting in serious injuries to my head, neck, and fingers. This assault put my life at substantial risk. If such a grave offender is released on bail, it will imply that he lacks fear of the law, potentially encouraging him to attempt

further harm to me, either directly or through associates. I am, therefore, at a continuous risk of a life-threatening attack. Consequently, the bail application of the applicant-accused warrants rejection.

8. Furthermore, I, the complainant, state that prior to the incident on 18/10/2023, I was attacked on 02/10/2023 around 4:45 PM at my friend Safwan's office located at Patel's Ground, Bhati Compound, Danilimda. On that occasion, three unknown men and one unknown woman, who had been tracking me from my home, approached me while I was seated at my friend's office. The unknown woman falsely accused me of "following her" to create a distraction, and then the three men accompanying her attacked me with heavy sticks. One of them drew a knife hidden in his waistband and attempted to stab me in the abdomen. I managed to protect myself by intercepting the blow with my right leg, resulting in a serious injury to my shin. Regarding this incident,

an FIR was registered on 27/10/2023 at Danilimda Police Station vide Crime Register No. 11191012231130/2023 under IPC Sections 324, 506(2), 294(b), and 114. Subsequently, I received medical treatment at SVP Hospital based on a police referral, and the hospital issued a certificate on 01/11/2023, which I submitted to the Danilimda Police Station on the same date. Thus, in this case, the **applicant - Accused No. (1) Mohammad Irfan Yakubhai Surati**, along with his real brother **Imran Yakubhai Surati**, conspired with the intent to eliminate me and orchestrated an attack against me. Given the serious nature of these actions, **applicant - Accused No. (1) Mohammad Irfan Yakubhai Surati** is highly deceitful and cunning. If he is released on bail, my life, as well as the safety of my family, would be at considerable risk. Therefore, his bail application is deserving of rejection.

9. Furthermore, considering the crucial evidence such as the CCTV footage related to the incident reported at Gaikwad Haveli Police Station and the earlier incident on 02/10/2023 under the jurisdiction of Danilimda Police, it is clear that all the accused involved in this case had the intent to endanger my life. Additionally, numerous witness statements have been recorded by the investigating officer in the ongoing investigation of the said case. The majority of the witnesses to the incidents have directly observed the events, and when considering their statements along with the CCTV footage, it becomes evident that granting bail to the accused in this case, or any other accused individuals, would result in injustice to me. Furthermore, the accused, along with their associates, have made two separate attempts on my life using deadly weapons, causing me serious injuries. Currently, both my life and my family's safety remain at risk. If the CCTV footage provided by me is taken into account, it clearly shows

that the accused are aggressive and have a dangerous disposition. There is a real possibility that if they are granted bail, they may be released from jail and could cause significant harm to me and my family at any given moment.

Based on the above facts, I request that the regular bail application of the **applicant accused No. (1) Mohammad Irfan Yakubhai Surati** be rejected. All the aforementioned facts are true and correct and I have declared the same under oath.

Place: Ahmedabad

Date: /11/2023

**Sign of the
Deponent/Objector**

TRANSLATION OF PAGE NO.: _____

SUPPLEMENTARY PAGE: _____

9

અમદાવાદ ના મહેરબાન સીટી સેશન્સ જજ સાહેબની કોર્ટમાં**ગાયકવાડ હવેલી પોલીસ સ્ટેશન****ગુના રજી.નં.એ/૧૧૧૯૧૦૨૧૨૩૦૫૭૨/૨૦૨૩****ઈ.પી.કો. કલમ :- ૩૦૭, ૧૧૪, ૧૨૦(બી) તથા****જી.પી.એક્ટ ની કલમ - ૧૩૫ (૧)****ક્રિમીનલ પરચુરણ અરજી નં. ૯૦૨૦/૨૦૨૩****અરજદાર :- (૧). મોહમદ ઈરફાન સ/ઓફ યાકુબભાઈ સુરતી**
વિરુદ્ધ**સામાવાળા :- સરકાર શ્રી**
(મુળ ફરિયાદી :- અલ્તાફ અસ્લમભાઈ સાગર)**બાબત :- દસ્તાવેજ પુરાવા લીસ્ટ**

સદર કામના અમો મુળ ફરિયાદી :- અલ્તાફ અસ્લમભાઈ સાગર નીચે મુજબના લીસ્ટથી દસ્તાવેજ પુરાવાઓ રજૂ કરીએ છે.

અ. નં.	દસ્તાવેજની વિગત	પાના નં.
A	અમો ફરિયાદી એ અમારી સાથે તા.૧૮/૧૦/૨૦૨૩ ના રોજ બનવા પામેલ બનાવ અંગેની ગાયકવાડ હવેલી પોલીસ સ્ટેશન માં ગુના રજીસ્ટર નં.૧૧૧ ૯૧૦ ૨૧૨૩ ૦૫૭૨/૨૦૨૩ થી તા.૧૯/૧૦/૨૦૨૩ ના રોજ નોંધાયેલ ઈ.પી.કો. કલમ - ૩૦૭, ૧૧૪ તથા જી.પી.એક્ટ ની કલમ - ૧૩૫ (૧) મુજબની F.I.R. ની ઓનલાઈન કોપી.	૧ થી ૪
B	ઉપરોક્ત અનુક્રમ નં. 'એ' માં જણાવેલ બનાવમાં અમોને થયેલ ઈજાના ફોટોગ્રાફ્સ ની કલર કોપી (નંગ - ૧).	૫
C	અમો ફરિયાદી એ અમારી સાથે તા.૦૨/૧૦/૨૦૨૩ ના રોજ બનવા પામેલ બનાવ અંગેની દાણીલીમડા પોલીસ સ્ટેશન માં ગુના રજી નં.૧૧૧ ૯૧૦ ૧૨૨૩ ૧૧૩૦/૨૦૨૩ થી તા.૨૭/૧૦/૨૦૨૩ ના રોજ નોંધાયેલ ઈ.પી.કો. કલમ - ૩૨૪, ૫૦૬(૨), ૨૯૪ (ખ), ૧૧૪ મુજબની F.I.R. ની ઓનલાઈન કોપી.	૬ થી ૯

D	ઉપરોક્ત અનુક્રમ નં. 'સી' માં જણાવેલ બનાવમાં અમોને થયેલ ઈજાના ફોટોગ્રાફ્સ ની કલર કોપી (નંગ - ૨).	૧૦
E	ગાયકવાડ હવેલી પોલીસ સ્ટેશન માં બનેલ બનાવ અંગે અમો ફરિયાદીએ લીધેલ સારવાર બાબતેના MLC LEGAL CASE NO.૧૫૨૬/૨૦૨૩, તા.૧૯/૧૦/૨૦૨૩ ની શીટ તથા ઈન્જરી સર્ટીફિકેટ ની નકલ.	૧૧, ૧૨
F	દાણીલીમડા પોલીસ સ્ટેશન માં બનેલ બનાવ અંગે અમો ફરિયાદીએ લીધેલ સારવાર બાબતેના MLC LEGAL CASE NO.૧૪૦૯/૨૦૨૩, તા.૦૨/૧૦/૨૦૨૩ ની શીટ તથા ઈન્જરી સર્ટીફિકેટ ની નકલ.	૧૩, ૧૪

૮. બેંક બનાવના વિડીયો તાલ
એ રીતે રજુ કરીએ છીએ.

૧૫

સ્થળ : અમદાવાદ

તા. /૧૧/૨૦૨૩

.....
સોગંદનામું કરનાર / વાંધેદાર ની સહી

TRANSLATED COPY OF PAGE NO.: _____

**Before the Court of the Honourable City
Sessions Judge of Ahmedabad**

Gaikwad Haveli Police Station

Crime Reg. No.: A/11191021230572/2023

Sections: 307, 114, 120(B) of the IPC

Section 135(1) of the G.P. Act

**Criminal Miscellaneous Application No.
9020/2023**

Applicant:

(1) Mohammad Irfan S/O Yakubbhai Surati

VERSUS

Opponent: Government

(Original Complainant: Altaf Aslambhai Sagar)

Matter: Documentary evidence list

I, **Altaf Aslambhai Sagar**, the original **complainant** of the said case, present documentary evidence from the following list.

Sr. No.	Detail of Documents	Page No.
A	Online copy of the FIR registered on the date 19/10/2023 under IPC Sections 307, 114 and Section 135(1) of the GP Act at Gaikwad Haveli Police Station, vide Crime Register No. 11191021230572/2023,	1 to 4

	regarding the incident that occurred with me, the complainant on 18/10/2023	
B	A colour copy of the photographs of the injuries sustained by me in the incident mentioned in the above sequence number 'A' (No. 1)	5
C	Online copy of the FIR registered on the date 27/10/2023 under IPC Sections 324, 506(2), 294(B) at Danilimda Police Station, vide Crime Register No. 11191012231130/2023, regarding the incident that occurred with me, the complainant on 02/10/2023	6 to 9
D	A colour copy of the photographs of the injuries sustained by me in the incident mentioned in the above sequence number 'C' (No. 2)	10
E	A copy of the MLC Sheet and Injury Certificate for MLC Legal Case No. 1526/2023, dated 19/10/2023, regarding the treatment received by me for the injuries sustained in the incident at Gaikwad Haveli Police Station	11, 12

F	A copy of the MLC Sheet and Injury Certificate for MLC Legal Case No. 1409/2023, dated 02/10/2023, regarding the treatment received by me for the injuries sustained in the incident at Gaikwad Haveli Police Station	13, 14
G	Videography of both incidents	15

Submitted as Hereinabove

Place: Ahmedabad

Date: /11/2023

**Sign of the
Deponent/Objector**

TRANSLATION

SUPPLIED AT PAGE NO.:

2

ANN - 'A'

FIRST INFORMATION REPORT

પ્રથમ માહિતી અહેવાલ

(Under Section 154 Cr.P.C.)

(ફોજદારી કાર્યસંહિતાની કલમ 154 હેઠળ.)

- 1 District અમદાવાદ શહેર Police ગાયકવાડ હવેલી Ye 20 FIR N 11191021230 Date 19/10/20
t r e Sta ar 23 o. 572 (તારીખ 23
(જિલ્લો) tion (વર્ષ (પ્ર.મા.
(પોલીસ) અ.ક્રમાં
સ્ટેશન) ક)
- 2 (i) Act આઈ પી સી Section 307,114
(અધિનિયમ) ns
(કલમો)
- (ii) Act અ.પી.એ Section 135(1)
(અધિનિયમ) ns
(કલમો)
- 3 (a) Occurrence of offence:
(ક) (ગુનો બન્યાનો સમયગાળો)
- | | | | | |
|-----------------------|--------|---------------------|----------------------|------------|
| Day (દિવસ) | બુધવાર | Date from (તારીખથી) | Date to (તારીખ સુધી) | 18/10/2023 |
| Time Period (સમયગાળો) | | Time from (કલાકથી) | Time to (કલાક સુધી) | 23:30 |
- (b) Information received Date 19/10/2023 Time 22:00
(ખ) at PS: (તારીખ) (સમય)
(પોલીસ મથકે માહિતી મળ્યા)
- (c) General Diary Reference: Entry No. Time
(ગ) (સ્ટેશન ડાયરી સંદર્ભ: એન્ટ્રી નં) (સમય)
- 4 Type of Information પોલીસ સ્ટેશનમાં લખીને મોકલેલ
tion:(માહિતીનો પ્રકાર)
ર)
- 5 Place of Occurrence:
(પટનાનું સ્થળ)
- (a) Direction and distance from પૂર્વ, 1.00 (કિ.મી.) Beat N
(ક) P.S. o.
(પોલીસ સ્ટેશનથી દિશા અંતર) (બીટ નંબર)
ર)
- (b) Address ગોળવીમડા, રોયલઆઈસ્ક્રીમ એન્ડ કોલ્ડડ્રીન્ક નામની દુકાનમાં ,
(ખ) s અમદાવાદ શહેર.
(સરનામું)
- (c) In case, outside the limit of this Police Station, then
(ગ) (પોલીસ સ્ટેશનની હદની બહાર હોય તો તે પોલીસ સ્ટેશનનું નામ)
- | | |
|---------------------------------------|----------------------|
| Name of P.S.
(પોલીસ સ્ટેશનનું નામ) | District
(જિલ્લો) |
|---------------------------------------|----------------------|
- 6 Complainant/Informant:

2

(ફરિયાદી / બાતમીદાર)

(a) Name

(ક) (નામ)

અલ્તાફ અરસ્લમ

(b)

ભાઈ સાગર

(ખ)

Father's/
Husband'sName
(પિતા/પતિનું
નામ)

અરસ્લમભાઈ સાગર

(c) Date/Year of Birth

(ગ) rth

(જન્મ તારીખ / વર્ષ)

36

(d)

Nationality

(ધ)

(રાષ્ટ્રીયતા)

ભારતીય

(e)

(ડ)

(f) Occupation

(થ) (વંધો)

વંધાદારી

(g)

(છ)

Address

(સરનામું)

મ.નં ૩૦૪ ત્રીજો
માળ છીપાયેલ ટા
વર છીપા કોમ્યુનીટી
સેન્ટરની પાછળ
ગોળવીમડા રોડ જ
માલપુર,
અમદાવાદ શહેર.7 Details of known/suspected/unknown accused with full particulars:
(Attach separate sheet, if necessary)(ઓળખાયેલ/શકમંદ/વણખોળખાયેલ આરોપીની તમામ વિગતો સાથેની માહિતી)
(જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી)

Accused Name

(તહોમતદારનું નામ)

Age(Ap

prox.) (સરનામું)

(ઉંમર) (

આશરે)

(1) બે અજણ્યા માણસો જેના નામકામની ખબર નથી

(2) બે અજણ્યા માણસો જેના નામકામની ખબર નથી

8 Reasons for delay in reporting by the complainant/Informant

(ફરિયાદી/બાતમીદાર તરફથી ગુનાની જાણ કરવામાં વિલંબ થવાના કારણો)

ફરીથી સારવાર લઈ આજરોજ અત્રે વખતે ફરીયાદ કરવા આવેલ આવેલ છે

9 Particulars of properties stolen(Attach separate sheet, if necessary)

(ચોરાયેલી/ગુનામાં સંડોવાયેલ ચીજ વસ્તુઓની વિગતો) (જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી).

10 Total value of property stolen

(ચોરાયેલી / ગુનામાં સંડોવાયેલ ચીજ વસ્તુઓની કુલ કિંમત)

11 Inquest Report/U.D. case No. if any

(મૃત્યુ વિષયક તપાસ અહેવાલ / અકુદરતી મોતનો નંબર હોય તો તે)

12 First Information contents(Attach separate sheet, if required)

(પ્રથમ માહિતી અહેવાલની વિગતો)(જરૂર જણાયતો અલાયદા કાગળ જોડવો)

ઉપરોક્ત બે અજણ્યા ઈસમોઓએ કોઈ કારણસર જેમાંથી નં(૧) નાઓએ ફરીને જાનથી મારી નાખવાની ઈરાદે તલવાર લઈ ફરીને મારવા જતા ફરી હાથથી રોકવા જતા તલવાર નીચે પડી ગયેલ અને તેમની પાસે રહેલ કમરના ભાગેથી એક છરી કાઢી ફરીને આડેધડ ઘા મારતા ફરીના માથાના ભાગે તથા ગળાના જમણી તરફના ભાગે ઈજા થયેલ તથા ઈસમ નં.(૨) નાઓએ બેઝબોલનો ડંડો લઈ આવી ફરીના કાકાને ડાબા હાથના કાડાના ભાગે ઈજાઓ કરી નાસી જઈ ગુનો કર્યો વિ.

3

બાબત

Complaint(ફરિયાદ)

તા.૧૮/૧૦/૨૦૨૩

મારુ નામ અલ્તાફ સ/ઓ અસ્લમભાઈ જાને-સાગર ઉ .વ.૩૬ ધંધો- વેપાર રહે --મ.નં ૩૦૪ ત્રીજો માળ છીપારોયલ ટાવર છીપાકોમ્યુનીટીસેન્ટરની પાછળ ગોળવીમડા રોડ જમાલપુર અમદાવાદ શહેર મો.નં-૯૮૭૮૨૬૩૦૫૦ ફબરુમાં આવી જાહેર કરી મારી ફરીયાદહકિકતલખાવુછુ કે ઉપર બતાવેલ સરનામે મારા પરીવાર સાથે રહુછુ અને દાણીલી મડાકેલીકો ટેકરા પાસે સાગર ટેક્સટાઈલ્સ નામની ફેક્ટરીધરાવી વેપાર ધંધો કરુછુ અને મારુ તથા મારા પરીવારનુ ગુજરાન ચલાવુછુ

ગઈ તા.૧૮/૧૦/૨૦૨૩ નાચત્રીના આશરે સાડા અગિયારેક વાગે હુઆમારા ઉપરોક્ત રોયલટાવરનાફ્લેટનાપાર્કિંગમાબેસેલ હતો તે વખતે અમારી ફ્લેટનાપાર્કિંગનામુખ્ય દરવાજાથી બે અજાણ્યામાણસો જેમાં એક માણસના હાથમાં તલવાર તથા બીજા માણસના હાથમાં બેઝબોલનોડંડો લઈ મારી તરફ ધસી આવેલ જેથી હુ તેમને જોઈનેત્યાથીભાગવાલાગેલ અને આ બંને માણસો મારી પાછળ પાછળ આવતા હુટોડીનેછીપાકોમ્યુનીટીસેન્ટરનીબાજુમા આવેલ રોયલઆઈસ્કી&મ&કોલ્ડકોર્નર નામના પાર્લરની અંદર જતો રહેલ તો આ બેઅજાણ્યામાણસોમાંથી એક માણસતલવાર લઈ મારી પાછળ પાર્લરની અંદર ધસી આવેલ અનેબીજો માણસ તેના હાથમાં બેઝબોલનો ડંડો લઈ પાર્લરમાં આવતા મારા કાકા યુનુસમોહમદશરીફ સાગર નાઓએ તેને બહાર ચોકી દિધેલઅને મારા કાકા યુનુસમોહમદશરીફ ઉપર બેઝબોલનાડંડા વડે હુમલો કરતા મારા કાકાનેડા બા હાથના કાંડાના ભાગે ઈજા થયેલ અને મારી પાછળપાર્લરની અંદર આવેલ માણસ કોઈ કારણસરતેના હાથમાં રહેલ તલવાર વડે મને જાનથી મારી નાખવાના ઈરાદે માથાના ભાગે આડેધડ ધામારતામને માથાના ભાગે તથા ગળાનાજમણી તરફના ભાગેઈજા થયેલ તે દરમ્યાનહુ તેને ચોકવાસાફ તલવાર પકડી લેતા તેના હાથમાંથી તલવાર નીચે પડી ગયેલ અને મને હાથની આંગળીઓ ઉપર ઈજા થયેલ આ દરમ્યાન તેણે તેનાકમરનાભાગેથી છરી કાઢી મને છરી વડેઆડેધડ જેમફાવે તેમ ધા મારવા લાગેલ તે સમયે પાર્લરમાંરહેલકંડાપીણાનુ કેરેટ લઈ મારો બચાવ કરવા લાગેલદરમ્યાન પાર્લરમાં કામ કરતા ત્યાં હાજર માણસો વચ્ચે પડી મને બચાવેલઅને આ દરમ્યાન મારો મિત્ર એજાઅમહમદહનીફઅજમેરવાલા તથા મારો સાળો જવેદયાસીનભાઈશમશીરનાઓતથા આજુબાજુના માણસો ભેગા થઈ જતા હુમલો કરનાર તલવાર લઈ પાર્લરની બહાર નીકળી ગયેલ અને આ બંને અજાણ્યા માણસો ત્યાંથી નાસી ગયેલ અને જો પાર્લરના માણસોએ મારો બચાવ ના કર્યો હોત તો અજાણ્યા માણસ મને જાનથી મારી નાંખતઅને મારી ઉપર જીવલેણ હુમલો થવાથીમને માથાના ભાગે તથાગળાના ભાગે તથાહાથની આંગળીઓ પર ઈજાથયેલ હોય જેથી કોઈએ ૧૦૮ ઈમરજન્સીમા ફોન કરતા સારવાર માટે મારો મિત્ર એજાઅજમેરવાલામને SVP હોસ્પીટલમાં લઈ ગયેલ અને ત્યા મને ૧૫૨૬/૨૦૨૩ તા.૧૮/૧૦/૨૦૨૩ થી આઉટડોર સારવાર આપી ડો.શ્રીએ માથાના ભાગે ટાંકા લીધેલ છે. ત્યાર બાદ આજરોજહુઆ બંને અજાણ્યા માણસો વિરૂધ્ધ કાયદેસર તપાસ થવા ફરિયાદ છે.મારાસાહેબ મારા કાકા યુનુસભાઈમોહમદ શરીફ સાગર તથા મારા સાળો જવેદયાસીનભાઈશમ શીર તથા મારો મિત્ર એજાઅજમેરવાલાનાઓ તથા પોલીસ તપાસમાં નીકળે તે વિગેરે છે.

એટલી મારી ફરીયાદ હકીકત મારા લખાવ્યામુજબની બરાબર અને ખરી છે

ફબરુ

અ હે કો

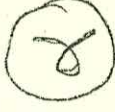
ગા હવેલી પો સ્ટેશન

અમદાવાદ શહેર

13 Action Taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(લીધેલ પગલાં : ઉપરના અહેવાલની ઉપરની આઈટમ નં.(2) માં જણાવ્યા પ્રમાણેનો ગુ-હો બન્યાનું જણાઈ આવતા)

(1) Registered the case and took up the investigation or(કેસની નોંધણી કરી તપાસ હાથ ધર



રી છે)

(2) Directed (Name of I.O.) take up the Investigation or(તપાસ કરનાર અધિકારીનું નામ):- મનોજ નરસિંહભાઈ આદરેજીયા Rank(હોદ્દો):- પોલીસ સબ ઈન્સપેક્ટર
No.:- mna240771 to take up the Investigation or(નંબર)

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.

(પ્રથમ માહિતી અહેવાલ ફરિયાદી / બાતમીદારને વાંચી સંભળાવેલ છે અને ફરિયાદીએ લખાવ્યા પ્રમાણે નોંધવામાં આવેલ છે. તેવું ફરિયાદી / બાતમીદારે સ્વીકારેલ છે અને ફરિયાદી / બાતમીદારને તેની નકલ વિના મુલ્યે આપવામાં આવી છે.)

R.O.A.C.

(વાંચી સંભળાવવામાં આવ્યું અને તે બરાબર છે.)

Signature of Officer in charge,
Police Station

(પોલીસ મથકનો હવાલો ધરાવતા અધિકારીની સહી.)

14 Signature/Thumb Impression of the complainant/informant. Name દિલિપભાઈ કુબેરભાઈ પરમાર
(ફરિયાદી/બાતમીદારની સહી/અંગૂઠાની છાપ) (નામ)

Rank હેડ કો GPF No 861
(હોદ્દો) સ્ટેબલ (છપીએફ નંબર)

15 Date and time of dispatch to 19/10/2023 22:10
the court.

(ફરિયાદ કોર્ટમાં રવાના કર્યોની તારીખ અને સમય)

TRANSLATED COPY OF PAGE NO.: _____

Annexure: A

**First Information Report
Under Section 154 Cr.P.C.**

1. **District:** Ahmedabad city
Police Station: Gaikwad Haveli
Year: 2023
FIR No.: 11191021230572
FIR date: 19/10/2023
2. **Act:** Sections 307, 114 of the IPC
Act: Sections 135(1) of the G.P.A. Act
3. **A. Occurrence of offence:**
Day: Wednesday
Date from:
Date to: 18/10/2023
Time period:
Time from:
Time to: 23:30
B. Information Received at P.S.:
Date: 19/10/2023
Time: 22.00
C. General Diary Reference:
Entry No.:
Time:
4. **Type of Information:** Written and sent to
Police Station
5. **Place of Occurrence:**
A. Direction and distance from P.S.: East
1.00 km
Beat No.:
B. Address: Gol Limda, Royal Ice cream and
cold corner named shop, Ahmedabad city

C. In case, outside the limit of this police station, then

Name of P.S.

District:

6. Complainant/Informant:

A. Name: Altaf Aslambhai Sagar

B. Father's name: Aslambhai Sagar

C. Date/ Year of Birth: 36 years

D. Nationality: Indian

E.

F. Occupation: Business

G. Address: House No. 304, 3rd floor,
Chhipa Royal Tower, B/H Chhipa Community
Canter, Gol Limda, Jamalpur, Ahmedabad
city

7. Detail of known/suspected/unknown accused with full particulars: (Attach separate sheet, if necessary)

Accused Name	Age (Approx.)	Address
Two unknown persons whose names and addresses are not known.		
Two unknown persons whose names and addresses are not known.		

8. Reasons for delay in reporting by the complainant/informant

9. Particulars of properties stolen(Attach separate sheet, if necessary)
10. Total value of property stolen
11. Inquest report/UD case no. if any
12. First Information Contents (Attach Separate Sheet, If Required)

The two unknown individuals mentioned above, for some reason, attacked the complainant. Person (1) came at the complainant with the intent to kill, wielding a sword and attempting to strike. When the complainant tried to stop the attack with his hands, the sword fell to the ground. The attacker then pulled out a knife from his waist and inflicted random blows, injuring the complainant on the head and on the right side of the neck. Additionally, person (2) approached with a baseball bat and caused injuries to the complainant's uncle on the left arm. Afterward, they fled, committing the crime, etc.

Complainant

Date: 19/10/2023

My name is Altaf S/O Aslambhai cast:
Sagar, Age: 36, Occupation: Business,
Address: House No. 304, 3rd floor, Chhipa
Royal Tower, B/H Chhipa Community centre,
Gol Limda Road, Jamalpur, Ahmedabad city,
Mob No. 9879263050.

I am coming forward to state my
complaint in person, documenting the facts
as follows: I reside with my family at the
above-mentioned address and run a business
under the name Sagar Textiles, near calico
Tekara in Danilimda. This business
supports me and my family. On the night of
18/10/2023, at around 11:30 p.m., I was
sitting in the parking area of my flat in
Royal Tower. At that time, two unknown men
entered from the main entrance of my
flat's parking area—one carrying a sword
and the other holding a baseball bat—and
approached me. Seeing them, I started
running away, and both men followed me. I
ran towards the Royal Ice Cream & Cold
Corner Parlor next to the Chhipa Community
centre. One of the unknown men, holding a

sword, chased me inside the Parlor, while the other, holding a baseball bat, encountered my uncle, Yunus Mohammad Sharif Sagar, as he entered. My uncle tried to stop him outside, but the man with the bat attacked him, injuring his left arm. Meanwhile, the man with the sword who chased me into the Parlor, for some reason, tried to kill me by swinging the sword at my head, injuring me on the head and on the right side of my neck. As I tried to stop him by grabbing the sword, it fell from his hand, causing injuries to my fingers. At that point, he took out a knife from his waist and began stabbing me indiscriminately. To defend myself, I grabbed a crate of cold drinks from the Parlor. During this time, the people working in the Parlor and those present intervened and saved me. Meanwhile, my friend Azaz Mohammad Hanif Ajmerwala, my brother-in-law Javed Yasinbhai Shamsheer, and others nearby gathered, causing the attacker with the sword to flee outside the Parlor. Both unknown individuals then

ran away from the scene. If the people in the Parlor had not helped me, the unknown man would have killed me. Due to this life-threatening attack, I sustained injuries on my head, neck, and fingers. Someone called 108 Emergency, and my friend Azaz Ajmerwala took me to SVP Hospital for treatment. I received outpatient treatment starting from 19/10/2023 under case number 1526/2023, and the doctor stitched the wound on my head. Today, I am filing a complaint for legal action against these two unknown men. My witnesses are my uncle Yunusbhai Mohammad Sharif Sagar, my brother-in-law Javed Yasinbhai Shamsheer, my friend Azaz Ajmerwala, and any others identified in the police investigation. This complaint is correct and true as per my statement.

In person
Unarm Head
Constable
Gaikwad Haveli
Police Station
Ahmedabad city

13. **Action taken:** Since the above information reveals commission of offensive(s) u/s as mentioned at item no. 2

1. Registered the case and took up the investigation or:

2. Directed (name of I.O.) take up the investigation or:

Name: Manoj Narsinhbhai Adarejiya

Rank: Police Sub Inspector

No.: mna240771

FIR read over to complainant/informant, admitted to be correctly recorded and a copy given to complainant/informant free of cost.

R.O.A.C.

Signature of the officer in charge,

Police station

14. **Signature/Thumb impression of the complainant/informant**

Name: Dilipbhai Kuberbhai Parmar

Rank: head Constable

GPF No.: 861

15. **Date and time of dispatch to the court:**

19/10/2023, 22:10

Ann-B'

(2)



TRANSLATION OF PAGE NO.: _____

SUPPLIED AT PAGE NO.: _____

Ann - C

5

FIRST INFORMATION REPORT

પ્રથમ માહિતી અહેવાલ

(Under Section 154 Cr.P.C.)

(ફોજદારી કાર્યસંહિતાની કલમ 154 હેઠળ.)

- 1 Distric અમદાવાદ શહેર Police ઘાણીલીમડા Ye 20 FIR N 11191012231 Date 27/10/20
t r e Sta ધાણીલીમડા ar 23 o. 130 (તારીખ 23
(જિલ્લો) tion (પોલીસ સ્ટેશન)) અ.કમાં)
(કલમો)
- 2 (i) Act આઈ પી સી Section 324,506(2),294(b),114
(અધિનિયમ) (કલમો)
(ii) Act જ.પી.એ Section 135(1)
(અધિનિયમ) (કલમો)
- 3 (a) Occurrence of offence:
(ક) (ગુન્હો બન્યાનો સમયગાળો)
Day. સોમવાર Date from 02/10/2023
(દિવસ) (તારીખથી) (તારીખ સુધી)
Time Perio Time from 16:45
d (સમયગાળો) (કલાકથી) (કલાક સુધી)
(b) Information received Date 27/10/2023 Time 23:00
(ખ) at PS: (તારીખ) (સમય)
(પોલીસ મથકે માહિતી મળ્યા)
(c) General Diary Referen Time
(ગ) ce:Entry No. (સમય)
(સ્ટેશન ડાયરી સંદર્ભ: એન્ટ્રી નં)
- 4 Type of Informa પોલીસ સ્ટેશનમાં લખીને મોકલેલ
tion:(માહિતીનો પ્રકાર)
ર)
- 5 Place of Occurrence:
(ઘટનાનું સ્થળ)
(a) Direction and distance from પશ્ચિમ, 2.00 (કિ.મી Beat N
(ક) P.S.) o.
(પોલીસ સ્ટેશનથી દિશા અંતર) (બીટ નંબર)
ર)
- (b) Address ઘાણીલીમડા પટેલના મેદાન બાટી કંપાઉન્ડ ખાતે આવેલ દુરી.શ્રીના મિત્ર સહવાનની ઓફીસની બહાર
(ખ) s બહેરમાં, ઓફીસની બહાર
(સરનામું) અમદાવાદ શહેર.
- (c) In case, outside the limit of this Police Station, then
(ગ) (પોલીસ સ્ટેશનની હદની બહાર હોય તો તે પોલીસ સ્ટેશનનું નામ)
Name of P.S. District
(પોલીસ સ્ટેશનનું નામ) (જિલ્લો)
મ)
- 6 Complainant/Informant:

9

(ફરિયાદી / બાતમીદાર)

(a) Name	અલ્તાફ અરશમ	(b)	Father's/ અરશમભાઈ સાગર
(ક) (નામ)	ભાઈ સાગર	(ખ)	Husband's Name
			(પિતા/પતિનું નામ)
(c) Date/Year of Birth		36	(d) Nationality ભારતીય
(ગ) (જન્મ તારીખ / વર્ષ)			(ધ) (રાષ્ટ્રીયતા)
(e)			
(f) Occupation	અન્ય	(g)	Address મ.નં. ૩૦૪ ત્રીજી
(ચ) (ધંધો)		(છ)	(સરનામું) માળ છીપા ચોપ
			લ ટાવર છીપા કોમ્પુ
			નીટી સેન્ટરની પાછ
			ળ ગોળલીમડા રોડ
			જમાલપુર અમદાવાદ
			શહેર મો.નં. ૯૮૩૯
			૨૬૩૦૫૦,
			અમદાવાદ શહેર.

7 Details of known/suspected/unknown accused with full particulars: (Attach separate sheet, if necessary)

(ઓળખાયેલ/શકમંદ/વણુઓળખાયેલ આરોપીની તમામ વિગતો સાથેની માહિતી) (જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી)

Accused Name
(તહોમતદારનું નામ)

Age(Ap Address
prox.) (સરનામું)
(ઉંમર) (આશરે)

- | | |
|--------------|------------------------------------|
| (1) અજાણ્યું | સરનામાની ખબર નથી તે, અમદાવાદ શહેર. |
| (2) અજાણ્યું | સરનામાની ખબર નથી તે, અમદાવાદ શહેર. |
| (3) અજાણ્યું | સરનામાની ખબર નથી તે, અમદાવાદ શહેર. |
| (4) અજાણ્યું | સરનામાની ખબર નથી તે, અમદાવાદ શહેર. |

8 Reasons for delay in reporting by the complainant/Informant (ફરિયાદી/બાતમીદાર તરફથી ગુન્હાની જાણ કરવામાં વિલંબ થવાના કારણો)

ફરી.શ્રી જે-તે વખતે ગભરાઈ ગયેલ હોય અને હાથના ભાગે તથા પગે ઈજા થવાથી ચાલવામાં તકલીફ પડતી હોય જેથી જે તે વખતે ફરીયાદ કરવા આવેલ નહી.

9 Particulars of properties stolen (Attach separate sheet, if necessary) (ચોરાયેલી/ગુન્હામાં સંડોવાયેલ ચીજ વસ્તુઓની વિગતો) (જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી).

10 Total value of property stolen (ચોરાયેલી / ગુન્હામાં સંડોવાયેલ ચીજ વસ્તુઓની કુલ કિંમત)

11 Inquest Report/U.D. case No. if any (મૃત્યુ વિષયક તપાસ અહેવાલ / અકુદરતી મોતનો નંબર હો)

ય તો તે)

12 First Information contents (Attach separate sheet, if required)
(પ્રથમ માહિતી અહેવાલની વિગતો)(જરૂર જણાયતો અલાયદો કાગળ જોડવો)

આ કામમા હકિકત એવી છે કે ઉપર જણાવેલ તા.ટા જગ્યાએ જણાવેલ આરોપીનાઓએ જાડા ડંડા વડે ફરીશ્રીના ડાબા હાથ પર બે થી ત્રણ ફટકા મારી દિધેલ અને તે પૈકીના બીજા બે અજાણ્યા ઇસમોએ ગંદી ગાળો બોલતા જઈ તેમની પાસેના ડંડા વડે ફરીશ્રીને એકાએક ડાબા પગના ભાગે પંદરથી વીસ જેટલા ફટકાઓ મારી દીધેલ અને તે પૈકીના પાતળા બાંધાના ઇસમે તેની ફેંટમાંથી છરી કાઢી ફરીશ્રીને મારવા જતાં ફરીશ્રીના જમણા પગના નળાના ભાગે વાગી જતાં ફરીશ્રીને પગમાંથી લોહી નિકળવા લાગેલ અને આ ડંડાઓના ફટકાના મારના લીધે ફરીશ્રીને ઇજાઓ થયેલ અને ફરીશ્રી નીચે પડી ગયેલ તે અરસામાં આજુબાજુના લોકો ભેગા થઈ જતાં ફરીશ્રીને વધુ માર માંથી છોડાવેલ અને આજુબાજુના લોકો ભેગા થઈ જતાં આ અજાણી સ્ત્રી તથા તેની સાથે આવેલ ત્રણેય અજાણ્યા ઇસમો નાસવા લાગેલ અને તે વખતે તેમાંથી એક અજાણ્યા ઇસમે જતાં જતાં કહેતા ગયેલ કે આજે તો તુ બચી ગયો છે અને હવે ફરીવાર અમારી સામે આવીશ તો તને જાનથી મારી નાંખીશુ તેમ કહી નાસી જઈ ગુનો કર્યા વિ.બાબત.

Complaint(ફરિયાદ)

તા.૨૩/૧૦/૨૦૨૩

મારું નામ અક્ષાઈ સ/ઓ અસ્લમભાઈ જાતે. સાગર ઉ.વ.૩૬ ધંધો. વેપાર રહે. મ.નં.૩૦૪ ત્રીજો માળ છીપા રોયલ ટાવર છીપા કોમ્યુનીટી સેન્ટરની પાછળ ગોળવીમડા રોડ જમાલપુર અમદાવાદ શહેર મો.નં.૯૮૭૯૨૬૩૦૫૦ ફબરમાં આવી જાહેર કરી મારી ફરીયાદ હકીકત લખાવુ છું કે હું ઉપર બતાવેલ સરનામે મારા પરીવાર સાથે રહુ છું અને રામરહીમના ટેકરો કેલિકો મીલ પાસે સાગર ડાઈંગ કમ્પાઉન્ડ ખાતે આવેલ સાગર ડાઈંગના નામનુ કારખાનું ધરાવી કાપડના ડાઈંગનો વેપાર ધંધો કરી મારું તથા મારા પરિવારનું ગુજરાન ચલાવુ છું.

ગઈ તા.૦૨/૧૦/૨૦૨૩ ના રોજ આશરે સાંજના સાડા ચારેક વાગ્યાના અરસામાં હું ભાટી કમ્પાઉન્ડ ખાતે આવેલ મારા મિત્ર સફવાન ભાટી નાઓની ઓફીસ ખાતે મારા કામ અર્થે ગયેલ અને પોણા પાંચેક વાગ્યાના સુમારે એક અજાણી સ્ત્રી ઉ.વ.૨૫ થી ૩૦ વર્ષના આશરના મારા મિત્રની ઓફીસની બહાર આવી મને જણાવેલ કે "તમે બહાર આવો તમારુ કામ" તેમ જણાવતાં હું ઓફીસની બહાર આવેલ અને મને કહેવા લાગેલ કે "તમે કેમ મારો જમાલપુરથી પીછો કરો" તેમ કહેતાં હું તે અજાણી સ્ત્રીને સમજાવવા જતાં ત્યાં ઓફીસની બહાર તેની સાથે ઉભેલ બીજા ત્રણ પુરુષ ઇસમ ઉ.વ.૩૫ થી ૪૦ ના આશરના જેમાંથી એક અજાણ્યો ઇસમ મજબુત બાંધાનો તથા બે અજાણ્યા ઇસમો પાતળા બાંધાના હતા જેઓએ બંનેના માથા પર ટોપી પહેરેલ હતી અને જેઓ ત્રણેય અજાણ્યા ઇસમોના હાથમાં જાડા ડંડાઓ હતા તેમાથી એક પાતળા ઇસમે એકમદમથી હું કંઈ પણ સમજુ તે પહેલાં તેની પાસે રહેલ જાડા ડંડા વડે મારા ડાબા હાથ પર બે થી ત્રણ ફટકા મારી દિધેલ અને તે પૈકીના બીજા બે અજાણ્યા ઇસમોએ ગંદી ગાળો બોલતા જઈ તેમની પાસેના ડંડા વડે મને એકાએક મારા ડાબા પગના ભાગે પંદરથી વીસ જેટલા ફટકાઓ મારી દીધેલ અને તે પૈકીના પાતળા બાંધાના ઇસમે તેની ફેંટમાંથી છરી કાઢી મને મારવા જતાં મને મારા જમણા પગના નળાના ભાગે વાગી જતાં મારા પગમાંથી લોહી નિકળવા લાગેલ અને આ ડંડાઓના ફટકાના મારના લીધે મને ઇજાઓ થયેલ અને હું નીચે પડી ગયેલ તે અરસામાં આજુબાજુના લોકો ભેગા થઈ જતાં મને વધુ માર માંથી છોડાવેલ અને આજુબાજુના લોકો ભેગા થઈ જતાં આ અજાણી સ્ત્રી તથા તેની સાથે આવેલ ત્રણેય અજાણ્યા ઇસમો નાસવા લાગેલ અને તે વખતે તેમાંથી એક અજાણ્યા ઇસમે જતાં જતાં કહેતા ગયેલ કે " આ જે તો તુ બચી ગયો છે અને હવે ફરીવાર અમારી સામે આવીશ તો તને જાનથી મારી નાંખી" તેમ કહી નાસી ગયેલ અને આ વખતે હું ધીમેધીમે ઉભો થઈ મારા ફોનથી ૧૦૮ વાનને ફોન કરતાં ૧૦૮ વાન આવતાં મને મારા મિત્ર સફવાન ભાટી નાઓ સારવાર અર્થે એસ.વી.પી. હોસ્પિટલ ખાતે લઈ ગયેલ અને જ્યાં મારી એમ.એલ.સી.કેસ નં.૧૪૦૯/૨૦૨૩ થી આઉટડોર સારવાર કરી મને જે તે દિવસે રજા આપેલ પરંતુ હું ગભરાઈ ગયેલ હતો અને હાથના ભાગે તથા પગે ઇજા થવાથી મને ચાલવામાં તકલીફ પડતી હોય જેથી હું જે તે વખતે ફરીયાદ કરવા આવેલ નહી અને આજરોજ મારા પિતા અસ્લમભાઈ નાઓની સાથે અત્રે દાણીવીમડા પોલીસ સ્ટેશન ખાતે ફરિયાદ કરવા આવેલ છું જેથી મારી આ ઉપરોક્ત બનાવ સંબંધે આ ત્રણેય અજાણ્યા ઇસમો તથા એક અજાણી સ્ત્રી જેઓને હું ઓળખતો નથી તે ચારેયની વિરુદ્ધમાં કાયદેસરની

તપાસ થવા મારી ફરીયાદ છે મારા સાહેદ મારા મિત્ર સફવાન ભાટી તથા સફવાનના પિતા અસ્લમ ભાટી તથા પોલીસ તપાસમાં મળી આવે તે વિગેરે છે.

એટલી મારી ફરીયાદ હકીકત મારા લખાવ્યા મુજબની બરાબર અને ખરી છે અને મને મારી ફરીયાદની નકલ મળેલ છે.

13 Action Taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(લીધેલ પગલાં : ઉપરના અહેવાલની ઉપરની આઈટમ નં.(2) માં જણાવ્યા પ્રમાણેનો ગુન્હો બન્યાનું જણાઈ આવતા)

(1) Registered the case and took up the investigation or(કેસની નોંધણી કરી તપાસ હાથ ધરી છે)

(2) Directed (Name of I.O.) take up the Investigation or(તપાસ કરનાર અધિકારીનું નામ):- બકોરસિંહ બબુજી વાઘેલા Rank(હોદ્દો):- પોલીસ સબ ઇન્સપેક્ટર

No.:- pol94402 to take up the Investigation or(નંબર)

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.

(પ્રથમ માહિતી અહેવાલ ફરિયાદી / ખાતમીદારને વાંચી સંભળાવેલ છે અને ફરિયાદીએ લખાવ્યા પ્રમાણેજ નોંધવામાં આવેલ છે. તેવું ફરિયાદી / ખાતમીદારે સ્વીકારેલ છે અને ફરિયાદી / ખાતમીદારને તેની નકલ વિના મુલ્યે આપવામાં આવી છે.)

R.O.A.C.

(વાંચી સંભળાવવામાં આવ્યું અને તે બરાબર છે.)

Signature of Officer in charge,
Police Station

(પોલીસ મથકનો હવાલો ધરાવતા અધિકારીની સહી.)

14 Signature/Thumb Impression of the complainant/informant. Name અમરસિંહ રઘુરાજસિંહ ચૌહાણ (નામ)

(ફરિયાદી/ખાતમીદારની સહી/અંગૂઠાની છાપ)

Rank હેડ કો GPF No 126011

(હોદ્દો) સ્ટેબલ (જીપીએફ નંબર)

15 Date and time of dispatch to the court. 27/10/2023 23:30

(ફરિયાદ કોર્ટમાં રવાના કર્યોની તારીખ અને સમય)

TRANSLATED COPY OF PAGE NO: _____

Annexure: C

**First Information Report
Under Section 154 Cr.P.C.**

1. **District:** Ahmedabad City
Police Station: Dani Limda
Year: 2023
FIR No.: 11191012231130
FIR date: 27/10/2023

2. **Act:** Sections 324, 506(2), 294(B), 114 of the IPC
Act: Sections 135(1) of the G.P.A.

3. **A. Occurrence of offence:**
Day: Monday
Date from:
Date to: 02/10/2023
Time period:
Time from:
Time to: 16:45

B. Information Received at P.S.:
Date: 27/10/2023
Time: 23.00

C. General Diary Reference:
Entry No.:
Time:

4. **Type of information:** Written and send to the police station

5. **Place of occurrence:**

A. Direction and distance from P.S.: West,
02.00 km

Beat No.:

B. Address: Publicly outside the office of
the complainant's friend Safwan, located
at Patel's Maidan Bhati Compound in
Danilimda.

C. In case, outside the limit of this
police station, then name of P.S. and
district:

6. Complainant/Informant:

A. Name: Altaf Aslambhai Sagar

B. Father's name: Aslambhai Sagar

C. Date/ Year of Birth: 36 years

D. Nationality: Indian

E.

F. Occupation: Other

G. Address: House No. 304, 3rd floor,
Chhipa Royal Tower, B/H Chhipa Community
Canter, Gol Limda Road, Jamalpur,
Ahmedabad city, Mob No. 9839263050,
Ahmedabad city

7. Detail of known/suspected/unknown accused
with full particulars: (Attach separate
sheet, if necessary)

Accused Name	Age (Approx.)	Address
Unknown		address is not known, Ahmedabad city
Unknown		address is not known, Ahmedabad city
Unknown		address is not known, Ahmedabad city
Unknown		address is not known, Ahmedabad city

8. Reasons for delay in reporting by the complainant/informant

The complainant, who was frightened at the time and had difficulty walking due to injuries to his hands and feet, did not come to complain at that time.

9. Particulars of properties stolen (Attach separate sheet, if necessary)

10. Total value of property stolen

11. Inquest report/UD case no. if any

12. First Information Contents (Attach Separate Sheet, If Required)

The facts of this case are as follows: On the date, time, and location mentioned above, the accused struck the complainant's left arm two to three times with a heavy stick. Among the accused, two other unknown men insulted him with foul language and then hit him on his left leg 15 to 20 times with sticks. Another thin-built man among them took out a knife from his waistband and tried to stab the complainant, but it struck the shin of his right leg, causing his leg to bleed. Due to these blows from the sticks, the complainant suffered injuries and fell to the ground again. At this point, nearby people gathered and rescued the complainant from further assault. When the crowd gathered, the unknown woman and the three men accompanying her fled the scene. As they left, one of the unknown men reportedly said, "Today you have survived and if you come in front of us again, I will kill you." They then fled, committed this crime.

Complainant**Date: 27/10/2023**

My name is Altaf, S/O Aslambhai, caste: Sagar, Age: 36, Occupation: Businessman, Residence: House No. 304, Third Floor, Chhipa Royal Tower, behind Chhipa Community Center, Gol Limda Road, Jamalpur, Ahmedabad City, mobile number: 9879263050.

I am appearing in person to formally state my complaint. I am writing to inform that I live at the above-mentioned address with my family. I own a textile dyeing business under the name of Sagar Dyeing, located at the Sagar Dyeing Compound near Ram Rahim Tekra, Calico Mill. Through this dyeing business, I sustain myself and my family.

On the date 02/10/2023, at around 4:30 PM, I went to my friend Safwan Bhati's office at Bhati Compound for some work. Around 4:45 PM, an unknown woman, approximately 25 to 30 years old, came outside my friend's office and told me,

"You come outside; I have some work from you." When I stepped out of the office, she accused me, saying, "Why are you following me from Jamalpur?" As I tried to explain myself to this unknown woman, three unknown men, aged around 35 to 40, who were standing outside with her approached me. One of them was of strong build, while the other two were slim. All three men were wearing caps and holding thick sticks in their hands. Before I could understand anything, one of the slim men suddenly struck my left arm two or three times with his thick stick. The other two men verbally abused me and, without warning, struck me around 15 to 20 times on my left leg with their sticks. One of the slim men pulled a knife from his waistband and attempted to stab me. The knife hit my right shin, causing bleeding from my leg. Due to the blows from the sticks, I sustained injuries and fell to the ground. As people around us gathered, they stopped the assault and rescued me from further harm. Seeing the

crowd, the unknown woman and the three men fled the scene. While fleeing, one of the men threatened me, saying, "Today you have survived and if you come in front of us again, I will kill you." Afterward, I slowly stood up and called for an ambulance. When the 108-ambulance arrived, my friend Safwan Bhati took me to SVP Hospital for treatment. My MLC case number 1409/2023 was registered and I received outpatient treatment before being discharged the same day. However, I was very shaken, and due to the injuries on my arm and leg, I had difficulty walking, which is why I couldn't file a complaint immediately. Today, I have come with my father, Aslambhai, to file a complaint at Danilimda Police Station. I request a legal investigation against the three unknown men and the unknown woman, whom I do not recognize. My witnesses include my friend Safwan Bhati, Safwan's father Aslam Bhati, and any others identified during the police investigation.

The above complaint statement is true and correct as per written by me and I have received a copy of my complaint.

13. Action taken: Since the above information reveals commission of offensive(s) u/s as mentioned at item no. 2

1. Registered the case and took up the investigation or:

2. Directed (name of I.O.) take up the investigation or:

Name: Bakorsinh Babuji Vaghela

Rank: Police Sub Inspector

No.: pol94402 to take up the Investigation or

FIR read over to complainant/informant, admitted to be correctly recorded and a copy given to complainant/informant free of cost.

R.O.A.C.

Signature of the officer in charge,

Police station

14. Signature/Thumb impression of the complainant/informant

Name: Amarsinh Raghurajsinh Chauhan

Rank: Head Constable

GPF No.: 126011

15. Date and time of dispatch to the court:

27/10/2023, 23:30

ANN-D

(90)





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Ann-E

22

Medico Legal Case Sheet		
(To be filled by Casualty Medical Officer)		
S/B Dr DR.KUNJAVANSINH PARMAR	MLC Issue Date & Time : 19-10-2023 00:37	
Medico Legal Case No. : 1526/23	Date & Time of Arrival	: 19-10-2023 12:14
Informed to Police Station : 21150681	VERDHI No.	:
Police Constable Name : 2122	Buckle No	:
Date :	Time :	:
MRN : 23000242542	Visit ID : ER2310016296	Time of Examination :
Patient Name : ALTAF ASLAMBHAI SAGARWALA	Age : 36 Y 2 M 19 D	Sex : Male
Patient Address : 304 3RD FLOOR ROYAL TOWER ASTODIA ROAD GOLLIMDA, Ahmedabad G.P.O. , Ahmedabad, Gujarat, India, 380001		
Contact No. : 9879263050		

Patient's Identification Mark

- (1) :
(2) :

Patient came : With YAADI Without YAADI

History given by (Name & Relationship) : YUNUSH SAGAR (UNCLE)

ALLEGED HISTORY OF :

ALLEGED HISTORY OF ASSAULT BY UNKNOWN PEOPLE(?) WITH UNKNOWN OBJECT (SWORD?) AT AROUND 11:30PM AT ROYAL TOWER PARKING, NEAR CHHIPA COMMUNITY HALL, ASTODIYA ROAD, JAMALPUR ON 18/10/23

Place :

ROYAL TOWER PARKING,
NEAR CHHIPA COMMUNITY
HALL, ASTODIYA ROAD,
JAMALPUR

Date of Injury / Incident : 18-10-2023

Time : 11:30

SARDAR VALLABHBHAI PATEL INSTITUTE
OF MEDICAL SCIENCES & RESEARCH (SVPM&R)
Ellisbridge, AHMEDABAD-G

SVPM&R
19/10/23
02:53
Dr. Bhargav

Trivedi



92

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Medical Sciences and Research

Surge, Ahmedabad, Gujarat 380015
www.svpmedicals.com

INJURY CERTIFICATE

Certificate Number:- 1526/23
Patient Name :- Mr ALTAF ASLAMBHAI SAGARWALA
Age :- 36 Y 2 M 19 D
Address :- 304 3RD FLOOR ROYAL TOWER ASTODIA ROAD GOLLIMDA, AHMEDABAD G.P.O. ,
AHMEDABAD, GUJARAT, INDIA, 380001
MRN :- 23000242542
Date of Consultation:- 19 Oct 2023
Time of Consultation:- 12:32 am
Speciality / Unit :- CMO
Police Station: GAYAKWAD HAVELI POLICE STATION

Date :- 30 Oct 2023

Sex :- Male

Visit No. :- ER2310016296

Date of Discharge :- ER OPD

Time of Discharge :- ER OPD

MLC No. :- 1526/23

Police Yaadi :- Without

Alleged History of : HISTORY GIVEN BY YUNUSH SAGAR (PATIENT'S UNCLE), ALLEGED HISTORY OF ASSAULT BY UNKNOWN PEOPLE(?) WITH UNKNOWN OBJECT (SWORD?) AT AROUND 11:30PM AT ROYAL TOWER PARKING, NEAR CHHIPRA COMMUNITY HALL, ASTODIYA ROAD, JAMALPUR ON 18/10/23.

Consciousness Level : CONSCIOUS

Vital Signs: TEMP-NORMAL, PULSE-120/MIN, BP-120/80 MMHG, RR-18/MIN, SPO2-99% ON RA, RBS-123MG/DL

Examination / Findings: 1) APPROX 10 CM SIZED LINEAR ABRASION PRESENT OVER RIGHT SHOULDER, 2) APPROX 4*1 CM SIZED CONTUSED LACERATED WOUND REDDISH IN COLOUR PRESENT OVER RIGHT PARIETO-TEMPORAL REGION, 3) APPROX 1*1 CM CONTUSED LACERATED WOUND PRESENT OVER LEFT EYEBROW, 4) APPROX 1*1 CM CONTUSED LACERATED WOUND PRESENT OVER RIGHT THUMB AND 2*1 CM ABRASION PRESENT OVER 4TH FINGER BLUISH, 5) BRUISE OF APPROX 2CM*1CM OVER LEFT DISTAL FOREARM, 6) REDDISH ABRASION OF APPROX 2CM*0.5CM OVER RIGHT DISTAL FOREARM AND LEFT MID FOREARM ON MEDIAL SIDE, 7) REDDISH ABRASION OF APPROX 1CM*1CM OVER LEFT ELBOW.

Relevant Investigations: 1) XRAY LEFT WRIST - DISTAL END OF ULNA FRACTURE , DISPLACED, 2) X-RAY RIGHT HAND AP AND OBLIQUE-NAD, 3) X-RAY RIGHT SHOULDER JOINT AP AND LATERAL-NAD, 4) USG ABDOMEN FAST-NAD, 5) XRAY LUMBO SACRAL SPINE-NAD, 6) XRAY DORSO LUMBER - NAD, 7) XRAY PELVIS BOTH HIPS-NAD, 8) CT 3D FACE + BRAIN+ CERVICLE SPINE-DEVIATED NASALSEPTUM AND BONY SPUR FORMATION AND WITH ITS CONVEXITY TOWARDS LEFT SIDE. SCLEROSIS WITH LOSS OF PNEUMATIZATION ARE NOTED IN RIGHT MASTOID AIR CELLS, POSSIBILITY OF CHRONIC MASTOIDITIS. CALCIFIED ATHEROMATOUS CHANGES ARE NOTED IN CAVERNOUS SEGMENT OF BILATERAL INTERNAL CAROTID ARTERIES.

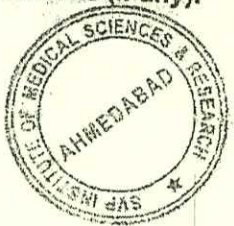
INJURY: Simple / Grievous:

Remarks (if any):

INJ.PAN 40MG IV STATINJ.EMESET 4MG IV STATINJ.NS 500ML+1@OPTI IV STATINJ.TT 0.5ML IM STATINJ.DICLO 75MG IM STATNON WEIGHT LIFTING OVER LEFT HAND HAND ELEVATIONAE SLAB GIVEN PRIMARY SUTURING DONE ANALGESICSANTIBIOTICS CLEAN AND DRESSSTITCH REMOVAL AFTER 14 DAYS.

Doctor: DR.KUNJAVANSINH PARMAR

Unit : CMO



Note: For Court and Medico-legal Purposes Only

Prepared by Treating Doctor from His/Her own Login ID and password through Hospital Management Software.



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Ann-F

23

Medico Legal Case Sheet

(To be filled by Casualty Medical Officer)

S/B Dr DR. KUNJAVANSINH PARMAR	MLC Issue Date & Time : 02-10-2023 18:05	
Medico Legal Case No. : 1409/23	Date & Time of Arrival : 02-10-2023 17:50	
Informed to Police Station : <i>Surat</i>	VERDHI No.	:
Police Constable Name : <i>22</i>	Buckle No	:
Date :	Time	:
MRN : 23000242542	Visit ID : ER2310015191	Time of Examination : 17:51
Patient Name : ALTAF ASLAMBHAI SAGARWALA	Age : 36 Y 2 M 2 D	Sex : Male
Patient Address : 304 3RD FLOOR ROYAL TOWER ASTODIA ROAD GOLLIMDA, Ahmedabad G.P.O. , Ahmedabad, Gujarat, India, 380001		
Contact No. : 9879263050		

Patient's Identification Mark

(1) :

(2) :

Patient came : With YAADI Without YAADI

History given by (Name & Relationship) : SAFWAN BHATI (FRIEND)

ALLEGED HISTORY OF :

ALLEGED HISTORY OF ASSAULT BY UNKNOWN PEOPLE BY UNKNOWN OBJECT AT AROUND 16:50 AT BHATI COMPOUND DANILIMDA ON 02/10/23

Date of Injury / Incident : 02-10-2023

Time : 16:50

Place :
BHATI COMPOUND
DANILIMDA

CBP
C.M.O.
SARDAR VALLABHBHAI PATEL INSTITUTE
MEDICAL SCIENCES & RESEARCH (SVPIMSR)
ELLISBRIDGE, AHMEDABAD-6

SVPIMSR
2110/23
19:50
C.M.O. : Dr. Kunjavan



98

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Medical Sciences and Research

Address: Ahmedabad, Gujarat, India
www.svp-hospital.com

MULTI SPECIALIST

Certificate Number:- 1409/23
Patient Name :- Mr ALTAF ASLAMBHAI SAGARWALA
Age :- 36 Y 2 M 2 D
Address :- 304 3RD FLOOR ROYAL TOWER ASTODIA ROAD GOLLIMDA, AHMEDABAD G.P.O., AHMEDABAD, GUJARAT, INDIA, 380001
MRN :- 23000242542
Date of Consultation:- 2 Oct 2023
Time of Consultation:- 05:58 pm
Speciality / Unit :- CMO
Police Station: DANILIMDA POLICE STATION
Date :- 30 Oct 2023
Sex :- Male
Visit No. :- ER2310015191
Date of Discharge :- ER OPD
Time of Discharge :- ER OPD
MLC No. :- 1409/23
Police Yaadi :- Without

Alleged History of : HISTORY GIVEN BY SAFWAN BHATI (PATIENT'S FRIEND), ALLEGED HISTORY OF ASSAULT BY UNKNOWN PEOPLE BY UNKNOWN OBJECT AT AROUND 16:50 AT BHATI COMPOUND DANILIMDA ON 02/10/23, CHIEF COMPLAIN OF STAB INJURY TO RIGHT LEG AND BLUNT INJURY TO LEFT THIGH.

Consciousness Level : CONSCIOUS

Vital Signs: TEMP-NORMAL, PULSE-90/MIN, BP-134/80MMHG, RR-16/MIN, SPO2-99% ON ROOM AIR, RBS-149MG/DL

Examination / Findings: 1) REDDISH COTUSED LACERATED WOUND OF APPROX 2CM*1CM*1CM OVER MID ANTERIOR ASPECT OF RIGHT LEG SWELLING PRESENTROM FULL AND PAINFUL, 2) REDDISH ABRASION OF APPROX 1CM*1CM OVER LEFT ELBOW SWELLING +NT,ROM FULL AND PAINFUL, TENDERNESS PRESENT, 3) REDDISH ABRASION OF APPROX 2CM*0.5CM OVER RIGHT DISTAL FOREARM AND LEFT MID FOREARM ON MEDIAL SIDE TENDERNESS PRESENT, SWELLING PRESENT, 4) BLUISH BRUISE OF APPROX 2CM*1CM OVER LEFT DISTAL FOREARM SWELLING PRESENT TENDERNESS PRESENT, 5) MULTIPLE LINEAR REDDISH BRUISE OVER LEFT LATERAL THIGH.

Relevant Investigations: 1) XRAY DORSAL LUMBAR SPINE AP & LATERAL-NAD, 2) XRAY CHEST-NAD, 3) XRAY LEFT ELBOW AP & LATERAL-NAD, 4) XRAY LEFT WRIST AP & LATERAL-DISPLACED FRACTURE OF DISTAL END OF ULNA NOTED, 5) XRAY LEFT HAND AP & LATERAL-DISPLACED FRACTURE OF DISTAL END OF ULNA NOTED, 6) XRAY ELBOWS AP & LATERAL-NAD, 7) XRAY RIGHT HAND AP & LATERAL-NAD, 8) XRAY RIGHT WRIST AP & LATERAL-NAD.

INJURY: Simple / Grievous:

Remarks (if any): INJ. TT 0.5ML IM STATINJ. DICLO 1AMP IM STATINJ TT DICLO IM STAT TAB ZIFI CV 200 MG 1-0-1TAB PHILFLEX 1-0-1TAB PHELLAN 1-0-1TAB APENTA D 1-0-1TAB TOSCAL MAX 0-1-0ALL TAB FOR 7 DAYS CAP BECUTE ONCE A WEEK FOR ONE MONTHAE SLAB GIVEN PRIMARY SUTURING DONECLEAN AND DRESSHWFNON WEIGHT LIFTING OVER LEFT HAND HAND ELEVATION FOLLOW UP IN ORTHO UNIT A OPD ON MONDAY AFTER 7 DAYS.



Doctor: DR. KUNJAVANSINH PARMAR
Unit : CMO

Note: For Court and Medical Legal Purpose Only.

Prepared by Treating Doctor from His/Her own Login ID and password through Hospital Management Software.

ANNEXURE - '0'

Item No.3

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Original Application No.221/2023(WZ)

Surti Mohmmedirfan Yakub Bhai

.....Applicant

Versus

M/s Anar Hand Process & Ors.

....Respondent(s)

Date of hearing: 02.01.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Applicant in-person

ORDER

1. From the side of applicant, applicant has appeared in-person through Video Conferencing, who has prayed by filing the present application that a direction be issued for permanent closure of Anar Hand process as it violates the order of Hon'ble High Court of Gujarat.

2. During argument, the applicant has drawn our attention to para no.13 of the order passed by the Hon'ble High Court of Gujarat at Ahmedabad in *Writ Petition No.98 of 2021 (Suo Moto vs. Ahmedabad Municipal Corporation through the Municipal Commissioner, Ahmedabad & 3 Others)*, where-in following was directed:-

"13. We direct the Ahmedabad Municipal Corporation and the GPCB to continue with the drive of disconnecting all the illegal and unauthorized industrial connections into the sewerage."

3. During argument, the applicant did admit that the said PIL is still going on before the Hon'ble High Court of Gujarat at Ahmedabad.

4. In view of above and looking to the fact that the Hon'ble High Court is already seized of the matter and is proceeding with the hearing of the matter and the applicant wants compliance of the order passed by the Hon'ble High Court, we deem it appropriate to order that the applicant may get himself impleaded before the Hon'ble High Court in the said PIL, if he so wishes, instead of filing this application before us because the Hon'ble High Court is competent enough to ensure that its orders are fully complied with.

5. In view of above fact, we dispose of this application accordingly.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

January 02, 2024
Original Application No.221/2023(WZ)
P.Kr

Item No.1

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (With Hybrid Option)]

ORIGINAL APPLICATION NO.15 OF 2024 (WZ)

Surti Mohmmmed Aaqib Irfanbhai

.... Applicant

Versus

M/s A.R. Enterprise & Ors.

.... Respondents

Date of hearing: 31.01.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Applicant-in-person present

ORDER

1. This Original Application has been filed with the prayer that respondent No.1 M/s A.R. Enterprise be directed to cease uncontrolled emissions and unauthorized discharge of effluents. It is alleged by the applicant, who is appearing in person, that he is a social environmental activist and that respondent No.1 is a textile cloth manufacturing and processing unit situated in Danilimda region of Ahmedabad and its primary operations involve the utilization of a steam boiler, which lacks in dust collectors, water scrubbers and bag filters because of which air pollution is happening in the local area. Besides that, the applicant has also alleged that there is significant gap between the claimed implementation of Zero Liquid Discharge (ZLD) technology and the unit's actual water consumption related to treatment capacity and that the industry is discharging unauthorized effluents into storm lines, affecting

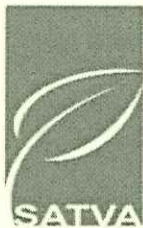
nearby rivers, which is resulting in water pollution. He has also alleged that the absence of proper sludge disposal method is leading to serious generation of foul smell in the vicinity, causing substantial harm to the public health. When we enquired from the applicant as to the prima facie proof in support of these allegations brought on record, he drew our attention to page 18 of the paper-book (Annexure-A-2 to the application), which is a photograph showing a chimney and it is alleged that this chimney is spreading pollution in the area. We are not convinced with this argument of the applicant because he has not annexed any prima facie proof in respect of the air pollution, water pollution and soil pollution happening in the local area or some diseases are spreading there to the local residents because of the activities of respondent No.1 – Industry.

2. At this stage, the applicant has sought permission to withdraw this application with liberty to file a fresh one with adequate proof in respect of pollution taking place in the concerned local area. We allow his request and dismiss this Original Application with liberty as prayed for, subject to limitation.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

January 31, 2024
O.A. No.15/2024 (WZ)
npj



Satva Environ Consultancy

Environment Testing Laboratory

Analysis Report of Stack Monitoring

REF:SEC/STK/ROU/09/03/2024

Date: 18/09/2024

Stack Analysis	
Name and Address of Unit	N.H.H. Textile Processors. Opp, New Dhor Bazar, Behrampura, Ahmedabad-380022.
Sampling Date	17/09/2024
Sample Collected By	SEC Team
Sample Description	Flue Gas Stack
Stack Attached to	Steam Boiler+ TFH
Sampling Duration	60 Min
Fuel Used at the Time of Monitoring	Wood/Agro waste
APCM Attached with Stack	Multi Cyclone + Bag Filter
Ambient Temperature (°C)	39°C
Average Pressure (mmHg)	1.23
Stack Temperature (°C)	--
Velocity m/s	3.50
Total Flow L	950
Analysis Start Date	17/09/2024
Analysis End Date	18/09/2024

RESULT TABLE					
Sr. No.	Parameter	Test Method	Results	Units	Permissible Limit As Per NAAQS
1	Particulate Matter (PM)	IS: 11255 (Part – 1), 1986 (Reaffirmed 2019)	114.50	mg/Nm ³	150
2	Sulphur Dioxide (SO ₂)	IS: 11255 (Part – 2), 1985 (Reaffirmed 2019)	7.59	ppm	100
3	Oxides of Nitrogen (NO _x)	IS: 11255 (Part – 7), 2005 (Reaffirmed 2017)	11.94	ppm	50


 Authorized Signatory
 Satva Environ Consultancy

Note: i) The results listed herewith are only for the tested item only.

ii) This report shall not be reproduced except in full without permission of the CEO of Satva Environ Consultancy.

◆End of Report◆